#### Seventeenth Lok Sabha II Session (18/11/2019 to 13/12/2019)

## LOK SABHA

### **BULLETIN – PART I**

(Brief Record of Proceedings)

Monday, November 18, 2019/Kartika 27, 1941(Saka)

#### No. 38

#### 11.00 A.M.

#### 1. National Anthem

The National Anthem was played.

#### 2. Oath

The following members took the oath, signed the Roll of Members and took their seats in the House:-

SI. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1	2	3	4	5	6
1.	Shri Prince Raj	Samastipur	Bihar	Oath	Hindi
2.	Smt. Himadri Singh	Shahdol	Madhya Pradesh	Oath	Hindi
3.	Shri Shriniwas Dadasaheb Patil	Satara	Maharashtra	Oath	English
4.	Shri D.M. Kathir Anand	Vellore	Tamil Nadu	Affirmation	Tamil

#### 11.07 A.M.

#### 3. Obituary References

The Speaker made references to the passing away of Dr. Sudheer Ray, member of the Eighth to Tenth Lok Sabhas; Shri Raja Paramasivam, member of the Twelfth Lok Sabha; Smt. Sushma Swaraj, member of the Eleventh, Twelfth, Fifteenth and Sixteenth Lok Sabhas; Shri Jagannath Mishra, member of the Fifth Lok Sabha; Shri Arun Jaitley, sitting member of the Rajya Sabha, Shri Sukhdev Singh, member of the Fourteenth and Fifteenth Lok Sabhas; Shri Ram Jethmalani, sitting member, Rajya Sabha and member of the Sixth and Seventh Lok Sabhas; Dr. Naramalli Sivaprasad, member of the Fifteenth and Sixteenth Lok Sabhas; Shri B.L. Sharma 'Prem', member of the Tenth and Eleventh Lok Sabhas; and Shri Gurudas Das Gupta, member of the Fourteenth and Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

#### 11.19 A.M.

#### 4. Starred Questions

Starred Question Nos. 1–4 were orally answered. Members in whose names Starred Question Nos. 5–7 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 5 and 7 were asked by the members. Replies to Starred Question Nos. 8–20 were laid on the Table.

#### 5. Unstarred Questions

Replies to Unstarred Question Nos. 1–230 were laid on the Table.

#### 12.01 P.M.

#### 6. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

 The Prohibition of Electronics Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019 (No. 14 of 2019) promulgated by the President on 18<sup>th</sup> September, 2019.

(2) The Taxation Laws (Amendment) Ordinance, 2019 (No. 15 of 2019) promulgated by the President on 20<sup>th</sup> September, 2019.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Bank for Agriculture and Rural Development, Mumbai, for the year 2018-2019.

(2) A copy of the 49<sup>th</sup> Valuation Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, as on 31<sup>st</sup> March, 2019.

(3) A copy of the Statement (Hindi and English versions) on Half yearly Review of the trends in receipts and expenditure in relation to the budget at the end of first half of the Financial year 2018-2019 under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

(4) A copy of the Notification No. S.O.2691(E) (Hindi and English versions) published in Gazette of India dated 29<sup>th</sup> July, 2019, regarding amendments in the Terms of Reference for the Fifteenth Finance Commission under Article 280 of the Constitution read with provisions contained in the Finance Commission (Miscellaneous Provisions) Act, 1951.

(5) A copy of the Insurance Regulatory and Development Authority of India (Registration of Insurance Marketing Firm) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg/9/160/2019 in Gazette of India dated 26<sup>th</sup> July, 2019 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(6) A copy of the Notification No. S.O.2672(E) (Hindi and English versions) published in Gazette of India dated 26<sup>th</sup> July, 2019, exempting certain class of persons from the requirement of filing of income-tax returns from the Assessment Year 2019-20 onwards subject to conditions specified therein under section 296 of the Income Tax Act, 1961.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- (i) The Central Goods and Services Tax (Fifth Amendment) Rules,
   2019 published in Notification No. G.S.R.513(E) in Gazette of India dated 18<sup>th</sup> July, 2019, together with an explanatory memorandum.
- G.S.R.514(E) published in Gazette of India dated 18<sup>th</sup> July, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 21/2019-Central Tax, dated 23<sup>rd</sup> April, 2019.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) to Section 30 of the Regional Rural Banks Act, 1976:-

- The Madhya Bihar Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. MBGB/HO/HRDD/11428/18/S in Gazette of India dated 12<sup>th</sup> December, 2018.
- (ii) The Madhya Bihar Gramin Bank (Employees') Pension Regulations,
   2018 published in Notification No. F. No.
   MBGB/HO/HRDD/11428/18/P in Gazette of India dated 12<sup>th</sup> December, 2018.
- (iii) The Bihar Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. 4341/2018-19 in Gazette of India dated 18<sup>th</sup> December, 2018.

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- (iv) The Bihar Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. 4341/2018-19 in Gazette of India dated 18<sup>th</sup> December, 2018.
- (v) The Malwa Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. MGB/Service Regulation(Amendment)/19 in Gazette of India dated 4<sup>th</sup> December, 2018.
- (vi) The Malwa Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. MGB/Pension Regulation/01 in Gazette of India dated 4<sup>th</sup> December, 2018.
- (vii) The Sutlej Gramin Bank (Officers and Employees) Service (Amendment) Regulations, 2018 published in Notification No. F. No. SGB (Service Amend) Regulations 2018 in Gazette of India dated 30<sup>th</sup> November, 2018.
- (viii) The Sutlej Gramin Bank (Employees') Pension Regulations, 2018 published in Notification No. F. No. SGB (Pension Reg.) 2018 in Gazette of India dated 30<sup>th</sup> November, 2018.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 114A of the Insurance Act, 1938:-

- (i) The Insurance Regulatory and Development Authority of India (Reinsurance Advisory Committee) Regulations, 2019 published in Notification No. F. No. IRDAI/Reg./10/161/2019 in Gazette of India dated 30<sup>th</sup> July, 2019.
- (ii) The Insurance Regulatory and Development Authority of India (Regulatory Sandbox) Regulations, 2019 published in Notification No. F. No. IRDAI/Reg./11/162/2019 in Gazette of India dated 30<sup>th</sup> July, 2019.

#### 12.02 P.M.

#### 7. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 6th August, 2019, Rajya Sabha passed the National Institute of Design (Amendment) Bill, 2019.

#### 8. Bill as passed by the Rajya Sabha – Laid on the Table

The National Institute of Design (Amendment) Bill, 2019.

#### 12.02 P.M.

#### 9. Resignation from the Membership of Lok Sabha

The Speaker informed the House that he had received a letter from Shri Chh. Udayanraje Bhonsale, an elected member from the Satara Parliamentary Constituency of Maharashtra resigning from the membership of Lok Sabha and that he has accepted his resignation with effect from 14 September, 2019.

## **10.** Motion for election of two Members to the Council of the Institutes of Technology

Shri Ramesh Pokhriyal 'Nishank' moved the following motion : -

"That in pursuance of clause (k) of sub-section (2) of section 31 of the Institutes of Technology Act, 1961, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Institutes of Technology, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

#### \*12.21 P.M.

#### **11.** Submissions by Members

(i) Shri N.K. Premachandran and Smt. Kanimozhi Karunanidhi made submission regarding reported suicide of a student in IIT Chennai due to alleged discrimination by teachers.

Adv. Abdul Majeed Arif, Smt. Pratima Mondal, Smt. Aparupa Poddar and Smt. Supriya Sadanand Sule associated.

<sup>%</sup>Dr. Ramesh Pokhriyal 'Nishank' responded.

#### 1.09 P.M.

 (ii) Smt. Meenakashi Lekhi and Shri Manoj Kumar Tiwari made submission regarding polluted drinking water in National Capital Territory of Delhi. Kunwar Pushpendra Singh Chandel associated.

<sup>&</sup>Shri Ramvilas Paswan responded.

(Lok Sabha adjourned at 2.01 P.M. and re-assembled at 3.02 P.M.)

\*From 12.05 P.M. to 2.01 P.M., Members raised matters of urgent public importance <sup>%</sup>Minister of Human Resource Development

<sup>&</sup>Minister of Consumer Affairs, Food and Public Distribution

#### 3.02 P.M.

#### 12. Matters Under Rule 377

- (1) Shri Dharambir Singh raised a matter regarding need to set up a CSD canteen and Sainik Vishram Grah in Bhiwani-Mahendragarh parliamentary constituency in Haryana.
- (2) Shri Raju Bista raised a matter regarding long pending demand of people of Darjeeling Hills, Terai and Dooars, West Bengal.
- (3) Shri Devji M. Patel raised a matter regarding need to ensure availability of TB medicines in all healthcare centres in Jalore and Sirohi districts of Rajasthan.
- (4) Shri Chunni Lal Sahu raised a matter regarding need to provide compensation to farmers who suffered damage and loss of crops caused by strong winds and incessant rains in Chhattisgarh.
- (5) Smt. Rama Devi raised a matter regarding need to streamline the Public Distribution System in Sheohar Parliamentary Constituency, Bihar.
- (6) Dr. Nishikant Dubey raised a matter regarding need to set up Kendriya Vidyalayas in Santhal Pargana region of Jharkhand.
- (7) Shri Janardan Singh Sigriwal raised a matter regarding need to undertake widening and maintenance of N.H. 331 in Maharajganj parliamentary constituency, Bihar.
- (8) Shri (Adv.) Adoor Prakash raised a matter regarding construction of a bypass on NH-66 at Attingal, Kerala.
- (9) Shri Kodikunnil Suresh raised a matter on Pension related issues faced by cashew growers in Kerala.
- (10) Shri Andimuthu Raja raised a matter regarding closure of Central Potato Research Station at Ooty, Tamil Nadu.
- (11) Smt. Pratima Mondal raised a matter regarding need to set up a plastic recycling unit in Jaynagar parliamentary constituency, West Bengal.

- (12) Shri Raghu Ramakrishna Raju Kannumuru raised a matter regarding early completion of doubling work on Vijayawada-Bhimavaram railway line in Andhra Pradesh.
- (13) Shri Sanjay Sadashivrao Mandlik raised a matter regarding need to set up a bench of High Court of Bombay at Kolhapur.
- (14) Shri Kaushalendra Kumar raised a matter regarding need to grant special category status to Bihar.
- (15) Shri Kunwar Danish Ali raised a matter regarding need to roll back the hike in hostel fee and other charges in Jawahar Lal Nehru University, Delhi.
- (16) Dr. G. Ranjith Reddy raised a matter regarding allocation of 77 lakh metric tonnes of Urea to Telangana.
- (17) Shri Mohammed Faizal P.P. raised a matter regarding Minimum Support Price for Massmeen (Dry Tuna Fish) product in Lakshadweep.
- (18) Shri Mohan S. Delkar raised a matter regarding need to provide compensation to farmers who suffered loss of crops due to unseasonal rains in Dadra and Nagar Haveli parliamentary constituency.
- (19) Shri Khagen Murmu raised a matter regarding need to set up a Research Centre in Maldah Uttar Parliamentary Constituency, West Bengal to address the problem of arsenic contamination of water.
- (20) Dr. Umesh G. Jadhav raised a matter regarding pending works of ESIC Medical College and Hospital Gulbarga, Karnataka.
- (21) Shri Vishnu Dutt Sharma raised a matter regarding need to facilitate grant of NoC for construction of road along Bariyarpur canal by Government of Uttar Pradesh.
- (22) Dr. Shashi Tharoor raised a matter regarding need to construct sea walls along Thiruvananthapuram Coastline.

#### **13.** Government Bill – Under Consideration

The Chit Funds (Amendment) Bill, 2019

Time Taken: 2 Hrs. 19 Mts.

The motion for consideration of the Bill was moved by Shri Anurag Singh Thakur on behalf of Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Saptagiri Sankar Ulaka
- 2. Shri Gopal Chinayya Shetty
- 3. Dr. K. Veeraswamy
- 4. Shri Kalyan Banerjee
- 5. Shri Raghu Ramakrishna Raju Kannumuru
- 6. Shri Shrirang Appa Barne
- 7. Dr. Alok Kumar Suman
- 8. Shri Bhartruhari Mahtab
- 9. Shri Ritesh Pandey
- 10. Shri Kotha Prabhakar Reddy
- 11. Smt. Supriya Sadanand Sule
- 12. Shri H. Vasanthakumar
- 13. Smt. Locket Chatterjee
- 14. Shri Jayadev Galla
- 15. Shri N.K. Premachandran
- 16. Shri Dilip Ghosh

The discussion was not concluded.

#### 6.04 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 19<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

## LOK SABHA

### **BULLETIN – PART I**

(Brief Record of Proceedings)

#### Tuesday, November 19, 2019/Kartika 28, 1941(Saka)

#### No. 39

#### 11.00 A.M.

#### **1.** Starred Questions

Members in whose names Starred Question Nos. 21 and 22 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 21 were asked by the members. Starred Question Nos. 23–25 were orally answered. Replies to Starred Question Nos. 26–40 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

#### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table:-

- (1) (i) A copy of the Proclamation (Hindi and English versions) dated 12<sup>th</sup> November, 2019 issued by the President under article 356 of the Constitution in relation to the State of Maharashtra published in Notification No. G.S.R.837(E) in Gazette of India dated the 12<sup>th</sup> November, 2019 under article 356(3) of the Constitution.
  - (ii) A copy of the Order (Hindi and English versions) dated 12<sup>th</sup>

November, 2019 made by the President in pursuance of sub-clause (i) of clause (c) of the above proclamation published in Notification No. G.S.R.838(E) in Gazette of India dated the 12<sup>th</sup> November, 2019.

(2) A copy of the Report (Hindi and English versions) dated the 12<sup>th</sup> November, 2019 of the Governor of Maharashtra.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 103 of the Jammu and Kashmir Reorganisation Act, 2019:-

- (i) The Jammu and Kashmir Reorganisation (Removal of Difficulties) Order, 2019 published in Notification No. S.O.3912(E) in Gazette of India dated 30<sup>th</sup> October, 2019.
- (ii) The Jammu and Kashmir Reorganisation (Removal of Difficulties) Second Order, 2019 published in Notification No. S.O.3979(E) in Gazette of India dated 2<sup>nd</sup> November, 2019.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the table:-

- A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2018-2019.

#### 4. Assent to Bills

Secretary-General laid on the Table the following 10 Bills passed by the Houses of Parliament during the First Session of the Seventeenth Lok Sabha and assented to by the President since a report was last made to the House on the 21<sup>st</sup> June, 2019:-

- 1. The Appropriation (No.2) Bill, 2019;
- 2. The Finance (No.2) Bill, 2019;

- 3. The Protection of Children from Sexual Offences (Amendment) Bill, 2019;
- 4. The Insolvency and Bankruptcy Code (Amendment) Bill, 2019;
- The Airports Economic Regulatory Authority of India (Amendment) Bill, 2019;
- 6. The National Medical Commission Bill, 2019;
- 7. The Motor Vehicles (Amendment) Bill, 2019;
- 8. The Arbitration and Conciliation (Amendment) Bill, 2019;
- 9. The Jammu and Kashmir Reorganisation Bill, 2019; and
- 10. The Supreme Court (Number of Judges) Amendment Bill, 2019.
- (II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 20 Bills passed by the Houses of Parliament and assented to by the President:-
  - 1. The Special Economic Zones (Amendment) Bill, 2019;
  - 2. The Jammu and Kashmir Reservation (Amendment) Bill, 2019;
  - The Central Educational Institutions (Reservation in Teachers' Cadre) Bill, 2019;
  - 4. The Homoeopathy Central Council (Amendment) Bill, 2019;
  - 5. The Indian Medical Council (Amendment) Bill, 2019;
  - 6. The Dentists (Amendment) Bill, 2019;
  - 7. The Aadhaar and Other Laws (Amendment) Bill, 2019;
  - 8. The Central Universities (Amendment) Bill, 2019;
  - 9. The National Investigation Agency (Amendment) Bill, 2019;
  - 10. The New Delhi International Arbitration Centre Bill, 2019;
  - 11. The Protection of Human Rights (Amendment) Bill, 2019;
  - 12. The Muslim Women (Protection of Rights on Marriage) Bill, 2019;
  - 13. The Banning of Unregulated Deposit Schemes Bill, 2019;
  - 14. The Companies (Amendment) Bill, 2019;
  - 15. The Right to Information (Amendment) Bill, 2019;
  - 16. The Unlawful Activities (Prevention) Amendment Bill, 2019;

- 17. The Code on Wages, 2019;
- 18. The Repealing and Amending Bill, 2019;
- 19. The Consumer Protection Bill, 2019; and
- 20. The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2019.

#### 5. Report of Business Advisory Committee

Arjun Ram Meghwal on behalf of Shri Pralhad Joshi presented the Eighth Report of Business Advisory Committee

#### 6. Report of Standing Committee on Science and Technology, Environment, Forests and Climate Change

Dr. Jayanta Kumar Roy laid on the Table the 325<sup>th</sup> Report\* on 'An Expanded Role for the Department of Atomic Energy (DAE) in Cancer Treatment in India through an Enlarged Network of the Tata Memorial Centre (TMC)' (Hindi and English versions) of the Standing Committee on Science and Technology, Environment, Forests and Climate Change.

#### 7. Motions for Election to Committees

(i) Shri Jagdambika Pal moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee *vice* Shri Bhubaneswar Kalita resigned from Rajya Sabha and do communicate the name of the Member so nominated by the Rajya Sabha."

The motion was adopted.

<sup>\*</sup> The Report was presented to Hon'ble Chairman, Rajya Sabha on 11<sup>th</sup> November, 2019 and was forwarded to Hon'ble Speaker, Lok Sabha the same day

(ii) Smt. Meenakashi Lekhi moved the following motion :-

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate one Member from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the unexpired portion of the term of the Committee *vice* Shri Surendra Singh Nagar resigned from Rajya Sabha and do communicate the name of the Member so nominated by the Rajya Sabha."

The motion was adopted.

(iii) Dr. Kirit P. Solanki moved the following motion :-

"That the members of this House do proceed to elect, under subrule (3) of rule 254, in the manner required by rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee *vice* Shri Ramchandra Paswan died."

The motion was adopted.

\*(Lok Sabha adjourned at 2.00 P.M. and re-assembled at 3.03 P.M.)

#### 3.03 P.M.

#### 8. Matters Under Rule 377

- (1) Shri Ashok Kumar Rawat raised a matter regarding need to develop the path of '84 Kosi Parikarma' in Sitapur and Hardoi districts of Uttar Pradesh.
- (2) Shri Ganesh Singh raised a matter regarding need to recover leased government land lying unutilized in Satna district, Madhya Pradesh.
- (3) Shri S. Muniswamy raised a matter regarding a railway line from whitefield to Chittoor via Mulabagale in Karnataka.
- (4) Shri Sudhakar Tukaram Shrangre raised a matter regarding need to address the problem of scarcity of drinking water in Latur parliamentary constituency, Maharashtra.
- (5) Shri Sushil Kumar Singh raised a matter regarding need to set up a medical college at Aurangabad parliamentary constituency, Bihar.
- (6) Smt. Diya Kumari raised a matter regarding need to enhance the ceiling for procurement of moong by government agencies in Rajasthan.
- (7) Shri G. S. Basavaraj raised a matter regarding utility of existing free trade agreements.
- (8) Shri Rebati Tripura raised a matter regarding land pattas in Tripura.
- (9) Shri Parvesh Sahib Singh raised a matter regarding need to dissolve the committee to monitor implementation of laws prohibiting commercial use of residential premises.
- (10) Shri Rahul Kaswan raised a matter regarding need to provide electricity connection to farmers for operation of tubewells in Churu parliamentary constituency, Rajasthan.
- (11) Shri Jual Oram raised a matter regarding development of Rourkela as a smart city.

- (12) Shri Bhanu Pratap Singh Verma raised a matter regarding need to set up a Passport Seva Kendra in Jalaun district, Uttar Pradesh.
- (13) Shri Saptagiri Sankar Ulaka raised a matter regarding setting up of a Medical College in Rayagada district of Odisha.
- (14) Shri T. N. Prathapan raised a matter regarding special cultural Heritage Pilgrim Tourism Circuit.
- (15) Smt. (Dr.) Thamizhachi Thangapandian raised a matter regarding deaths caused due to falling into bore wells.
- (16) Smt. Aparupa Poddar raised a matter regarding need to develop Tarakeshwar Railway Station in Arambagh parliamentary constituency, West Bengal.
- (17) Shri Lavu Krishna Devarayalu raised a matter regarding problem faced by private security industry.
- (18) Shri Shrirang Appa Barne raised a matter regarding need to amend the Cigarettes and Other Tobacco Products Act, 2003.
- (19) Shri Giridhari Yadav raised a matter regarding need to expedite construction work on the stretch of National Highway No. 333A from Barbhiga to Panjwara in Banka parliamentary constituency, Bihar.
- (20) Shri Ritesh Pandey raised a matter regarding infestation of rice crop in Ambedkar Nagar Parliamentary constituency of Uttar Pradesh.
- (21) Shri Kotha Prabhakar Reddy raised a matter regarding allotment of land for construction of electric sub-station in Telangana.
- (22) Adv. Abdul Majeed Ariff raised a matter regarding privatization of BPCL.
- (23) Shri N. K. Premachandran raised a matter regarding development of Kollam Junction Railway Station in Kerala.

#### 3.40 P.M.

#### 9. Discussion Under Rule 193

Time Taken: 2 Hrs. 50 Mts.

Shri Manish Tewari raised a discussion on air pollution and climate change.

The following members took part in the debate:-

- 1. Shri Pinaki Misra
- 2. Shri Parvesh Sahib Singh
- 3. Dr. T. Sumathy (a) Thamizhachi Thangapandian
- 4. Dr. (Smt.) Kakoli Ghosh Dastidar
- 5. Shri P.V. Midhun Reddy
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Dileshwar Kamait
- 8. Kunwar Danish Ali
- 9. Shri Nama Nagewar Rao
- 10. Dr. Amar Singh
- 11. Shri Gautam Gambhir
- 12. Adv. Abdul Majeed Ariff
- 13. Shri P. Raveendranath Kumar
- 14. Shri Manoj Kumar Tiwari
- 15. Dr. Sanjay Jaiswal

The discussion was not concluded.

#### 6.30 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 20<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

## LOK SABHA

### **BULLETIN - PART I**

(Brief Record of Proceedings)

Wednesday, November 20, 2019/Kartika 29, 1941(Saka)

No. 40

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 41–44 were orally answered. Replies to Starred Question Nos. 45–60 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

#### 12.02 P.M.

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

 A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2018-2019 under sub-section
 (4) of Section 25 of the Right to Information Act, 2005.

(2) A copy of the Union Public Service Commission (Exemption from Consultation) Third Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. G.S.R.672(E) in Gazette of India dated 20<sup>th</sup> September, 2019 under article 320 of the Constitution.

(3) A copy of the Right to Information (Term of Office, Salaries, Allowances and Other Terms and Conditions of Service of Chief Information Commissioner, Information Commissioners in the Central Information Commission, State Chief Information Commissioner and State Information Commissioners in the State Information Commission) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.810(E) in Gazette of India dated 24<sup>th</sup> October, 2019 under sub-section (1) of Section 29 of the Right to Information Act, 2005.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table a copy of the Registration and Licensing of Industrial Undertaking (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.637(E) in Gazette of India dated 6<sup>th</sup> September, 2019 under sub-section (4) of Section 30 of the Industries (Development and Regulation) Act, 1951.

#### 4. Statement by Minister

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; and Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 50<sup>th</sup> Report of the Standing Committee on Information Technology on "Progress of implementation of BharatNet" pertaining to the Department of Telecommunications, Ministry of Communications.

#### 12.04 P.M.

#### 5. Motion

Shri Adhir Ranjan Chowdhury moved the following motion :-

"That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on 19<sup>th</sup> November, 2019."

The motion was adopted.

#### <sup>\*</sup>12.07 P.M.

#### 6. Ruling by the Speaker

Shri Dayanidhi Maran raised a Question of Privilege. Thereafter, Speaker gave a ruling thereon.

(Lok Sabha adjourned at 1.29 P.M.<sup>#</sup> and re-assembled at 2.33 P.M.)

\*Original in Hindi. For details, please see the debate of the day. \*From 12.08 P.M. to 1.29 P.M., Members raised matters of urgent public importance.

#### 2.33 P.M.

#### 7. Matters under Rule 377

- Shri Vinod Kumar Sonkar raised a matter regarding need to set up a campus of Allahabad University and a Kendriya Vidyalaya in Kaushambi parliamentary constituency, Uttar Pradesh.
- Shri Pashupati Nath Singh raised a matter regarding need to set up an IT University in Dhanbad district, Jharkhand.
- 3) Shri Ravi Kishan raised a matter regarding need to organize a 'Krishi Mela' in Gorakhpur parliamentary constituency, Uttar Pradesh.
- 4) Shri Chattar Singh Darbar raised a matter regarding need to provide financial assistance to farmers who suffered loss of crops due to heavy rains in Dhar parliamentary constituency, Madhya Pradesh.
- 5) Shri Mansukhbhai D. Vasava raised a matter regarding need to grant patta to people dwelling in Reserve Forest areas in Bharuch parliamentary constituency, Gujarat.
- 6) Dr. Virendra Kumar raised a matter regarding financial assistance to farmers who suffered loss of crops due to heavy rains in Tikamgarh parliamentary constituency, Madhya Pradesh.
- 7) Shri Hibi Eden raised a matter regarding BPCL disinvestment.
- 8) Shri V. K. Sreekandan raised a matter regarding providing Ex-servicemen status to retired employees of GREF.
- 9) Dr. T. R. Paarivendhar raised a matter regarding water problem in perambalur parliamentary constituency, Tamil Nadu.
- 10) Shri Bellana Chandra Sekhar raised a matter regarding MVA charges being collected by the Power Grid Corporation.
- 11) Shri Rahul Ramesh Shewale raised a matter regarding payment of salaries to employees of BSNL and MTNL.
- 12) Dr. Alok Kumar Suman raised a matter regarding rail connectivity in Gopalganj district, Bihar.

- 13) Shri Hanuman Beniwal raised a matter regarding compensation to people affected due to natural calamities in Rajasthan.
- 14) Shri C. P. Joshi raised a matter regarding need to include Pratapgarh district of Rajasthan in Tribal circuit.
- 15) Dr. Sujay Vikhe Patil raised a matter regarding need to provide financial assistance to farmers in Maharashtra who suffered loss and damage to their crops caused by unseasonal rains in the State.
- 16) Smt. Raksha Nikhil Khadse raised a matter regarding RCS UDAN scheme.
- 17) Shri Rajendra Agrawal raised a matter regarding need to review the residential and other amenities provided to central civil servants in the country.
- 18) Smt. Meenakashi Lekhi raised a matter regarding need to address Tuberculosis disease.
- 19) Shri A. Ganeshamurthi raised a matter regarding inclusion of Gloriosa Superba a species of a flowering plant in the list of approved medicinal plants.
- @20) Shri K. Navaskani regarding Waqf properties.

@As directed by HS, the Member was permitted to lay his written speech on the Table.

#### 3.05 P.M.

#### 8. Government Bill – Passed

The Chit Funds (Amendment) Bill, 2019

Time Taken: 5 Hrs. 51 mts.

Further discussion on the motion for consideration of the Bill moved by Shri Anurag Singh Thakur, continued.

The following members took part in the debate:-

- 1. Shri Jasbir Singh Gill
- 2. Dr. Subhas Sarkar
- 3. Shri Hanuman Beniwal
- 4. Shri P.R. Natarajan
- 5. Shri Bhagwant Mann
- 6. Ms. Pratima Bhoumik
- 7. Shri Kaushalendra Kumar
- 8. Prof. Sougata Ray
- 9. Shri Anurag Sharma
- 10. Smt. Meenakashi Lekhi
- 11. Dr. Dhal Singh Bisen
- 12. Shri M. Selvaraj
- 13. Shri Ajay Bhatt
- 14. Shri P.P. Chaudhary
- 15. Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar
- 16. Shri Amar Singh
- 17. Shri Adhir Ranjan Chowdhury
- 18. Shri Malook Nagar
- 19. Shri Rajiv Pratap Rudy
- 20. \*Shri Giriraj Singh

\*Minister of Fisheries, Animal Husbandry and Dairying

Shri Anurag Singh Thakur replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 and 9 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Anurag Singh Thakur. The motion was adopted and the Bill was passed.

#### \$ 7.17 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 21<sup>st</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

### BULLETIN – PART I

(Brief Record of Proceedings)

#### Thursday, November 21, 2019/Kartika 30, 1941(Saka)

#### No. 41

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 61–65 and 68 were orally answered. Members in whose names Starred Question Nos. 66 and 67 were listed, were absent. However, Ministers concerned laid the reply on the Table. Replies to Starred Question Nos. 69–80 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

#### 12.02 P.M.

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the NHPC Limited and the Ministry of Power for the year 2019-2020.
  - (ii) Memorandum of Understanding between the NHDC Limited and the NHPC Limited for the year 2019-2020.

- (iii) Memorandum of Understanding between the Power Grid Corporation of India Limited and the Ministry of Power for the year 2019-2020.
- (iv) Memorandum of Understanding between the THDC India Limited and the Ministry of Power for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the NTPC Limited, New Delhi, and its subsidiaries for the year 2018-2019.
  - (ii) Annual Report of the NTPC Limited, New Delhi, and its subsidiaries for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-

- The Aircraft (First Amendment) Rules, 2018 published in Notification No. G.S.R.333(E) in Gazette of India dated 4<sup>th</sup> April, 2018, together with an explanatory note.
- (ii) The Aircraft (Seventh Amendment) Rules, 2018 published in Notification No. G.S.R.1096(E) in Gazette of India dated 9<sup>th</sup> November, 2018, together with an explanatory note.

(iii) The Aircraft (Second Amendment) Rules, 2018 published in Notification No. G.S.R.555(E) in Gazette of India dated 13<sup>th</sup> June, 2018, together with an explanatory note.

(2) A copy of the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.692(E) in Gazette of India dated 26<sup>th</sup> September, 2019 under subsection (3) of Section 18 of the Public Premises (Eviction of Unauthorised Occupant) Act, 1971.

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

- G.S.R.761(E) published in Gazette of India dated 7<sup>th</sup> October, 2019 approving the Cochin Port Trust (Handling Freight Containers Carrying Dangerous or Hazardous Cargo) Regulations, 2019.
- G.S.R.778(E) published in Gazette of India dated 14<sup>th</sup> October, 2019 approving the Cochin Port Trust (Licensing of stevedoring and shore handling) Regulations, 2019.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2018-2019, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2018-2019.
- (3) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Mormugao Port Trust, Goa, for the year 2018-2019.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2018-2019.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2018-2019, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2018-2019.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board, Kolkata, for the year 2018-2019.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2018-2019, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2018-2019.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2016-2017 and 2017-2018.
- (ii) Annual Reports of the Andhra Pradesh State Irrigation Development Corporation Limited, Hyderabad, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table copy each of the following Notifications (Hindi and English versions) under Section 9 of the Micro Small Medium Enterprises Development Act, 2006:-

- S.O.5621(E) published in Gazette of India dated 2<sup>nd</sup> November, 2018, regarding instructions in respect of buyers who get supplies of goods and services from Micro and Small Enterprises.
- S.O.5622(E) published in Gazette of India dated 2<sup>nd</sup> November,
   2018, regarding on-boarding of Large Enterprises on TReDS.

#### 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 19<sup>th</sup> November, 2019, Rajya Sabha agreed without any amendment to the Jallianwala Bagh National Memorial (Amendment) Bill, 2019 as passed by the Lok Sabha. 5. Motion for Election of two Members to the National Board for Micro, Small and Medium Enterprises

Shri Nitin Gadkari moved the following motion : -

"That in pursuance of clause (d) of sub-section (3) and sub-section (4) of Section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, the members of this House do proceed to elect, in such manner, as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 6. Motion for Election of two Members to the National Khadi and Village Industries Board

Shri Nitin Gadkari moved the following motion : -

"That in pursuance of Section 10 of the Khadi and Village Industries Commission Act, 1956 read with rules 15 and 17 of Khadi and Village Industries Commission Rules, 2006 the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Khadi and Village Industries Board subject to the other provisions of the said Act and rules made thereunder."

The motion was adopted.

\*(Lok Sabha adjourned at 2.00 P.M. and re-assembled at 3.04 P.M.)

\*From 12.05 P.M. to 2.00 P.M., Members raised matters of urgent public importance.

#### 3.04 P.M.

#### 7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravindra Kushwaha regarding need to organize a 'Krishi Mela' in Salempur parliamentary constituency, Uttar Pradesh.
- (2) Shri Vincent H. Pala regarding connecting Shillong to Dawki in Meghalaya.
- (3) Shri D. Ravi Kumar regarding need to increase the percentage of reservation for SCs.
- (4) Dr. Besettti Venkata Satyavathi regarding including State Highway Narsipatnam-Tuni road under Bharatmala Project.

#### 3.06 P.M.

#### 8. Discussion Under Rule 193

Time Taken: 6 Hrs. 10 Mts. Further discussion on air pollution and climate change, raised by Shri Manish Tewari on the 19<sup>th</sup> November, 2019, continued.

The following members took part in the debate:-

- 1. Dr. Sanjay Jaiswal (resumed his speech)
- 2. Shri Bhagwant Mann
- 3. Shri Hanuman Beniwal
- 4. Dr. Satya Pal Singh
- 5. Smt. Anupriya Patel
- 6. Shri Kaushalendra Kumar
- 7. Shri Rajiv Pratap Rudy

- 8. Shri E.T. Mohammed Basheer
- 9. Dr. Shashi Tharoor
- 10. Shri Raghu Ramakrishna Raju Kanumuru
- 11. Smt. Sunita Duggal
- 12. Shri Anubhav Mohanty
- 13. Smt. Meenakashi Lekhi
- 14. Shri Kinjarapu Ram Mohan Naidu
- 15. Shri Ritesh Pandey
- 16. Maulana Badruddin Ajmal
- 17. Shri Rahul Ramesh Shewale
- 18. Smt. Supriya Sadanand Sule
- 19. Shri Bhola Singh
- 20. Shri Lavu Sri Krishna Devarayalu
- 21. Shri Doddaalahalli Kempegowda Suresh
- 22. Dr. Subhash Sarkar
- 23. Shri Girish Chandra
- 24. Shri N.K. Premachandran

The discussion was not concluded.

#### 6.26 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 22<sup>nd</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

### **BULLETIN – PART I**

(Brief Record of Proceedings)

Friday, November 22, 2019/Agrahayana 1, 1941(Saka)

#### No. 42

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 81, 82 (clubbed with 86, 87 and 99), 83 orally answered. Member in whose name Starred Question Nos. 84 and 85 was listed respectively, was absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 84 and 85 were asked by members. Replies to Starred Question Nos. 88–98 and 100 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

#### 12.00 Noon

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the years 2016-2017 and 2017-2018 within the stipulated period of nine months after the close of the respective accounting years. The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Indian Red Cross Society, New Delhi, for the year 2017-2018 within the stipulated period of nine months after the close of the respective accounting year.

(2) A copy of the All India Institute of Medical Sciences Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. F.14-3/69(98)Coordination Cell/Estt.(Part-II) published in Gazette of India dated 21<sup>st</sup> October, 2019 under sub-section (3) of Section 29 of the All India Institute of Medical Sciences Act, 1956.

(3) A copy of the All India Institute of Medical Sciences Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.693(E) published in Gazette of India dated 26<sup>th</sup> September, 2019 under sub-section (3) of Section 28 of the All India Institute of Medical Sciences Act, 1956.

#### 4. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Kirit P. Solanki laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I and V of Twenty-Seventh Report (16<sup>th</sup> Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Fifteenth Report (16<sup>th</sup> Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Delhi Metro Rail Corporation (DMRC)' pertaining to the Ministry of Housing and Urban Affairs.

#### 12.02 P.M.

#### 5. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Arjun Ram Meghwal made a statement regarding Government Business during the week commencing the 25<sup>th</sup> November, 2019.

#### 12.10 P.M.

#### 6. Motion for Election of two Members to the National Jute Board

Smt. Smriti Zubin Irani moved the following motion : -

"That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

#### 7. Motion for election of two Members to the Sree Chitra Tirunal Institute for Medical Sciences and Technology

Dr. Harsh Vardhan moved the following moiton : -

"That in pursuance of sub-section (j) of section 5 read with subsection (1) and (2) of section 6 of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, Act, 1980, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Institute Body of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, subject to the other provisions of the said Act and the Rules and Regulations made thereunder."

The motion was adopted.

#### 8. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019 (No.14 of 2019) was laid on the Table.

#### 9. Government Bill – Introduced

*The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019* 

#### \*12.27 P.M.

#### **10.** Discussion Under Rule 193

Time Taken: 7 Hrs. 49 Mts.

Further discussion on air pollution and climate change, raised by Shri Manish Tewari on the 19<sup>th</sup> November, 2019, continued.

The following members took part in the debate:-

- 1. Smt. Pratima Mondal
- 2. Shri Durga Prasad Rao Balli
- 3. Shri Nihal Chand Chauhan
- 4. Shri Jagdambika Pal
- 5. Shri Adhir Ranjan Chowdhury

Shri Prakash Javadekar replied to the debate.

He also replied to the calrificatory questions asked by the Members.

The discussion was concluded.

(Lok Sabha adjourned 2.06 P.M. and re-assembled at 3.30 P.M.)

#### 3.36 P.M.

#### **11.** Private Members' Bills – Introduced

- 1. The Constitution (Amendment) Bill, 2019 (<u>Omission of article 44, etc.</u>). by Shri Ajay Bhatt, M.P.
- 2. The Constitution (Amendment) Bill, 2019 (<u>Amendment of the Eighth</u> <u>Schedule</u>) by Shri Ajay Bhatt, M.P.
- 3. The Population Control Bill, 2019 by Shri Ajay Bhatt, M.P.
- 4. The Essential Commodities (Amendment) Bill, 2019 (<u>Amendment of sections</u> <u>3 and 7</u>) by Dr. Sanjay Jaiswal, M.P.
- 5. The Medical Termination of Pregnancy (Amendment) Bill, 2019 (<u>Amendment</u> of section 3, etc.). by Dr. Sanjay Jaiswal, M.P.
- 6. The Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2019 (<u>Substitution of new section for section 4, etc.</u>). by Dr Sanjay Jaiswal, M.P.
- 7. The Anganwadi Workers (Regularisation of Service and Welfare) Bill, 2019 by Shri N.K. Premachandran, M.P.
- 8. The Indian Medical Council (Amendment) Bill, 2019 (<u>Insertion of new section</u> <u>10E, etc.</u>). by Shri N.K. Premachandran, M.P.
- 9. The Drugs and Cosmetics (Amendment) Bill, 2019 (<u>Amendment of section</u> <u>3,etc.</u>). by Shri N.K. Premachandran, M.P.
- 10. The Mandatory Basic Facilities For Neglected Senior Citizens, Widows and Orphans Bill, 2019 by Shri Sudhakar Tukaram Shrangare, M.P.

- 11. The Education Loan to Students belonging to Economically Weaker Section Bill, 2019 by Shri Sudhakar Tukaram Shrangare, M.P.
- 12. The Girl Child and Adolescent Girls (Welfare) Bill, 2019 by Shri Sudhakar Tukaram Shrangare, M.P.
- 13. The Special Financial Assistance to the State of West Bengal Bill, 2019 by Prof. Saugata Roy, M.P.
- 14. The Tea Garden Workers (Timely Payment of Dues) Bill, 2019 by Prof. Saugata Roy, M.P.
- 15. The Right to Play Sports Bill, 2019 by Dr. Kirit Premjibhai Solanki, M.P.
- 16. The Prohibition of Indecent Advertisements Bill, 2019 by Dr. Kirit Premjibhai Solanki, M.P.
- 17. The National Food Security (Amendment) Bill, 2019 (<u>Amendment of section 2,</u> <u>etc.</u>). by Dr. Kirit Premjibhai Solanki, M.P.
- 18. The Representation of the People (Amendment) Bill, 2019 (<u>Amendment of section 62</u>) by Shri Feroze Varun Gandhi, M.P.
- 19. The Constitution (Amendment) Bill, 2019 (<u>Amendment of article 10.</u>) by Shri Gopal Chinayya Shetty, M.P.
- 20. The Representation of the People (Amendment) Bill, 2019.(<u>Insertion of new</u> <u>section 16A</u>) by Shri Gopal Chinayya Shetty, M.P.
- 21. The Constitution (Amendment) Bill, 2019 (<u>Insertion of new article 21B</u>) by Shri Gopal Chinayya Shetty, M.P.
- 22. The Constitution (Amendment) Bill, 2019 (<u>Amendment of article 15, etc.</u>) by Dr. Satya Pal Singh, M.P.
- 23. The Compulsory Teaching of Vedic Education in Educational Institutions Bill, 2019 by Dr. Satya Pal Singh, M.P.
- 24. The Central Universities (Amendment)Bill, 2019 (Insertion of new Section <u>3E,etc.).</u> by Shrimati Riti Pathak, M.P.
- 25. The Women and Girl Child (Prevention of Atrocities) Bill, 2019 by Shrimati Riti Pathak, M.P.

- 26. The Constitution (Amendment) Bill, 2019 (<u>Insertion of new article 30A</u>) by Shrimati Riti Pathak, M.P.
- 27. The Opium Growers (Welfare) Bill, 2019 by Shri C.P. Joshi, M.P.
- 28. The Special Financial Assistance for Ancient Monuments and Archaeological Sites and Remains in State of Rajasthan Bill, 2019 by Shri C.P. Joshi, M.P.

#### 3.53 P.M.

#### 12. Private Members' Bill – Under Consideration

The Compulsory Voting Bill, 2019

Further discussion on the motion for consideration of the Bill moved by

Shri Janardan Singh 'Sigriwal', on 12 July, 2019 continued.

The following members took part in the debate:-

- 1. Shri Dushyant Singh (resumed his speech)
- 2. Dr. Satya Pal Singh
- 3. Shri Gopal Chinayya Shetty
- 4. Shri Ravi Kishan
- 5. Shri N. K. Premachandran
- 6. Prof. Sougata Ray
- 7. Shri Bhagirath Choudhary
- 8. Shri Kunwar Pushpendra Singh Chandel
- 9. Shri P. P. Chaudhary (speech unfinished)

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 25<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

## LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

#### Monday, November 25, 2019/Agrahayana 4, 1941(Saka)

#### No. 43

#### 11.00 A.M.

#### 1. Questions

The Speaker called the name of the Member in whose name Starred Question No. 101 was listed, however, Member concerned did not ask Supplementary Question to the Starred Question No. 101.

Member in whose name Starred Question No. 102 and 103 were listed, raised Starred Question Nos. 102 and 103. Supplementary Question to Starred Question No. 102 was asked. But due to interruptions, Starred Question Nos. 102 and 103 could not be orally answered.

Due to interruptions Starred Questions could not be called for oral answers in the House. Starred Question Nos. 101–120 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1151–1380 would be printed in the Official report for the day.

#### \*2. Withdrawal of Members from the House

As Sarvashri T.N. Prathapan and Hibi Eden, MPs continued to interrupt the proceedings of the House and disregarded the Chair's direction not to display placard in the House, the Speaker directed them under Rule 373 of the Rules of Procedure and Conduct of Business in Lok Sabha to withdraw from the House for the day. Accordingly, both Members stood withdrawn from the House for the day.

(Due to interruptions, Lok Sabha adjourned at 11.09 A.M. and re-assembled at 12.01 P.M.)

#### (Due to continued interruptions, Lok Sabha adjourned at 12.01 P.M. and re-assembled at 2.00 P.M.)

#### 2.00 P.M.

#### 3. Papers laid on the Table

The following papers were laid on the Table:-

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Tribal Affairs (Shri Arjun Munda) laid on the Table:-

(1) A copy of the following papers (Hindi and English versions) under Clause 6 of Article 338A of the Constitution:-

- (i) A copy of the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2015-2016.
- (ii) Action Taken Memorandum on the Annual Report of the National Commission for Scheduled Tribes, New Delhi, for the year 2015-2016.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of Petroleum and Natural Gas; Minister of Steel (Shri Dharmendra Pradhan) on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) A copy of the Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2018-2019.
  - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy each of the following papers (Hindi and English versions):-
  - (i) Memorandum of Understanding between the Oil India Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.
  - (ii) Memorandum of Understanding between the Oil and Natural Gas Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table:-

(1) A copy of the consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2017-2018, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahalad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 13 of 2019)-Compliance Audit Observations for the year ended March, 2018 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Engineering Science and Technology, Shibpur, for the years 2016-2017 and 2017-2018.
- (4) Two statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology Jaipur, Jaipur, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research, Mohali, for the year 2017-2018.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the

year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Technology Durgapur, Durgapur, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, Durgapur, for the year 2017-2018.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Telangana, Hyderabad, for the years 2014-2015 to 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Telangana, Hyderabad, for the years 2014-2015 to 2016-2017.
- (16) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Goa, Goa, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Goa, Goa, for the year 2017-2018.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Puducherry, Karaikal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Puducherry, Karaikal, for the year 2017-2018.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Uttarakhand, Pauri Garhwal, for the year 2017-2018.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Delhi, Delhi, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Delhi, Delhi, for the year 2016-2017.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the

Motilal Nehru National Institute of Technology, Allahabad, Prayagraj, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru Institute of Technology, Allahabad, Prayagraj, for the year 2017-2018.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Mizoram, Aizawl, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Mizoram, Aizawl, for the year 2017-2018.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Agartala, Agartala, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Agartala, Agartala, for the year 2017-2018.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2016-2017.

- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Odisha Madhyamik Shiksha Mission, Bhubaneswar, for the year 2017-2018.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the years 2014-2015 and 2015-2016.
- (38) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Technology Warangal, Warangal, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Warangal, Warangal, for the year 2017-2018.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- G.S.R.534(E) published in Gazette of India dated 29<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to extend the last date for furnishing FORM GST CMP-08 for the quarter April June 2019 till 31.08.2019.
- (ii) G.S.R.583(E) published in Gazette of India dated 20<sup>th</sup> August, 2019, together with an explanatory memorandum seeking to extend the date from which the facility of blocking and unblocking of e-way bill facility as per the provision of Rule 138E of CGST Rules, 2017 shall be brought into force to 21.11.2019.
- (iii) G.S.R.589(E) published in Gazette of India dated 21<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for the month of July, 2019.
- (iv) G.S.R.615(E) published in Gazette of India dated 31<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to waive filing of FORM ITC-04 for F.Y. 2017-18 & 2018-19.

- (v) G.S.R.616(E) published in Gazette of India dated 31<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to bring Section 103 of the Finance (No. 2) Act, 2019 in to force.
- (vi) G.S.R.617(E) published in Gazette of India dated 31<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to extend the last date in certain cases for furnishing GSTR-7 for the month of July, 2019.
- (vii) G.S.R.618(E) published in Gazette of India dated 31<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to waive the late fees in certain cases for the month of July, 2019 for FORM GSTR-1 and GSTR-6 provided the said returns are furnished by 20.09.2019.
- (viii) G.S.R.683(E) published in Gazette of India dated 24<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to bring rules 10, 11, 12 and 26 of the CGST (Fourth Amendment) Rules, 2019 in to force.
- (ix) G.S.R.767(E) published in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing of return in FORM GSTR-3B for the months of October, 2019 to March, 2020.
- (x) G.S.R.768(E) published in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing FORM GSTR-1 for registered persons having aggregate turnover of up to 1.5 crore rupees for the quarters from October, 2019 to March, 2020.
- (xi) G.S.R.769(E) published in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to prescribe the due date for furnishing of return in FORM GSTR-1 for registered persons having aggregate turnover more than 1.5 crore rupees for the months of October, 2019 to March, 2020.

- (xii) G.S.R.770(E) published in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to make filing of annual return under section 44 (1) of CGST Act for F.Y. 2017-18 and 2018-19 optional for small taxpayers whose aggregate turnover is less than Rs 2 crores and who have not filed the said return before the due date.
- (xiii) G.S.R.771(E) published in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to amend notification No. 41/2019 – Central Tax, dated the 31st August, 2019.
- (xiv) The Central Goods and Services Tax (Sixth Amendment) Rules, 2019 published in Notification No. G.S.R.772(E) in Gazette of India dated 9<sup>th</sup> October, 2019, together with an explanatory memorandum.
- (xv) G.S.R.809(E) published in Gazette of India dated 24<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to extend the last date for filing of FORM GST CMP-08 for the quarter July-September 2019 by four days from 18.10.2019 till 22.10.2019.
- (xvi) G.S.R.820(E) published in Gazette of India dated 31<sup>st</sup> October, 2019, together with an explanatory memorandum seeking to amend notification no. 2/2017- Central Tax in order to notify jurisdiction of Jammu Commissionerate over UT of J&K and UT of Ladakh.
- (xvii) G.S.R.539(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum Seeking to amend notification No. 1/2017- Central Tax (Rate) dated the 28<sup>th</sup> June, 2017, so as to reduce CGST from (a) 6% to 2.5% on Electric Vehicles including E-bicycles (b) 9% to 2.5% on Charger or charging stations for electric Vehicles.
- (xviii) G.S.R.540(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum Seeking to amend notification No. 12/2017- Central Tax (Rate) dated the 28<sup>th</sup> June,

2017, so as to provide Nil CGST on hiring of Electric Buses by local authorities.

- (xix) G.S.R.709(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Central Tax (Rate) dated 28.06.2017 so as to specify effective GST rates for specified goods, to give effect to the recommendations of the GST Council in its 37<sup>th</sup> meeting dated 20.09.2019.
- (xx) G.S.R.712(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Central Tax (Rate) dated 28.06.2017 so as to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (xxi) G.S.R.715(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum Seeking to amend notification No. 3/2017-Central Tax (Rate) dated 28.06.2017 so as to extend concessional GST Rates to specified projects under HELP/OALP, and other changes.
- (xxii) G.S.R.718(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 26/2018-Central Tax (Rate) dated 31.12.2018, so as to exempt CGST on supplies of silver and platinum by nominated agencies to registered persons.
- (xxiii) G.S.R.721(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2019-Central Tax (Rate) dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.
- (xxiv) G.S.R.724(E) published in Gazette of India dated 30<sup>th</sup> September,
   2019, together with an explanatory memorandum seeking to exempt supply of goods for specified projects under FAO.

- (xxv) G.S.R.729(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 14/2019-Central Tax dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.
- (xxvi) G.S.R.731(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017-Central Tax (Rate) so as to notify CGST rates of various services as recommended by GST council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xxvii) G.S.R.734(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Central Tax (Rate) to exempt services as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xxviii) G.S.R.737(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Central Tax (Rate) so as to notify services under reverse charge mechanism (RCM) as recommended by GST council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xxix) G.S.R.740(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 4/2018-Central Tax (Rate), dated the 25<sup>th</sup> January, 2018, by adding an explanation on the applicability of provisions related to supply of development rights.
- (xxx) G.S.R.743(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 7/2019-Central Tax (Rate), dated the 29<sup>th</sup> March, 2019 by amending the entry related to cement.
- (xxxi) G.S.R.746(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to notify

the grant of alcoholic liquor licence neither a supply of goods nor a supply of service as per Section 7(2) of CGST Act, 2017.

(2) A copy each of the following Notifications (Hindi and English versions) under Section 13 of the Compensation Cess Goods and Service Tax Act, 2017:-

- G.S.R.707(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 01/2017-Compensation Cess (Rate), dated 28<sup>th</sup> June, 2017.
- (ii) G.S.R.708(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to disallow the refund of compensation cess in case of inverted duty structure for tobacco and manufactured tobacco substitutes.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.786(E) published in Gazette of India dated 15<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to levy provisional anti-dumping duty on "Flat rolled product of steel, plated or coated with alloy of Aluminium and Zinc" originating in or exported from China PR, Vietnam and Korea RP, for a period of six months from the date of imposition, based on the Preliminary Finding notification No. 6/4/2019-DGTR dated 15<sup>th</sup> July, 2019, of the Directorate General of Trade Remedies.
- (ii) G.S.R.812(E) published in Gazette of India dated 25<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to amend notification No. 28/2018-Customs (ADD) dated 25<sup>th</sup> June, 2018, in pursuance of New Shipper Review final findings concerning imports of 'Saturated Fatty Alcohols' exported by M/s. PT. Energi Sejahtera Mas (Producer from Indonesia) and Sinarmas Cepsa Pte Ltd (Exporter from Singapore), and imported into India; issued by the Designated Authority.

- (iii) G.S.R.813(E) published in Gazette of India dated 25<sup>th</sup> October, 2019, together with an explanatory memorandum seeking to rescind notification No. 13/2019-customs (ADD) dated 14<sup>th</sup> March, 2019, in pursuance of New Shipper Review final findings, concerning imports of 'Saturated Fatty Alcohols' exported by M/s PT. Energi Sejathtera Mas (Producer from Indonesia) and Sinarmas Cepsa Pte Ltd (Exporter from Singapore), and imported into India; issued by the Designated Authority.
- (iv) G.S.R.495(E) published in Gazette of India dated 12<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to further extend the levy of anti-dumping duty till 27.10.2019, imposed vide notification No. 26/2013 Customs (ADD) dated the 28<sup>th</sup> October, 2013 and last extended vide notification No. 26/2019 Customs (ADD) dated 24<sup>th</sup> June, 2019, on imports of 'Paracetamol' originating in or exporting from China PR, in pursuance of order of Hon'ble High Court of Gujarat dated 03.07.2019, in the matter of Special civil application No. 5278/2019.
- (v) G.S.R.524(E) published in Gazette of India dated 24<sup>th</sup> July, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Purified Terephthalic Acid' originating in or exported from Korea RP and Thailand, for a period of five years, in pursuance of sunset review final findings investigation by the Designated Authority.
- (vi) G.S.R.549(E) published in Gazette of India dated 1<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to rescind Notification No. 16/2018-Customs (ADD), dated 23<sup>rd</sup> March, 2018 to terminated provisional assessment of all imports of "Jute products viz Jute yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s Natural Jute Mill (Producer/Exporter)

[Bangladesh] and M/s Kreation Global, LLC,USA (Exporter/Trader) [Bangladesh] into India.

- (vii) G.S.R.550(E) published in Gazette of India dated 1<sup>st</sup> August, 2019, together with an explanatory memorandum seeking to further amend notification No. 1/2017-Customs (ADD), dated the 5<sup>th</sup> January, 2017 to prescribe final assessment under the residual category of exporters in the Duty Table on exports of "Jute Yarn/Twine (multiple folded/cabled and single), Hessian fabric and Jute Sacking bags", originating in or exported from Bangladesh by M/s. Natural Jute Mill (Producer/Exporter) [Bangladesh] and M/s Kreation Global, LLC, USA (Exporter/Trader) [Bangladesh] into India.
- (viii) G.S.R.561(E) published in Gazette of India dated 6<sup>th</sup> August, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2019-Customs (ADD) dated the 26.02.2019, so as to correct name of specified producer.
- (ix) G.S.R.568(E) published in Gazette of India dated 10<sup>th</sup> August, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Homopolymer of vinyl chloride monomer (suspension grade)' originating in or exported from China PR and USA, for a period of thirty months, in pursuance of sunset review final findings investigation by the Designated Authority.
- (x) G.S.R.600(E) published in Gazette of India dated 26<sup>th</sup> August, 2019, together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of 'Chlorinated Polyvinyl Chloride Resin-whether or not further processed into compound' originating in or exported from China PR and Korea RP, for a period of six months, in pursuance of anti-dumping investigation by the Designated Authority.

- (xi) G.S.R.640(E) published in Gazette of India dated 6<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 02/2016-Customs (ADD) dated 28<sup>th</sup> January, 2016, in pursuance of New Shipper Review final findings concerning imports of 'Melamine' originating in or exported from china PR, by M/s Kuitun Jinjiang Chemical Industry Co. Ltd (Producer) and M/s Foshan Kaisino Building Material Co., Ltd (exporter), and imported into India; issued by the Designated Authority.
- (xii) G.S.R.641(E) published in Gazette of India dated 6<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to rescind notification No. 11/2018-Customs (ADD) dated 20<sup>th</sup> March, 2018, in pursuance of New Shipper Review final findings, concerning imports of 'Melamine' originating in or exported from China PR, by M/s Kuitun Jingiang Chemical Industry Co. Ltd (Producer) and M/s Foshan Kaisino Building Material Co., Ltd (exporter), and imported into India; issued by the Designated Authority.
- (xiii) G.S.R.656(E) published in Gazette of India dated 14<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to rescinds the notification No. 11/2015-Customs (ADD), dated the 11<sup>th</sup> April, 2015.
- (xiv) G.S.R.657(E) published in Gazette of India dated 14<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of 'Electrical insulators of glass or porcelain/ ceramic, whether assembled or unassembled', originating in or exported from People's Republic of china for a period of five years based on the Final Findings notification No. 7/44/2018-DGAD dated 17<sup>th</sup> July, 2019 concerning Sunset Review investigation.
- (xv) G.S.R.691(E) published in Gazette of India dated 25<sup>th</sup> September,
   2019, together with an explanatory memorandum seeking to levy

anti-dumping duty on "Bars and rods of Non-Cobalt Grade High Speed Steel of diameter from 4mm to 163mm having three elements i.e., Molybdenum, Tungsten and Vanadium, with combination of Tungsten and Molybdenum between 4% - 11.5% and maximum 3.5% of Vanadium. The Carbon content should be between 0.7% - 1.3% and Chromium between 3.5% - 4.6%" originating in or exported from Brazil, China and Germany, for a period of five years based on the Final Findings, dated 01.08.2019, of Directorate General of Trade Remedies.

- (xvi) G.S.R.696(E) published in Gazette of India dated 28<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to Notification No. 23/2013-customs (ADD), dated 10<sup>th</sup> October, 2013, levied definitive anti-dumping duty on imports of 'Ductile iron pipes' originating in or exported from China PR and was extended up to and inclusive of the 9<sup>th</sup> October 2019, on the basis of order of Hon'ble High Court of Gujarat. The Hon'ble Supreme Court has set aside the said order of the Hon'ble High Court of Gujarat and consequently notification No. 23/2013-Customs (ADD), dated 10<sup>th</sup> October, 2013 has been rescinded vide notification No. 39/2019-Customs (ADD) dated 28.09.2019.
- (xvii) G.S.R.610(E) published in Gazette of India dated 30<sup>th</sup> August, 2019, together with an explanatory memorandum seeking to levy definitive countervailing duty under section 9 of Customs Tariff Act, 1975 on import of Saccharin in all its forms, originating in or exported from People's Republic of China for a period of five years, based on recommendations of investigation conducted by the Directorate General of Trade Remedies.
- (xviii) G.S.R.664(E) published in Gazette of India dated 17<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to levy definitive countervailing duty under section 9 of Customs Tariff Act, 1975 on import of 'Atrazine Technical' originating in or exported

from People's republic of china, for a period of five years (with effect from 17.09.2019), based on recommendations of investigations conducted by the Directorate General of Trade Remedies.

- (xix) G.S.R.665(E) published in Gazette of India dated 17<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to levy countervailing on 'Welded Stainless Steel Pipes and Tubes' originating in or exported from China PR and Vietnam, for a period of five years based on the Final Findings, dated 31.07.2019, of Directorate General of Trade Remedies.
- (xx) G.S.R.632(E) published in Gazette of India dated 4<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 53/2011 dated 01.07.2011, to increase the rate of duty of customs by 5 percent, for a period of 180 days, on imports of RBD Palmolein/Palm Oil originating in Malaysia and imported under India-Malaysia Comprehensive Economic Cooperation Agreement on recommendation of Directorate General of Trade Remedies.
- (xxi) G.S.R.833(E) published in Gazette of India dated 11<sup>th</sup> November, 2019, together with an explanatory memorandum seeking to rescind notification No. 24/2018-Customs(ADD) dated 7<sup>th</sup> May, 2018.
- (xxii) G.S.R.834(E) published in Gazette of India dated 11<sup>th</sup> November, 2019, together with an explanatory memorandum seeking further amend to rescind notification No. 1/2017-Customs(ADD) dated 5<sup>th</sup> January, 2017 to prescribe anti-dumping duty on imports of "Jute Sacking bags and yarn" originating in, or exported from Bangladesh by M/s. Roman Jute Mills Ltd. (Producer/Exporter) and M/s SMP International, LLC, USA (Exporter/Trader), M/s Aziz Fibres Limited (Producer/Exporter), Bangladesh, M/s Natore Jute Mills (producer),

Bangladesh and M/s PNP Jute trading LLC (Exporter/Trader), USA into India.

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.666(E) published in Gazette of India dated 17<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 50/2017-Customs, dated 30<sup>th</sup> June, 2017, to reduce basic customs duty on Open cell (15.6" and above) for use in the manufacture of Liquid Crystal Display (LCD) and Light Emitting Diode(LED) TV panels from the present level of 5% to Nil and on certain specified goods for use in the manufacture of Open cell of Liquid Crystal Display (LCD) and Light Emitting Diode (LED) TV panels, from the present level of 15% to Nil, till the 30<sup>th</sup> September, 2020.
- (ii) G.S.R.684(E) published in Gazette of India dated 24<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to exempt petroleum operations or coal bed methane operations undertaken under specified contracts under the Hydrocarbon Exploration and Licensing Policy (HELP) and Open Acreage Licensing Policy (OALP) by amending the notification No. 50/2017-Customs dated 30.06.2017.
- (iii) G.S.R.726(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to exempt imports by FAO for specified projects.
- (iv) G.S.R.706(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 39/96-customs dated 23.07.1996 so as to provide exemption from basic Customs (BCD) to machinery, equipment, instruments, components, spares, tools accessories, computer software, mock-ups and models, raw materials and consumables

required for the purposes of Light Combat aircraft Programme (LCAP) of the Ministry of Defence, till 03.12.2021.

- (v) G.S.R.727(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to further amend notification No. 50/2017-Customs dated 30<sup>th</sup> June, 2017 to give effect to the recommendations of the GST Council in its 37<sup>th</sup> meeting dated 20.09.2019.
- (vi) G.S.R.728(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 19/2019-Customs, dated the 6<sup>th</sup> July, 2019 so as to exempt from IGST specified defence goods, to give effect to the recommendations of the GST council in its 37<sup>th</sup> meeting dated 20.09.2019.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Union Territory Goods and Service Tax Act, 2017:-

- (i) G.S.R.543(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017- Union Territory Tax (Rate), dated the 28<sup>th</sup> June, 2017, so as to reduce UTGST from (a) 6% to 2.5% on Electric Vehicles including E-bicycles. (b) 9% to 2.5% on Charger or charging stations for Electric Vehicles.
- (ii) G.S.R.544(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum seeking to amend notification No. 12/2017-Union Territory Tax (Rate), dated the 28<sup>th</sup> June, 2017, so as to provide Nil UTGST on hiring of Electric Buses by local authorities.
- (iii) G.S.R.711(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Union Territory Tax (Rate) dated 28.06.2017 so as to specify effective UTGST rates for specified

goods, to give effect to the recommendations of the GST Council in its 37<sup>th</sup> meeting dated 20.09.2019.

- (iv) G.S.R.714(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Union Territory Tax (Rate) dated 28.06.2017 so as to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (v) G.S.R.717(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 3/2017-Union territory Tax (Rate) dated 28.06.2017 so as to extend concessional UTGST rates to specified projects under HELP/OALO, and other changes.
- (vi) G.S.R.720(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 26/2018-Union Territory tax (Rate) dated 31.12.2018 so as to exempt UTGST on supplies of silver and platinum by nominated agencies to registered persons.
- (vii) G.S.R.722(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No, 2/2019-Union territory Tax (Rate) dated 7.3.2019 so as to exclude manufacturers of aerated waters from the purview of composition scheme.
- (viii) G.S.R.725(E) published in Gazette of India dated 30<sup>th</sup> September,
   2019, together with an explanatory memorandum seeking o exempt supply of goods for specified projects under FAO.
- (ix) G.S.R.732(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 11/2017-Union Territory tax (Rate) so as to notify GST rates of certain services as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.

- (x) G.S.R.735(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking seeking to amend notification No. 12/2017-Union Territory Tax (Rate) so as to exempt certain services as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xi) G.S.R.738(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 13/2017-Union Territory Tax (Rate) so as to notify certain services under reverse charge mechanism (RCM) as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xii) G.S.R.741(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 04/2018-Union Territory Tax (Rate), dated the 25<sup>th</sup> January, 2018, by adding an explanation on the applicability of provisions related to supply of development rights.
- (xiii) G.S.R.744(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 07/2019-Union Territory Tax (Rate), dated the 29<sup>th</sup> March, 2019 amending the entry related to cement.
- (xiv) G.S.R.747(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to notify the grant of alcoholic liquor licence neither a supply of goods nor a supply of service as per Section 21(i) of UTGST Act read with Section 7(2) of CGST Act, 2017.

(6) A copy of the Notification No. G.S.R.591(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> August, 2019 together with an explanatory memorandum seeking to extend the validity of 2% Basic Excise Duty on ATF drawn from RCS – UDAN airport or heliport or waterdrome till the expiry of a period of three years from the date of commencement of operations of the Regional Connectivity Scheme (RCS)- Ude Deshka Aam Nagrik (UDAN)

airport or heliport or waterdrome as notified by the Ministry of Civil Aviation or till the end of scheme period whichever is earlier under sub-section (2) of Section 38 of the Central Excise Act, 1944.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 114A of the Insurance Act, 1938 and under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-:-

- (i) The Insurance Regulatory and Development Authority of India (Payment of commission or remuneration or reward to insurance agents and insurance intermediaries)(First Amendment) Regulations, 2017 published in Notification No. F. No. IRDAI/Reg/3/140/2017 in Gazette of India dated 18<sup>th</sup> April, 2017.
- (ii) The Insurance Regulatory and Development Authority of India (Appointed Actuary) Regulations, 2017 published in Notification No. F. No. IRDAI/Reg/6/143/2017 in Gazette of India dated 9<sup>th</sup> May, 2017.
- (iii) The Insurance Regulatory and Development Authority of India (Insurance Intermediaries)(Amendment) Regulations, 2019 published in Notification No. F. No. IRDAI/Reg/13/164/2019 in Gazette of India dated 1<sup>st</sup> November, 2019.
- (iv) The Insurance Regulatory and Development Authority of India (Insurance Services by Common Public Service Centres) Regulations, 2019 published in Notification No. F. No. IRDAI/Reg/12/163/2019 in Gazette of India dated 2<sup>nd</sup> August, 2019.
- (8) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (i) & (ii) of (7) above.

(9) A copy of the Indian Insurance Companies (Foreign Investment) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.619(E) in Gazette of India dated 2<sup>nd</sup> September, 2019 under subsection (3) of Section 114 of the Insurance Act, 1938.

(10) A copy of the Notification No. S.O.3743(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> October, 2019 declaring "option in

goods" as "derivative" under Section 2(ac)(D) of the Securities Contracts (Regulation) Act, 1956 under sub-section (3) of Section 30 of the said Act.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Second Amendment Rules, 2019 published in Notification No. G.S.R.571(E) in Gazette of India dated 14<sup>th</sup> August, 2019.
- (ii) The Investor Education and Protection Fund Authority (Recruitment, Salary and other Terms and Conditions of Service of General Manager and Assistant General Manager) Amendment Rules, 2019 published in Notification No. G.S.R.702(E) in Gazette of India dated 30<sup>th</sup> September, 2019.
- (iii) The Investor Education and Protection Fund Authority {Recruitment, Salary and other Terms and Conditions of Service of Deputy General Manager, Private Secretary, Personal Assistant, Stenographer, Senior Secretariat Assistant (SSA) and Junior Secretariat Assistant (JSA)} Amendment Rules, 2019 published in Notification No. G.S.R.703(E) in Gazette of India dated 30<sup>th</sup> September, 2019.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 24 of the Integrated Goods and Service Tax Act, 2017:-

- G.S.R.541(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax (Rate), dated the 28<sup>th</sup> June, 2017, so as to reduce IGST from, (a) 12% to 5% on electric Vehicles including E-bicycles.(b) 18% to 5% on Charger or charging stations for Electric Vehicles.
- (ii) G.S.R.542(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum seeking to amend notification No. 9/2017-Integrated Tax (Rate), dated the 28<sup>th</sup> June,

2017, so as to provide Nil IGST on hiring of Electric Buses by local authorities.

- (iii) G.S.R.710(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 1/2017-Integrated Tax dated 28.06.2017 so as to specify effective IGST rates for specified good, to give effect to the recommendations of the GST Council in its 37<sup>th</sup> meeting dated 20.09.2019.
- (iv) G.S.R.713(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 2/2017-Integrated Tax (Rate) dated 28.06.2017 to grant exemption to dried tamarind and cups, plates made of leaves, bark and flowers of plants.
- (v) G.S.R.716(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 3/2017- Integrated Tax (Rate) dated 28.06.2017 so as to extend concessional IGST rates to specified projects under HELP/OALP, and other changes.
- (vi) G.S.R.719(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No.27/2018-Integrated Tax (Rate) dated 31.12.2018 so as to exempt IGST on supplies of silver and platinum by nominated agencies to registered persons.
- (vii) G.S.R.723(E) published in Gazette of India dated 30<sup>th</sup> September,
   2019, together with an explanatory memorandum seeking to exempt supply of goods for specified projects under FAO .
- (viii) G.S.R.730(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 08/2017-Integrated Tax (Rate) so as to notify GST rates of various services as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.

- (ix) G.S.R.733(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 09/2017-Integrated Tax (rate) so as exempt certain services as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (x) G.S.R.736(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 10/2017- Integrated Tax (Rate) so as notify certain services under reverse charge mechanism (RCM) as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.
- (xi) G.S.R.739(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 04/2018-Integrated Tax (Rate), dated the 25<sup>th</sup> January, 2018 by adding an explanation on the applicability of provisions related to supply of development rights .
- (xii) G.S.R.742(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to amend notification No. 07/2019-Integrated Tax (Rate), dated the 29<sup>th</sup> march, 2019 by amending the entry related to cement.
- (xiii) G.S.R.745(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to notify the grant of alcoholic liquor licence neither a supply of goods nor a supply of service as per Section 20(i) of IGST Act read with section 7(2) of CGST Act.
- (xiv) G.S.R.748(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum seeking to notify the place of supply of R&D services related to pharmaceutical sector as per section 13(13) of IGST Act, as recommended by GST Council in its 37<sup>th</sup> meeting held on 20.09.2019.

(13) A copy of the Notification No. S.O. 3071(E) (Hindi and English versions) published in Gazette of India dated 26<sup>th</sup> August, 2019, together with an

explanatory memorandum seeking to remove difficulties regarding filing of Annual returns by extending the due date for filing of Annual return / Reconciliation Statement for the Financial year 2017-18 in FORMs GSTR-9, GSTR-9A and GSTR-9C to 30th November, 2019 under Section 172 of the Central Goods and Service Tax Act, 2017.

#### 4. Reports of Standing Committee on Industry

Shri Rampreet Mandal laid on the table the following Reports (Hindi and English versions) of the Standing Committee on Industry:-

- 295<sup>th</sup> Report on Action Taken on the recommendations contained in the 289<sup>th</sup> Report of the Committee on Credit Linked Capital Subsidy Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) 296<sup>th</sup> Report on Action Taken on the recommendations contained in the 290<sup>th</sup> Report of the Committee on Professionalisation of Boards of CPSEs pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

#### 5. Motion for election of two Members to the Central Building and Other Construction Workers' Advisory Committee

Shri Santosh Kumar Gangwar moved the following motion :-

"That in pursuance of Section 3(2)(b) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 read with Rule 11(2) of the Building and Other Construction Workers (Regulation of Employment and Conditions of Services) Central Rules, 1998, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Central Building and Other Construction Workers' Advisory Committee, subject to other provisions of the said Act and Rules made thereunder."

The motion was adopted.

#### 6. Government Bills – Introduced

- (i) The Taxation Laws (Amendment) Bill, 2019
- (ii) The International Financial Services Centres Authority Bill, 2019
- (iii) The Recycling of Ships Bills, 2019
- (iv) The Special Protection Group (Amendment) Bill, 2019

#### 2.08 P.M.

#### 7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Raksha Nikhil Khadse regarding need to undertake repair of national highways passing through Raver parliamentary constituency, Maharashtra.
- (2) Shri Gopal Chinayya Shetty regarding need to confer Bharat Ratna award on Veer Savarkar, the great revolutionary and social reformer.
- (3) Shri Ajay Misra Teni regarding need to set up a Regional Outreach Bureau in Kheri parliamentary constituency, Uttar Pradesh.
- (4) Shri Rajendra Agrawal regarding need to review the list of beneficiaries under Ayushman Bharat Yojana in the country particularly in Meerut parliamentary constituency.

- (5) Smt. Keshari Devi Patel regarding need to appoint adequate number of teaching faculty and non-teaching staff in Allahabad University and change the name of the University as Prayagraj University.
- (6) Dr. Nishikant Dubey regarding status of aborigines of Santhal Pargana region.
- (7) Dr. Sukanta Majumdar regarding establishing a Sainik School in Dakshin Dinajpur district of West Bengal.
- (8) Shri Nihal Chand Chauhan regarding need to include Rajasthani language in the Eight Schedule to the Constitution.
- (9) Shri Jagdambika Pal regarding need to shift 'Asthi Kalash' of Lord Buddha from Delhi to Kapilvastu in Uttar Pradesh.
- (10) Dr. Dhal Singh Bisen regarding need to impress upon Government of Madhya Pradesh to provide adequate compensation to farmers who suffered loss of their crops due to heavy rains in Madhya Pradesh particularly in Balaghat parliamentary constituency, Madhya Pradesh.
- (11) Shri H. Vasanthakumar regarding development of land around Kanyakumari Sanctuary as Eco-Sensitive Zone.
- (12) Dr. DNV Senthikumar regarding need to allocate funds for Hogenakkal Drinking Water Scheme in Tamil Nadu.
- (13) Prof. Sougata Ray regarding Stake sell in CPSEs.
- (14) Shri Bhartruhari Mahtab regarding financial support to Odisha for building underground Resilient Stable Electricity Transmission & Distribution Network.
- (15) Shri Malook Nagar regarding inter-linking of rivers in the country.

#### 2.08 P.M.

(Due to interruption, Lok Sabha adjourned till 2.00 P.M. on Tuesday, the 26<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

### BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, November 26, 2019/Agrahayana 5, 1941(Saka)

#### No. 44

#### 2.00 P.M.

#### 1. Observation by the Speaker

The Speaker made an observation\* regarding Samvidhan Divas.

#### 2. Report of Business Advisory Committee

Shri Pralhad Joshi presented the Ninth Report of Business Advisory Committee.

#### 2.05 P.M.

#### 3. Government Bills – Introduced

- (i) The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019
- (ii) The Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019.

\*Original in Hindi. For details, please see the debates of the day.

#### 2.12 P.M.

#### 4. Matters under Rule 377

- (1) Dr. Jai Sidheshwar Shivachary Mahaswamiji raised a matter regarding need to approve the proposal of Punyashlok Ahilyadevi Holkar University in Solapur, Maharashtra for construction of swimming pool and multipurpose hall.
- (2) Shri Chunni Lal Sahu raised a matter regarding registration of migrant workers.
- (3) Smt. Gomati Sai raised a matter regarding need to set up a Trauma Centre in Raigarh parliamentary constituency, Chhattisgarh.
- (4) Dr. Bharati Dhirubhai Shyal raised a matter regarding need to ensure completion of Bhavnagar-Somnath National Highway in Gujarat.
- (5) Shri Vinod Kumar Sonkar raised a matter regarding need to provide social security benefits to beedi workers in Pratapgarh district, Uttar Pradesh.
- (6) Prof. Ramshankar Katheria raised a matter regarding need to release the balance funds for construction of under-construction bridge on river Yamuna in Etawah parliamentary constituency, Uttar Pradesh.
- (7) Shri Vishnu Dutt Sharma raised a matter regarding need to expedite construction of Khajuraho-Singrauli railway project in Madhya Pradesh.
- (8) Smt. Riti Pathak raised a matter regarding need to provide adequate funds for development of Dubri Sanjay Tiger Reserve in Madhya Pradesh.
- (9) Shri Ravi Kishan raised a matter regarding need to set up a National School of Drama in Gorakhpur parliamentary constituency, Uttar Pradesh.
- (10) Shri Bhanu Pratap Singh Verma raised a matter regarding setting up of solar power plant in Jalaun district, Uttar Pradesh.
- (11) Shri Sudhakar Tukaram Shrangre raised a matter regarding need to expedite construction of new railway lines in Maharashtra.

- (12) Shri Sangam Lal Gupta raised a matter regarding need to promote Amla in Pratapgarh parliamentary constituency, Uttar Pradesh.
- (13) Shri Manoj Kotak raised a matter regarding need to set up bird watching park near Bhandup pumping station in Mumbai North-East parliamentary constituency, Maharashtra.
- (14) Shri Tapir Gao raised a matter regarding need to take necessary measures to open a road between Tawang and Bhutan.
- (15) Dr. Jayanta Kumar Roy raised a matter regarding need to address the problem of regular traffic jam on NH-31 from Siliguri to Dhupguri in West Bengal.
- (16)Shri T. N. Prathapan raised a matter regarding setting up of Institute of Tropical Horticulture under Kevala Agricultural University.
- (17) Shri K. Muraleedharan raised a matter regarding construction of an over bridge at Puduppanam-Kottakkadavu railway Gate.
- (18) Shri Saptagiri Sankar Ulaka raised a matter regarding promotion of tourism in Rayagada and Koraput districts of Odisha.
- (19) Dr. T.R. Paarivendhar raised a matter regarding celebration of Thiruvalluvar's birthday on 17<sup>th</sup> January as National Thiruvalluvar day.
- (20) Shri D. Ravi Kumar raised a matter regarding need to frame a National Menopause policy.
- (21) Smt. Aparupa Poddar raised a matter regarding need to eradicate manual scavenging in the country.
- (22) Shri Margani Bharat raised a matter regarding financial assistance to Andhra Pradesh for implementation of projects under Navaratnalu Scheme.
- (23) Shri Krupal Balaji Tumane raised a matter regarding need to expedite Nagpur-Nagbhid broad gauge project in Maharashtra.

- (24) Dr. Alok Kumar Suman raised a matter regarding need to ensure timebound supply of LPG cylinders in Gopalganj parliamentary constituency, Bihar.
- (25) Shri Mamesh Sahoo raised a matter regarding review of pension of Coal India Ltd.
- (26) Shri K. Ram Mohan Naidu raised a matter regarding India's rank in Global Hunger Index.
- (27) Shri Naba Kumar Sarania raised a matter regarding bilateral talk of N.D.F.B. and Government of India.
- (28) Smt. Poonamben Hematbhai Maadam raised a matter regarding need to provide adequate compensation to farmers who suffered loss of crops due to heavy rains in Jamnagar parliamentary constituency, Gujarat.

#### 3.01 P.M.

## 5. Government Bill – Passed

The National Institute of Design (Amendment) Bill, 2019, as passed by Rajya Sabha

Time Taken: 2 Hrs. 26 Mts.

The motion for consideration of the Bill was moved by Shri Som Parkash.

The following members took part in the debate:-

- 1. Smt. Kirron Kher
- 2. Dr. Kalanidhi Veeraswamy
- 3. Shri Hibi Eden
- 4. Smt. Satabdi Roy (Banerjee)
- 5. Shri Lavu Sri Krishna Devarayalu
- 6. Dr. (Prof.) Kirit Premjibhai Solanki
- 7. Shri Jayadev Galla
- 8. Shri Ritesh Pandey
- 9. Shri Bheemrao Baswanthrao Patil
- 10. Adv. Abdul Majeed Ariff
- 11. Shri E.T. Mohammed Basheer

- 12. Shri Pallab Lochan Das
- 13. Dr. Shashi Tharoor
- 14. Shri Anubhav Mohanty
- 15. Smt. Mala Roy
- 16. Shri P. Raveendranath Kumar
- 17. Shri Hanuman Beniwal
- 18. Shri Malook Nagar
- 19. Shri H. Vasanthakumar
- 20. Shri Rampreet Mandal
- 21. Shri Adhir Ranjan Chowdhury

Shri Som Parkash replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted. Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 to 31 were adopted.

Clause 32 was adopted.

Clause 33 was adopted.

On amendment No. 11 moved by Prof. Saugata Roy to Clause 34, the House divided and result of Division was: Ayes 27, Noes 100. The amendment was accordingly, negatived.

Clause 34 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Som Parkash.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

## 5.27 P.M.

## <sup>#</sup>6. Statutory Resolution- Under Consideration

Time Taken: 3 Hrs. 12 Mts.

Shri Adhir Ranjan Chowdhury moved the following Resolution: -

"That this House disapproves of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019 (No.14 of 2019) promulgated by the President on 18 September, 2019."

## <sup>#</sup>7. Government Bill – Under Consideration

The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019

The motion for consideration of the Bill was moved by Dr. Harsh Vardhan. Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

- 1. Shri Varun Feroze Gandhi
- 2. Shri D.N.V. Senthilkumar S.
- 3. Smt. Sarmistha Sethi
- 4. Shri Margani Bharat
- 5. Shri Mahabali Singh
- 6. Shri Ritesh Pandey
- 7. Prof. Saugata Roy
- 8. Dr. M.K. Vishnu Prasad
- 9. Shri Ravi Kishan
- 10. Shri Syed Imtiaz Jaleel

- 11. Shri Hanuman Beniwal
- 12. Shri K. Navas Kani
- 13. Dr. Mahendrabhai Kalubhai Munjpara
- 14. Adv. Dean Kuriakose
- 15. Shri P. Raveendranath Kumar
- 16. Shri Jagdambika Pal
- 17. Shri Jasbir Singh Gill
- 18. Shri M. Selvaraj
- 19. Shri Janardan Mishra
- 20. Shri Malook Nagar
- 21. Shri Prabhubhai Nagarbhai Vasava

The discussion was not concluded.

#### 8.39 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 27<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

## LOK SABHA

## **BULLETIN – PART I**

(Brief Record of Proceedings)

## Wednesday, November 27, 2019/Agrahayana 6, 1941(Saka)

## No. 45

## 11.00 A.M.

## **1.** Starred Questions

Starred Question Nos. 121–123, 125, 127, 128, 130–133 and 135–138 were orally answered. Members in whose names Starred Question Nos. 124, 126, 129, 134, 139 and 140 were listed, were absent. However, Ministers concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 124 and 140 were asked by the members.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

## 12.02 P.M.

## 3. Papers laid on the Table

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) on behalf of the Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table :-

 A copy of the Annual Report (Hindi and English versions) of the National Legal Services Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts. (2) Statement regarding Review (Hindi and English versions) by the Government of the working of National Legal Services Authority, New Delhi, for the year 2018-2019.

The Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2018-2019.
- (ii) Annual Report of the Coal India Limited [Volume I and Volume II (Part 1, 2 & 3)], Kolkata, for the year 2018-2019, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-

- The Minerals (Mining by Government Company) Amendment Rules,
   2019 published in Notification No. G.S.R.695(E) in Gazette of India dated 27<sup>th</sup> September, 2019.
- (ii) G.S.R.697(E) published in Gazette of India dated 30<sup>th</sup> September, 2019 reserving an area of 646.596 hectares in Bailadila reserve forest, Deposit No.4, District South Bastar, Chhattisgarh for mineral iron ore for undertaking prospecting or mining operations through joint venture of National Mineral Development Corporation and Chhattisgarh Mineral Development Corporation Limited.
- (iii) The Mineral Conservation and Development (Amendment) Rules,
   2019 published in Notification No. G.S.R.570(E) in Gazette of India dated 13<sup>th</sup> August, 2019.

- (iv) G.S.R.675(E) published in Gazette of India dated 20<sup>th</sup> September,
   2019 notifying the conversion factor for calculation of Average Sale
   Price of metallurgical grade Bauxite.
- (v) The Minerals (Other than Atomic and Hydro Carbons Energy Minerals) Concession (Amendment) Rules, 2019 published in Notification No. G.S.R.674(E) in Gazette of India dated 20<sup>th</sup> September, 2019.

(3) A copy of the Offshore Areas Mineral Concession (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.595(E) in Gazette of India dated 23<sup>rd</sup> August, 2019 under sub-section (3) of Section 35 of the Offshore Areas Mineral (Development and Regulation) Act, 2002.

Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution:-

- The Army Officers Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.01(E) in Gazette of India dated 25<sup>th</sup> February, 2019.
- (2) The Air Force Officers Pay (Amendment) Rules, 2019 published in Notification No. S.R.O.02(E) in Gazette of India dated 25<sup>th</sup> February, 2019.
- (3) The Navy Officers Pay (Amendment) Regulations, 2019 published in Notification No. S.R.O.03(E) in Gazette of India dated 25<sup>th</sup> February, 2019.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Centre for Good Governance, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Good Governance, New Delhi, for the year 2018-2019.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 2019 published in Notification No. G.S.R.765(E) in Gazette of India dated 9<sup>th</sup> October, 2019.
- (ii) The Indian Administrative Service (Pay) Second Amendment Rules,
   2019 published in Notification No. G.S.R.766(E) in Gazette of India dated 9<sup>th</sup> October, 2019.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2018-2019.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New

Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Sanchar Nigam Limited and the Department of Telecommunications, Ministry of Communications, for the year 2019-2020.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

- (i) The Telecommunication (Broadcasting and Cable) Services Register of Interconnection Agreements and all such other matters Regulations, 2019 published in Notification No. F. No. 6-1/2016-B&CS in Gazette of India dated 4<sup>th</sup> September, 2019.
- (ii) The Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge (Second Amendment) Regulations, 2019 published in Notification No. 15-01/2019-F&EA in Gazette of India dated 1<sup>st</sup> October, 2019.
- (iii) The Telecommunication Mobile Number Portability (Eighth Amendment) Regulations, 2019 published in Notification No. 116-4/2019 NSL-II in Gazette of India dated 1<sup>st</sup> October, 2019.
- (iv) The Telecommunication (Broadcasting and Cable) Services Standards of Quality of Service and Consumer Protection (Addressable Systems)(Second Amendment) Regulations, 2019 published in Notification No. F. No. 12-37/2019-B&CS in Gazette of India dated 9<sup>th</sup> October, 2019.
- (v) The Telecommunication (Broadcasting and Cable) Services Interconnection (Addressable Systems) (Amendment) Regulations, 2019 published in Notification No. F. No. 21-6/2019-B&CS in Gazette of India dated 30<sup>th</sup> October, 2019.

- (vi) The Standards of Quality of Service of Basic Telephone Service (wireline and Cellular Mobile Telephone Service (Seventh Amendment) Regulations, 2019 published in Notification No. F. No. 301-02/2018-QoS(Misc.) in Gazette of India dated 1<sup>st</sup> November, 2019.
- (vii) Notification No. 116-6/2017-NSL-II/(Vol.III) published in Gazette of India dated 27<sup>th</sup> September, 2019, making certain amendments to the Telecommunication Mobile Number Portability (Seventh Amendment) Regulations, 2018.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) A copy of the Review by the Government of the working of the Braithwaite and Company Limited, Calcutta, for the year 2018-2019.
  - (ii) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Konkan Railway Corporation Limited, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2018-2019.
  - (ii) Annual Report of the RITES Limited, Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the

Railway Sports Promotion Board, Delhi, for the year 2018-2019, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, Delhi, for the year 2018-2019.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 30 of the Railway Claims Tribunal Act, 1987:-

- (i) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.546(E) in Gazette of India dated 1<sup>st</sup> August, 2019.
- (ii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.575(E) in Gazette of India dated 16<sup>th</sup> August, 2019.
- (iii) The Railway Claims Tribunal (Procedure) Amendment Rules, 2019 published in Notification No. G.S.R.646(E) in Gazette of India dated 12<sup>th</sup> September, 2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

- The Railway (Notices of and Inquires into Accidents) Amendment Rules, 2019 published in Notification No. G.S.R.577(E) in Gazette of India dated 19<sup>th</sup> August, 2019.
- (ii) The Dedicated Freight Corridor Railway General Rules, (Amendment) Rules, 2019 published in Notification No. G.S.R.822(E) in Gazette of India dated 6<sup>th</sup> November, 2019.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2018-2019.

## 4. Reports of Standing Committee on Health and Family Welfare

Dr. Mahesh Sharma laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Health and Family Welfare:-

- 115<sup>th</sup> Report on the National Commission for Indian System of Medicine Bill, 2019.
- (2) 116<sup>th</sup> Report on the National Commission for Homoeopathy Bill, 2019.

## 5. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on 26<sup>th</sup> November, 2019."

The motion was adopted.

## 12.05 P.M.

## 6. Government Bill – Withdrawn

<sup>@</sup> The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019

Prof. Saugata Roy opposed the withdrawal of the Bill.

Thereafter, the Speaker gave <sup>&</sup>ruling thereon.

Thereafter, the motion was adopted and the Bill was withdrawn.

## 12.08 P.M.

## 7. <sup>&</sup>Felicitation by the Speaker

The Speaker on behalf of the House congratulated ISRO Scientists for successful launch of Cartosat-3 satellite onboard PSLV.

## <sup>%</sup>12.10 P.M.

## 8. Submission by Member

Shri Suresh Kodikunnil made submission regarding recent militant attacks in Kashmir.

\*Shri Rajnath Singh responded.

<sup>&</sup> Original in Hindi. For details, please see the debates of the day.

<sup>%</sup> From 12.10 P.M. to 12.28 P.M., Members raised matters of urgent public importance.

\* Minister of Defence

<sup>@</sup> The Bill, as passed by Rajya Sabha on 5 August, 2019, was laid on the Table of Lok Sabha on the same day. The Motion for consideration of the Bill was moved by the Minister-in-charge in Lok Sabha on 6 August, 2019. After discussion on the Motion concluded, the Minister proposed that Rajya Sabha will be requested to permit withdrawal of the Bill to which the House agreed. Rajya Sabha at its sitting held on the 7th August, 2019 agreed to the request made by the Minister-in-charge that leave be granted by Rajya Sabha to withdraw the Bill in Lok Sabha.

#### 12.29 P.M.

#### 9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- 1) Dr. Subhas Sarkar regarding need to convert NH-60 in Bankura parliamentary constituency in West Bengal into a four-lane road.
- 2) Shri Raja Amareshwara Naik regarding environmental problems caused by Thermal Power Plants in Raichur parliamentary constituency of Karnataka.
- 3) Shri Vinod Chavda regarding need to upgrade Bhuj Airport as International Airport and also operate Air India Flight service between Bhuj and Mumbai on daily basis and also introduce a direct flight between Bhuj and Delhi.
- Shri L.S. Tejasvi Surya regarding problems faced by patients affected by diabetes.
- 5) Shri G.S. Basavaraj regarding need to review Free Trade Agreements.
- 6) Shri Kirti Vardhan Singh regarding need to develop 'Shravan Pakar', a place of mythological importance in Gonda parliamentary constituency, Uttar Pradesh as a tourist place.
- 7) Shri Tirath Singh Rawat regarding need to ease the process for issuance of birth-death certificate and copy of 'Parivar register' in Uttarakhand.
- 8) Shri Ramdas C. Tadas regarding need to set up a Aakashwani FM Radio Station in Wardha district, Maharashtra.
- 9) Shri Mukesh Rajput regarding need to set up a para Medical College in Farrukhabad city, Uttar Pradesh.
- 10) Shri Jual Oram regarding completion of work on Rimuli to Rajamunda stretch of National Highway No. 215 in Odisha.
- 11) Shri Ashok Kumar Rawat regarding need to construct a dam in Misrikh parliamentary constituency, Uttar Pradesh.

- 12) Shri Gopal Jee Thakur regarding need to develop and include religious places of historical importance in Bihar under Swadesh Darshan Scheme.
- 13) Smt. Darshana Vikram Jardosh regarding installing solar energy and water recharging system in buildings.
- 14) Shri Arjunlal Meena regarding need to launch awareness programme about malnutrition among tribal people in the country.
- 15) Shri Kodikunnil Suresh regarding primary Agriculture Credit Societies in Kerala.
- 16) Shri Vincent H. Pala regarding trade route between India and Bangladesh through Meghalaya.
- 17) Adv. Adoor Prakash regarding need to address problems faced by nurses working in private hospitals.
- 18) Shri Magunta Sreenivasulu Reddy regarding drinking water problem in Ongole parliamentary constituency, Andhra Pradesh.
- 19) Shri Rangaiah Talari regarding need to implement Pradhan Mantri Fasal Bima Yojana in proper and expeditious manner.
- 20) Shri Shrirang Appa Barne regarding need to enact necessary laws to curb air pollution.
- Shri Dinesh Chandra Yadav regarding need to provide stoppage of Vaishali Express (train no. 12553/12554) and Bandra Terminal express (train no. 22913/22914) at Simri Bakhtiyarpur railway station in Saharsa district, Bihar.
- 22) Shri Shyam Singh Yadav regarding need to construct flyover on Allahabad-Mirzapur road in Uttar Pradesh.
- Shri Pothuganti Ramulu regarding opening of Jawahar Navodaya Schools in Nagarkurnool parliamentary constituency, Telangana.
- 24) Adv. A. M. Ariff regarding need to provide financial assistance to Kerala to rebuild the infrastructure and provide relief and rehabilitation to people affected due to floods in recent years.

- 25) Shri E.T. Mohammed Basheer regarding recommendations of Sachar Committee.
- 26) Shri Hanuman Beniwal regarding need to provide employment on priority basis to local people in heavy industries in Barmer and Jaisalmer districts.

## 12.30 P.M.

## <sup>#</sup>10. Statutory Resolution- Negatived

Time Taken: 5 Hrs. 03 Mts.

Further discussion on the following resolution moved by Shri Adhir Ranjan Chowdhury on the 26th November, 2019, continued :-

"That this House disapproves of the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Ordinance, 2019 (No.14 of 2019) promulgated by the President on 18 September, 2019."

After combined discussion, the Resolution was put to vote and negatived.

## <sup>#</sup>11. Government Bill – Passed

The Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019

Further discussion on the motion for consideration of the Bill moved by Dr. Harsh Vardhan, continued.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

#Discussed together

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clauses 8 to 10 were adopted.

Clauses 11 to 14 were adopted.

Clause 15 was adopted.

Clauses 16 to 18 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted

The Long Title was also adopted.

The motion that the Bill be passed was moved by Dr. Harsh Vardhan.

The motion was adopted and the Bill was passed.

## 2.21 P.M.

## 12. Government Bill – Passed

The Special Protection Group (Amendment) Bill, 2019

Time Taken: 2 Hrs. 51 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Dr. Satya Pal Singh
- 3. Shri A. Raja
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Kuruva Gorantla Madhav
- 6. Shri Rajiv Ranjan (Lalan) Singh
- 7. Shri P.R. Natarajan
- 8. Shri Jagdambika Pal
- 9. Shri N.K. Premachandran
- 10. Shri P. Raveendranath Kumar
- 11. Shri Hanuman Beniwal
- 12. Shri Rajiv Pratap Rudy
- 13. Shri Gaurav Gogoi

Shri Amit Shah replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah Prasad.

The motion was adopted and the Bill was passed.

## 5.12 P.M.

## **13.** Government Bill – Passed

The Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019

Time Taken: 52 mts.

The motion for consideration of the Bill was moved by Shri G. Kishan Reddy on behalf of Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Mohanbhai Sanjibhai Delkar
- 2. Shri Lalubhai Babubhai Patel
- 3. Shri Manickam Tagore B.
- 4. Shri Faizal P.P. Mohammed
- 5. Prof. Saugata Roy
- 6. Shri Nallakonda Gari Reddeppa

Shri G. Kishan Reddy replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clauses 8 to 11 were adopted.

Clauses 12 to 23 were adopted.

Clause 1, Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri G. Kishan Reddy.

The motion was adopted and the Bill was passed.

## #7.03 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 28<sup>th</sup> November, 2019.)

## SNEHLATA SHRIVASTAVA Secretary General

# From 6.04 P.M. to 7.03 P.M., Members raised matters of urgent public importance.

# LOK SABHA

## BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, November 28, 2019/Agrahayana 7, 1941(Saka)

## No. 46

## 11.00 A.M.

## 1. Obituary References

The Speaker made references to the passing away of Dr. R.K.G. Rajulu, member of the Tenth Lok Sabha; Shri Ramnath Dubey, member of the Seventh Lok Sabha; Dr. Banshilal Mahto, member of the Sixteenth Lok Sabha; and Shri Kailash Joshi, member of the Fourteenth and Fifteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

## 11.05 A.M.

## 2. Submission by Member

Shri Adhir Ranjan Chowdhury made submission regarding alleged derogatory remarks on the Father of the Nation, Mahatma Gandhi.

\*Shri Rajnath Singh responded.

## 11.11 A.M.

## 3. Starred Questions

Starred Question Nos. 141, 142 and 144–147 were orally answered. Member in whose name Starred Question Nos. 143 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Questions to Starred Question Nos. 143 were asked by the Members.

#### 4. Unstarred Questions

Replies to Unstarred Question Nos. 1611–1840 were laid on the Table.

## 12.02 P.M.

## 5. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry Youth Affairs and Sports; Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep State Waqf Board, Kavaratti, for the year 2018-2019 alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep State Waqf Board, Kavaratti, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Chandigarh Waqf Board, Chandigarh, for the year 2018-2019, alongwith Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chandigarh Waqf Board, Chandigarh, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2018-2019.
  - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2018-2019.
  - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the SJVN Limited and the Ministry of Power for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh L. Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2018-2019.
  - (ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2018-2019.

- (ii) Annual Report of the Hooghly Cochin Shipyard Limited, Kochi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2018-2019.
  - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2018-2019, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2018-2019.

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Pension Fund Trust, Mumbai, for the year 2018-2019.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Deendayal Port Trust, Gandhidham, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Deendayal Port Trust, Gandhidham, for the year 2018-2019, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Deendayal Port Trust, Gandhidham, for the year 2018-2019.
- (5) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2018-2019, together with Audit Report thereon.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the

Paradip Port Trust, Paradip, for the year 2018-2019, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2018-2019.

(7) A copy of Notification No. IMU/HQ/ADM/Notification/2019/I (Hindi and English versions) published in Gazette of India dated 30<sup>th</sup> September, 2019, regarding ordinances governing Administrative and Academic matters under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trust Act, 1963:-

- G.S.R.700(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (ii) G.S.R.759(E) published in Gazette of India dated 4<sup>th</sup> October,
   2019, approving the Paradip Port Trust Employees (Recruitment,
   Seniority and Promotion) Amendment Regulations, 2019.
- (iii) G.S.R.818(E) published in Gazette of India dated 31<sup>st</sup> October,
   2019, approving the Mumbai Port Trust Employees (Recruitment,
   Seniority and Promotion) Amendment Regulations, 2019.
- (iv) G.S.R.628(E) published in Gazette of India dated 3<sup>rd</sup> September,
   2019, approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.
- (v) G.S.R.629(E) published in Gazette of India dated 3<sup>rd</sup> September,
   2019, approving the Kolkata Port Trust Employees (Recruitment,
   Seniority and Promotion) Amendment Regulations, 2019.

- (vi) G.S.R.630(E) published in Gazette of India dated 3<sup>rd</sup> September,
   2019, approving the Cochin Port Trust Employees (Recruitment,
   Seniority and Promotion) Amendment Regulations, 2019.
- (vii) G.S.R.631(E) published in Gazette of India dated 3<sup>rd</sup> September,
   2019, approving the Mormugao Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 2019.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O.3108(E) published in Gazette of India dated 28<sup>th</sup> August, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- S.O.3109(E) published in Gazette of India dated 28<sup>th</sup> August, 2019, making certain amendments in the Notification No. S.O.3867(E) dated 8<sup>th</sup> December, 2017.
- (iii) S.O.3203(E) published in Gazette of India dated 4<sup>th</sup> September, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (iv) S.O.3725(E) published in Gazette of India dated 17<sup>th</sup> October, 2019, declaring Highway No. 703AA as new National Highways.
- (v) S.O.3959(E) published in Gazette of India dated 31<sup>st</sup> October, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (vi) S.O.3960(E) published in Gazette of India dated the 31<sup>st</sup> October, 2019, entrusting the stretches, mentioned therein, of new National Highway No. 911 to National Highways Authority of India in the State of Rajasthan.

- (vii) S.O.3961(E) published in Gazette of India dated the 31<sup>st</sup> October, 2019, making certain amendments in the Notification No. S.O.1096(E) dated 4<sup>th</sup> August, 2005.
- (viii) S.O.3965(E) published in Gazette of India dated the 31<sup>st</sup> October, 2019, entrusting the stretches, mentioned therein, of new National Highway No. 753C to National Highways Authority of India in the State of Maharashtra.
- (ix) S.O.4006(E) published in Gazette of India dated the 6<sup>th</sup> November,
   2019, making certain amendments in the Notification No.
   S.O.1096(E) dated 4<sup>th</sup> August, 2005.

(2) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- The Motor Vehicles (High Security Registration Plates) Order, 2018 published in Notification No. S.O.6052(E) in Gazette of India dated 6<sup>th</sup> December, 2018.
- S.O.6108(E) published in Gazette of India dated the 11<sup>th</sup> December,
   2018, making certain amendments in the Notification No.
   S.O.1365(E) dated 13<sup>th</sup> December, 2004.
- (iii) The Central Motor Vehicles (Fifteenth Amendment) Rules, 2018 published in Notification No. G.S.R. 1151(E) in Gazette of India dated 29<sup>th</sup> November, 2018.
- (iv) The Central Motor Vehicles (Sixteenth Amendment) Rules, 2018 published in Notification No. G.S.R. 1162(E) in Gazette of India dated 4<sup>th</sup> December, 2018.
- (v) The Central Motor Vehicles (Seventeenth Amendment) Rules, 2018 published in Notification No. G.S.R. 1192(E) in Gazette of India dated 11<sup>th</sup> December, 2018.

- (vi) The Central Motor Vehicles (Eighteenth Amendment) Rules, 2018 published in Notification No. G.S.R. 1225(E) in Gazette of India dated 20<sup>th</sup> December, 2018.
- (vii) The Motor Vehicles (High Security Registration Plates) Amendment Order, 2018 published in Notification No. S.O.1018(E) in Gazette of India dated 25<sup>th</sup> February, 2019.
- (viii) The Central Motor Vehicles (First Amendment) Rules, 2019 published in Notification No. G.S.R.167(E) in Gazette of India dated 1<sup>st</sup> March, 2019.
- (ix) The Central Motor Vehicles (Second Amendment) Rules, 2019 published in Notification No. G.S.R.174(E) in Gazette of India dated 1<sup>st</sup> March, 2019.
- (x) The Central Motor Vehicles (Third Amendment) Rules, 2019 published in Notification No. G.S.R.173(E) in Gazette of India dated 1<sup>st</sup> March, 2019.
- (xi) S.O.1215(E) published in Gazette of India dated the 8<sup>th</sup> March,
   2019, making certain amendments in the Notification No.
   S.O.443(E) dated 12<sup>th</sup> June, 1989.
- (xii) The Central Motor Vehicles (Third Amendment) Rules, 2019 published in Notification No. G.S.R.246(E) in Gazette of India dated 29<sup>th</sup> March, 2019.
- (xiii) The Central Motor Vehicles (Fifth Amendment) Rules, 2019 published in Notification No. G.S.R.440(E) in Gazette of India dated 21<sup>st</sup> June, 2019.
- (xiv) The Central Motor Vehicles (Sixth Amendment) Rules, 2019 published in Notification No. G.S.R.511(E) in Gazette of India dated 18<sup>th</sup> July, 2019.

- (xv) The Central Motor Vehicles (Seventh Amendment) Rules, 2019 published in Notification No. G.S.R.547(E) in Gazette of India dated 1<sup>st</sup> August, 2019.
- (xvi) S.O.3110(E) published in Gazette of India dated the 28<sup>th</sup> August, 2019, appointing the 1<sup>st</sup> day of September, 2019 as the date on which the provisions, mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- (xvii) S.O.3147(E) published in Gazette of India dated the 30<sup>th</sup> August, 2019, appointing the 1<sup>st</sup> day of September, 2019 as the date on which Section 1 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- (xviii) The Central Motor Vehicles (Eighth Amendment) Rules, 2019 published in Notification No. G.S.R.681(E) in Gazette of India dated 23<sup>rd</sup> September, 2019.
- (xix) The Central Motor Vehicles (Ninth Amendment) Rules, 2019 published in Notification No. G.S.R.807(E) in Gazette of India dated 24<sup>th</sup> October, 2019.
- (xx) The Central Motor Vehicles (Tenth Amendment) Rules, 2019 published in Notification No. G.S.R.808(E) in Gazette of India dated 24<sup>th</sup> October, 2019.
- (xxi) The Central Motor Vehicles (Eleventh Amendment) Rules, 2019 published in Notification No. G.S.R.806(E) in Gazette of India dated 24<sup>th</sup> October, 2019.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

## 6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 26th November, 2019, Rajya Sabha agreed without any amendment to the Transgender Persons (Protection of Rights) Bill, 2019, as passed by the Lok Sabha.

## 7. Report of Committee on Absence of Members from the Sittings of the House

Shri Ravneet Singh presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

## 8. Supplementary Demands for Grants

Smt. Nirmala Sitharaman presented a statement (Hindi and English versions) showing Supplementary Demands for Grants - First Batch for 2019-20.

## \*12.12 P.M.

## 9. Government Bill – Introduced

The Industrial Relations Code, 2019

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.03 P.M.)

#### 2.03 P.M.

## 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- 1) Smt. Diya Kumari regarding high GST rate on marble.
- 2) Shri Ganesh Singh regarding status of sanctioned roads in Satna Parliamentary constituency, Madhya Pradesh.
- 3) Shri Kripanath Mallah regarding need to develop Son Beel Lake in Karimganj district, Assam as a tourist spot and allocate funds for the purpose.
- 4) Shri Unmesh B. Patil regarding delay in construction of four lane roads in Jalgaon district, Maharashtra.
- 5) Dr. Bharti Pravin Pawar regarding need to extent the benefit of Pradhan Mantri Kisan Samman nNidhi Scheme to all the eligible farmers in Dindori parliamentary constituency, Maharashtra.
- 6) Dr. Umesh G. Jadhav regarding establishing National Investment & Manufacturing Zones in Karnataka.
- 7) Shri Sumedhanand Saraswati regarding need to resolve the problems faced by villagers in Sikar parliamentary constituency, Rajasthan due to registration of their village land as forest land in land records.
- 8) Shri Chhatar Singh Darbar regarding need to provide employment to local people in cement factory in Dhar parliamentary constituency.
- 9) Smt. Rama Devi regarding need to introduce a short term pharmacy course for shopkeepers running retail medical stores.
- 10) Shri Devusinh Jesingbhai Chauhan regarding setting up of a Kendriya Vidyalaya in Kheda parliamentary constituency, Gujarat.
- 11) Shri Devji M. Patel regarding need to establish a Jawahar Navodaya Vidyalaya in Jalore parliamentary constituency, Rajasthan.

- 12) Shri Gajendra Umrao Singh Patel regarding need to accord approval to the proposed new railway line in Khargone parliamentary constituency, Madhya Pradesh.
- 13) Shri Sukhbir Singh Jaunapuria regarding online submission of application by farmers under Pradhan Mantri Fasal Bima Yojana.
- 14) Shri Ravindra Kushawaha regarding sugar mills in Salempur parliamentary constituency, Uttar Pradesh.
- 15) Shri John Barla regarding Provident Fund of tea garden workers in West Bengal.
- 16) Shri Bhagirath Chaudhary regarding need to establish a Division Office of Central Ground Water Board (CRGB) in Ajmer and also upgrade Division Office, CRGB Jodhpur as Regional Office.
- 17) Shri D. K. Suresh regarding setting up of a Regional office of coconut Board in Karnataka.
- 18) Shri C. N. Annadurai regarding water problem in Thiruvannamalai parliamentary constituency of Tamil Nadu.
- 19) Dr. B.V. Satyavathi regarding Uttarandhra Sujala Sravanthi irrigation project of Andhra Pradesh.
- 20) Shri Mahabali Singh regarding need to desilt Inderpuri Barrage on river Sone in Bihar.
- 21) Shri Sunil Kumar Mondal regarding construction of dam on river Damodar at Kestorampur in West Bengal.
- 22) Shri K. Subbarayan regarding need to constitute a Committee to execute projects under Tiruppur Smart City Scheme in Tamil Nadu.
- 23) Shri N.K. Premachandran regarding need to start an additional batch in Kendriya Vidyalaya, Kollam in Kerala from the next academic year.

#### 2.04 P.M.

#### **11.** Government Bill – Passed

The National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019

Time Taken: 4 Hrs. 25 Mts.

The motion for consideration of the Bill was moved by Shri Hardeep Singh

Puri.

The following members took part in the debate:-

- 1. Shri Anumula Revanth Reddy
- 2. Shri Ramesh Bidhuri
- 3. Shri Thiru Dayanidhi Maran
- 4. Smt. Pratima Mondal
- 5. Shri Raghu Ramakrishna Raju Kanumuru
- 6. Shri Dulal Chandra Goswami
- 7. Kunwar Danish Ali
- 8. Shri D.K. Suresh
- 9. Shri Manoj Tiwari
- 10. Shri Hasnain Masoodi
- 11. Shri P. Raveendranath Kumar
- 12. Shri N.K. Premachandran
- 13. Shri M. Selvaraj
- 14. Shri Kinjarapu Ram Mohan Naidu
- 15. Shri Hanuman Beniwal
- 16. Shri Parvesh Sahib Singh
- 17. Shri Bhagwant Mann
- 18. Smt. Meenakashi Lekhi
- 19. Shri Adhir Ranjan Chowdhury

Shri Hardeep Singh Puri replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 1, Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Hardeep Singh Puri. The motion was adopted and the Bill was passed.

#7.14 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 29<sup>th</sup> November, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# From 6.30 P.M. to 7.14 P.M., Members raised matters of urgent public importance.

# LOK SABHA

### BULLETIN – PART I

(Brief Record of Proceedings)

#### Friday, November 29, 2019/Agrahayana 8, 1941(Saka)

#### No. 47

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 161, 162 163–167, 171, 173 were orally answered. Member in whose name Starred Question No. 168 was listed, was absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 168 was asked by the Member. Replies to Starred Question Nos. 169, 170, 172 and 174–180 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

#### 12.03 P.M.

#### 3. Papers laid on the Table

The Minister of Women and Child Development; Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2018-2019.
- (2) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of Health and Family Welfare; Minister of Science and Technology; Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2018-2019, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2018-2019.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Faridabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Faridabad, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre of Innovative and Applied Bioprocessing, Mohali, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2018-2019, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2018-2019.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Animal Biotechnology, Hyderabad, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2018-2019.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2018-2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell Science and Regenerative Medicine, Bangalore, for the year 2018-2019.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2018-2019.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2018-2019.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Indian VaccinesCorporation Limited, Gurugram, for the year 2018-2019.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurugram, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Ayurveda, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the All India Institute of Ayurveda, New Delhi, for the year 2017-2018.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy of the Homoeopathy (Post Graduate Degree Course) M.D. (Hom.) Second Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. 12-11/2010-CCH(Pt.-II)(1) in weekly Gazette of India dated 2<sup>nd</sup> August, 2019 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.

The Minister of Health and Family Welfare; Minister of Science and Technology; Minister of Earth Sciences (Dr. Harsh Vardhan) on behalf of the Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmacy Council of India, New Delhi, for the year 2018-2019.

(2) A copy each of the following Annual Reports (Hindi and English versions) for the year 2018-2019 alongwith Audited Accounts in respect of the following centres:-

- Population Research Centre (Department of Statistics, Maharaja Syajirao University of Baroda), Vadodara.
- (ii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (iii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (iv) Population Research Centre (Gauhati University), Guwahati.
- (v) Population Research Centre (Department of Statistics, Patna University), Patna.

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- (vi) Population Research Centre, (Gokhale Institute of Politics and Economics), Pune.
- (vii) Population Research Centre (Himachal Pradesh University), Shimla.
- (viii) Population Research Centre (University of Kashmir), Srinagar
- (ix) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (x) Population Research Centre (Andhra University), Visakhapatnam.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 28th November, 2019, Rajya Sabha agreed without any amendment to the Chit Funds (Amendment) Bill, 2019, as passed by the Lok Sabha.

#### 5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Smt. Himadri Singh	17.06.2019 to 26.07.2019
(2)	Shri Deepak Adhikari (Dev)	20.06.2019 to 13.07.2019
(3)	Shri Atul Kumar Singh <i>alias</i> Atul Rai	17.06.2019 to 6.08.2019 and 18.11.2019 to 25.11.2019
(4)	Shri Jayant Sinha	22.11.2019 to 13.12.2019
(5)	Shri Bidyut Baran Mahato	25.11.2019 to 13.12.2019

#### 6. Reports of Standing Committee on Labour

Shri Bhartruhari Mahtab presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- First Report on 'Demands for Grants (2019-20)' of the Ministry of Labour & Employment.
- (2) Second Report on 'Demands for Grants (2019-20)' of the Ministry of Textiles.
- (3) Third Report on 'Demands for Grants (2019-20)' of the Ministry of Skill Development & Entrepreneurship.

#### 7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the week commencing the  $2^{nd}$  December, 2019.

## 8. Motion for election to the Governing Council of Indian Council of Medical Research

Dr. Harsh Vardhan moved the following motion :-

"That in pursuance of rules 1(xxiv) and 15(ii) of the Rules and Regulations of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves, to serve as members of the Governing Council of Indian Council of Medical Research, subject to the other provisions of the said Rules and Regulations."

The motion was adopted.

9. Government Bill – Introduced The Arms (Amendment) Bill, 2019

#### <sup>#</sup>12.13 P.M.

#### **10.** Submission by Members

Following a number of members, raising the issue of remarks made by a member in the House glorifying the assassin of the Father of the Nation, <sup>%</sup>Shri Pralhad Joshi responded.

The Speaker also made an observation\* on the issue.

<sup>\$</sup>Thereafter, Sadhvi Pragya Thakur expressed her regret.

(Lok Sabha adjourned at 1.05 P.M. and re-assembled at 2.33 P.M.)

<sup>#</sup>From 12.13 P.M. to 1.05 P.M., Members raised matters of urgent public importance.

<sup>%</sup>Minister of Parliamentary Affairs

<sup>\*</sup> At 12.23 P.M. Original in Hindi. For details, please see the debate for the day.

#### \*2.36 P.M.

#### **11.** Observation by the Speaker

The Speaker observed that Private Members' Resolution may be taken up at 16.30 Hrs. before that matters of urgent public importance may be taken up.

The following members made submission on the observation made by the Speaker:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Shri Bhartruhari Mahtab
- 3. Shri N.K. Premachandran
- 4. Shri Sudip Bandyopadhyay
- 5. Shri Vinod Kumar Sonkar
- 6. Shri Rajiv Ranjan (Lalan) Singh
- 7. Dr. Sanjay Jaiswal
- 8. Shri Hanuman Beniwal
- 9. Smt. Kanimozhi Karunanidhi
- 10. Shri Raghu Ramakrishna Raju Kanumuru
- 11. Shri Shyam Singh Yadav
- 12. Shri Anubhav Mohanty
- 13. Shri Gaurav Gogoi
- 14. Dr. Satya Pal Singh

Thereafter, the Speaker observed that the matters of urgent public importance may be extended till 1600 hrs.

\*From 2.33 P.M. to 2.36 P.M. and from 2.57 P.M. to 4.35 P.M., Members raised matters of urgent public importance.

#### 4.35 P.M.

#### 12. Private Members' Resolution – Under Consideration

Further discussion on the following resolution moved by Shri Kunwar Pushpendra Singh Chandel on the 21<sup>st</sup> June, 2019:-

"Having regard to the fact that due to scarcity of water and unavailability of fodder for cattle in the Bundelkhand region of the State of Uttar Pradesh, the people of the region are forced to leave their cows to graze in the open, which is popularly known as '*Anna Pratha'*, and which causes damage to the standing crops, this House urges upon the Government to take steps to construct a network of canals from the proposed Ken-Betwa river-linking project in order to inter-connect and replenish the dams and ponds to overcome the problem of water scarcity and practice of *Anna Pratha* in the region."

The following members took part in the debate:-

- 1. Shri Dushyant Singh
- 2. Shri P.P. Chaudhary
- 3. Shri Bhagirath Chaudhary
- 4. Shri Guman Singh Damor
- 5. Shri Janardan Mishra
- 6. Shri Ritesh Pandey
- 7. Shri Hanuman Beniwal (speech unfinished)

The discussion was not concluded.

#### 6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 2<sup>nd</sup> December, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

### **BULLETIN – PART I**

(Brief Record of Proceedings)

#### Monday, December 2, 2019/Agrahayana 11, 1941(Saka)

No. 48

#### 11.00 A.M.

#### **1.** Starred Questions

Starred Question Nos. 181–188 and 190 were orally answered. Member in whose name Starred Question No. 189 was listed, were absent. However, Minister concerned laid the reply on the Table. Supplementary Question to Starred Question No. 189 was asked by the Member. Replies to Starred Question Nos. 191–200 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

#### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of Petroleum and Natural Gas; Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

 (a) (i) Statement regarding Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2018-2019.

- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai,

for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Statement regarding Review by the Government of the working of the Bharat PetroResources Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Bharat PetroResources Limited, Mumbai, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2018-2019.
  - (ii) Annual Report of the Indian Strategic Petroleum Reserves Limited, Noida, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the ONGC Videsh Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the ONGC Videsh Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Petroleum Laboratory, Noida, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Society for Petroleum Laboratory, Noida, for the year 2018-2019.

(3) A copy of the Petroleum and Natural Gas Regulatory Board (Access Code for Common Carrier or Contract Carrier Natural Gas Pipelines) Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. PNGRB/M(C)/31 (Vol. III) in Gazette of India dated 21<sup>st</sup> August, 2019 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

The Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) laid on the Table a copy of the Notification No. S.O.3962(E) (Hindi and English versions) published in Gazette of India dated 31<sup>st</sup> October, 2019 extending the provisions of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952 to apply to the establishments, employing ten or more persons and covered under the provisions of the erstwhile the Jammu and Kashmir Employees' Provident Funds and Miscellaneous Provisions Act, 1961 as it stood before its repeal by the Jammu and Kashmir Reorganisation Act, 2019 *w.e.f.* the 1<sup>st</sup> day of January, 2020 issued under sub-section (2) of Section 7 of the said Act.

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited

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Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2018-2019.
  - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry AshokHotel Corporation Limited, Puducherry, for the year 2018-2019.
  - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Puducherry, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2018-2019.
  - (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Patna, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Punjab AshokHotel Company Limited, Chandigarh, for the year 2018-2019.
  - (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Vrindavan Research Institute, Vrindavan, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vrindavan Research Institute, Vrindavan, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2018-2019.
  - (ii) Annual Report of the MOIL Limited, Nagpur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2018-2019.
  - (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Review by the Government of the working of the MECON Limited,

Ranchi, for the year 2018-2019.

- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the MSTC Limited, Kolkata, for the year 2018-2019 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of Human Resource Development (Shri Ramesh Pokhriyal `Nishank') on behalf of the Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

 (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2018-2019.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Kalaburagi, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Kalaburagi, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the U.
   T. Administration of Daman and Diu (Rashtriya Madhyamik Shiksha Abhiyan), Daman, for the years 2015-2016 to 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U. T. Administration of Daman and Diu (Rashtriya Madhyamik Shiksha Abhiyan), Daman, for the years 2015-2016 to 2017-2018.
- (4) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the U.
   T. of Lakshadweep (Rashtriya Madhyamik Shiksha Abhiyan), Kavaratti, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the U. T. of Lakshadweep (Rashtriya Madhyamik Shiksha Abhiyan), Kavaratti, for the year 2016-2017.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts of the Central University of Gujarat, Gandhinagar, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the
   U. T. Administration of Daman and Diu (Sarva Shiksha Abhiyan),
   Daman, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U. T. Administration of Daman and Diu (Sarva Shiksha Abhiyan), Daman, for the year 2017-2018.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the year 2013-2014.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Odisha Primary Education Programme Authority, Bhubaneswar, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Odisha Primary Education Programme Authority, Bhubaneswar, for the years 2016-2017 and 2017-2018.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2018-2019.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2018-2019.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2017-2018, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minority Educational Institutions, New Delhi, for the year 2017-2018.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S.
   Nagar, for the year 2016-2017, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the year 2016-2017.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Samagra Shiksha Chandigarh, Chandigarh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Samagra Shiksha Chandigarh, Chandigarh, for the year 2018-2019.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 2017-2018.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2017-2018.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2017-2018.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai National Institute of Technology, Surat, for the year 2017-2018.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year

2017-2018.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year 2017-2018, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2017-2018.
- (28) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2018-2019.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Rohtak, Rohtak, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Rohtak, Rohtak, for the year 2017-2018.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kozhikode, Kozhikode, for the year

2016-2017, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kozhikode, Kozhikode, for the year 2016-2017.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Raipur, Raipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Raipur, Raipur, for the year 2017-2018.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Bhopal, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Rashtriya Madhyamik Shiksha Abhiyan, Bhopal, for the years 2016-2017 and 2017-2018.
- (37) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2017-2018.

- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Amritsar, Amritsar, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Amritsar, Amritsar, for the years 2015-2016 and 2016-2017.
- (41) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Bodhgaya, Bodhgaya, for the years 2015-2016 and 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Bodhgaya, Bodhgaya, for the years 2015-2016 and 2016-2017.
- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Ranchi, Ranchi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Ranchi, Ranchi, for the year 2017-2018.
- (45) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (44) above.

- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Kashipur, Kashipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Kashipur, Kashipur, for the year 2017-2018.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the years 2016-2017 and 2017-2018.
- (49) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the years 2013-2014 to 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Arunachal Pradesh, Itanagar, for the years 2014-2015 to 2017-2018.

- (51) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Rashtriya Madhyamik Shiksha Abhiyan, Aizawl, for the year 2016-2017.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir Rashtriya Madhyamik Shiksha Abhiyan, Srinagar, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir Rashtriya Madhyamik Shiksha Abhiyan, Srinagar, for the year 2017-2018.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jammu and Kashmir Sarva Shiksha Abhiyan, Jammu, for the year 2017-2018.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the

Telangana Rashtriya Madhyamik Shiksha Abhiyan, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Telangana Rashtriya Madhyamik Shiksha Abhiyan, Hyderabad, for the year 2017-2018.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Tripura, Agartala, for the year 2016-2017.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2016-2017.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Meghalaya, Shillong, for the year 2017-2018.

- (65) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Meghalaya, Shillong, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Meghalaya, Shillong, for the year 2017-2018.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Sikkim, Gangtok, for the year 2017-2018.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Tripura, Agartala, for the year 2016-2017.
- (71) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (70) above.

- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2017-2018.
- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the General Insurance(a) Corporation of India, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2018-2019.
  - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2019.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.6.2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2019.
  - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the Quarter ended 30.09.2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (h) (i) Review by the Government of the working of the IFCI Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the IFCI Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bengaluru, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Housing Bank, New Delhi, for the year 2018-2019.

(10) A copy of the Annual Report and Audited Accounts of the Council of Institute of Company Secretaries of India (Hindi and English versions) for the year ending 31<sup>st</sup> March, 2019 published in Notification No. F. No. 104/39/Accts.1.Introduction published in Gazette of India dated 27<sup>th</sup> September, 2019 under Section 40 of the Company Secretaries Act, 1980.

(11) A copy of the Annual Report and Audited Accounts of the Council of Institute of Cost Accountants of India (Hindi and English versions) for the year ending 31<sup>st</sup> March, 2019 published in Notification No. G/18-CWA/9/2019 published in Gazette of India dated 26<sup>th</sup> September, 2019 under Section 40 of the Cost and Works Accountants Act, 1959.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) The Annual Report and Audited Accounts of the Council of Institute of Chartered Accountant of India for the year ending 31<sup>st</sup> March, 2019 published in Notification No. 1-CA(5)/70/2019 in Gazette of India dated 28<sup>th</sup> September, 2019 together with a corrigendum thereto published in the Notification No. 1-CA(5)/70/2019 dated 30<sup>th</sup> September, 2019 together with a corrigendum thereto published in the Notification No. 1-CA(5)/70A/2019 dated 11<sup>th</sup> November, 2019.
- (ii) G.S.R.699(E) published in Gazette of India dated 30<sup>th</sup> September,
   2019, making certain amendments in the Notification G.S.R.38(E) dated 19<sup>th</sup> January, 2011

(13) A copy of the National Company Law Tribunal (Salary, Allowances and other Terms and Conditions of Service of President and other Members) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.682(E) published in Gazette of India dated 23<sup>th</sup> September, 2019 under sub-section (4) of Section 469 of the Companies Act, 2013.

(14) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Railways)(Report No. 10 of 2019)-Railways Finances for the year ended March, 2018 under Article 151(1) of the Constitution.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013:-

- (i) The Pension Fund Regulatory and Development Authority (Exists and Withdrawals under the National Pension System) (Sixth Amendment) Regulations, 2019 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 23<sup>rd</sup> September, 2019.
- (ii) The Pension Fund Regulatory and Development Authority (Exists and Withdrawals under the National Pension System) (Fifth Amendment) Regulations, 2019 published in Notification No. PFRDA/12/RGL/139/8 in Gazette of India dated 19<sup>th</sup> February, 2019.
- (iii) The Pension Fund Regulatory and Development Authority (Trustee Bank) (First Amendment) Regulations, 2019 published in Notification No. PFRDA/12/RGL/139/6 in Gazette of India dated 19<sup>th</sup> February, 2019.
- (iv) The Pension Fund Regulatory and Development Authority (Point of Presence) Regulations, 2018 published in Notification No.
   PFRDA/12/RGL/139/3 in Gazette of India dated 25<sup>th</sup> June, 2018.
- (v) The Pension Fund Regulatory and Development Authority (National Pension System Trust) (First Amendment) Regulations, 2019 pub-

lished in Notification No. PFRDA/12/RGL/139/5 in Gazette of India dated 29<sup>th</sup> July, 2018.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2019 published in Notification No. G.S.R.210(E) in Gazette of India dated 11<sup>th</sup> March, 2019.
- (ii) The Securities and Exchange Board of India (Buy-Back of Securities)(Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/26 in Gazette of India dated 29<sup>th</sup> July, 2019.
- (iii) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Second Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/23 in Gazette of India dated 25<sup>th</sup> July, 2019.
- (iv) The Securities and Exchange Board of India (Buy-Back of Securities)(Second Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/33 in Gazette of India dated 19<sup>th</sup> September, 2019.
- (v) The Securities and Exchange Board of India (Prohibition of Insider Trading)(Third Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/32 in Gazette of India dated 17<sup>th</sup> September, 2019.
- (vi) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Third Amendment) Regulations, 2019

published in Notification No. SEBI/LAD-NRO/GN/2019/22 in Gazette of India dated 27<sup>th</sup> June, 2019.

- (vii) The Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements)(Fourth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/28 in Gazette of India dated 29<sup>th</sup> July, 2019.
- (viii) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Third Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/29 in Gazette of India dated 29<sup>th</sup> July, 2019.
- (ix) The Securities and Exchange Board of India (Credit Rating Agencies)(Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/34 in Gazette of India dated 23<sup>rd</sup> September, 2019.
- (x) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements)(Fourth Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/35 in Gazette of India dated 23<sup>rd</sup> September, 2019.
- (xi) The Securities and Exchange Board of India (Mutual Funds)(Second Amendment) Regulations, 2019 published in Notification No. SE-BI/LAD-NRO/GN/2019/37 in Gazette of India dated 23<sup>rd</sup> September, 2019.
- (xii) The Securities and Exchange Board of India (Issue and Listing of Debt Securities by Municipalities)( Amendment) Regulations, 2019 published in Notification No. SEBI/LAD-NRO/GN/2019/40 in Gazette of India dated 27<sup>th</sup> September, 2019.

(17) A copy of the Depositories (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.211(E) in Gazette of India dated 11<sup>th</sup> March, 2019 under section 27 of the Depositories Act, 1996.

(18) A copy of the Securities Contracts (Regulation) (Procedure for Holding Inquiry and Imposing Penalties by Adjudicating Officer) (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.212(E) in Gazette of India dated 11<sup>th</sup> March, 2019 under sub-section (3) of Section 27 of the Securities Contracts (Regulation) Act, 1956.

(19) A copy of Notification No. S.O.1314(E) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> March, 2019, appointing the 8<sup>th</sup> day of March, 2019 as the date on which the provisions of Part VI, Part X and Part XI of Chapter VIII of the Acts, mentioned therein, under Section 31 of the Securities and Exchange Board of India Act, 1992, sub-section (3) of Section 30 of the Securities Contracts (Regulation) Act, 1956 and Section 27 of the Depositories Act, 1996.

(20) A copy of the Life Insurance Corporation of India (Staff) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.790(E) in Gazette of India dated 16<sup>th</sup> October, 2019 under sub-section (3) of Section 48 of the Life Insurance Corporation Act, 1956.

(21) A copy each of the following Notifications (Hindi and English versions) under section 74 of the Money Laundering Act, 2002:-

(i) The Prevention of Money-laundering (Maintenance of Records) Third Amendment Rules, 2019 published in Notification No. G.S.R.582(E) published in Gazette of India dated 20<sup>th</sup> August, 2019 together with an explanatory memorandum.

- (ii) The Prevention of Money-laundering (Maintenance of Records) Fourth Amendment Rules, 2019 published in Notification No. G.S.R.669(E) published in Gazette of India dated 18<sup>th</sup> September, 2019 together with an explanatory memorandum.
- (iii) The Prevention of Money-laundering (Maintenance of Records) Fifth Amendment Rules, 2019 published in Notification No. G.S.R.840(E) published in Gazette of India dated 13<sup>th</sup> November, 2019 together with an explanatory memorandum.

(22) A copy of the Narcotic Drugs and Psychotropic Substances Second (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.525(E) in Gazette of India dated 25<sup>th</sup> July, 2019 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

(23) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 15 of the Government Savings Promotion Act, 1873:-

- (i) The Kisan Vikas Patra (Amendment) Rules, 2019 published in Notification No. G.S.R.500(E) in Gazette of India dated 18<sup>th</sup> July, 2019.
- (ii) The National Savings Certificates (VIII Issue) (Amendment) Rules,
   2019 published in Notification No. G.S.R.501(E) in Gazette of India dated 18<sup>th</sup> July, 2019.
- (iii) The National Savings Recurring Deposit (Amendment) Rules, 2019 published in Notification No. G.S.R.502(E) in Gazette of India dated 18<sup>th</sup> July, 2019.
- (iv) The National Savings (Monthly Income Account) Amendment Rules, 2019 published in Notification No. G.S.R.503(E) in Gazette of India dated 18<sup>th</sup> July, 2019.

- (v) The Senior Citizens Savings Scheme (Amendment) Rules, 2019 published in Notification No. G.S.R.504(E) in Gazette of India dated 18<sup>th</sup> July, 2019.
- (vi) G.S.R.506(E) published in Gazette of India dated 18<sup>th</sup> July, 2019 notifying the subscriptions made to the Public Provident Fund on or after the 1<sup>st</sup> day of July, 2019 and the balances at the credit of the subscriber shall bear interest at the rate of 7.9 per cent per annum.
- (vii) The National Savings Time Deposit (Amendment) Rules, 2019 published in Notification No. G.S.R.507(E) in Gazette of India dated 18<sup>th</sup> July, 2019.

(24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) Notification No. 45/2019-Customs (N.T.) dated 20<sup>th</sup> June, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (ii) S.O.2067(E) published in Gazette of India dated 25<sup>th</sup> June, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iii) S.O.2219(E) published in Gazette of India dated 28<sup>th</sup> June, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (iv) Notification No. 48/2019-Customs (N.T.) dated 4<sup>th</sup> July, 2019, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (v) S.O.2450(E) published in Gazette of India dated 9<sup>th</sup> July, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vi) S.O.2521(E) published in Gazette of India dated 15<sup>th</sup> July, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (vii) Notification No. 52/2019-Customs (N.T.) dated 18<sup>th</sup> July, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (viii) S.O.2750(E) published in Gazette of India dated 31<sup>st</sup> July, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (ix) Notification No. 55/2019-Customs (N.T.) dated 1<sup>st</sup> August, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (x) Notification No. 56/2019-Customs (N.T.) dated 5<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xi) S.O.2872(E) published in Gazette of India dated 8<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xii) Notification No. 59/2019-Customs (N.T.) dated 13<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiii) Notification No. 60/2019-Customs (N.T.) dated 14<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xiv) S.O.2946(E) published in Gazette of India dated 14<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xv) S.O.3148(E) published in Gazette of India dated 30<sup>th</sup> August, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xvi) Notification No. 63/2019-Customs (N.T.) dated 5<sup>th</sup> September, 2019, together with an explanatory memorandum regarding re-

vised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xvii) S.O.3271(E) published in Gazette of India dated 13<sup>th</sup> September, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xviii) Notification No. 66/2019-Customs (N.T.) dated 19<sup>th</sup> September, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xix) S.O.3549(E) published in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xx) Notification No. 72/2019-Customs (N.T.) dated 3<sup>rd</sup> October, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxi) S.O.3716(E) published in Gazette of India dated 15<sup>th</sup> Ocotber, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxii) Notification No. 76/2019-Customs (N.T.) dated 17<sup>th</sup> October, 2019, together with an explanatory memorandum regarding revised rates

of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.

- (xxiii) S.O.3958(E) published in Gazette of India dated 31<sup>st</sup> October, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxiv) Notification No. 81/2019-Customs (N.T.) dated 7<sup>th</sup> November, 2019, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* of the purpose of assessment of imported and export goods.
- (xxv) S.O.4131(E) published in Gazette of India dated 15<sup>th</sup> November, 2019, together with an explanatory memorandum regarding revision of tariff value on Edible Oils, Brass-scrap, Gold, Silver and Areca Nuts based on international prices.
- (xxvi) The Sea Cargo Manifest and Transhipment (Amendment) Regulations, 2019 published in Notification No. G.S.R.545(E) published in Gazette of India dated 1<sup>st</sup> August, 2019 together with an explanatory memorandum.
- (xxvii) G.S.R.566(E) published in Gazette of India dated 8<sup>th</sup> August, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 12/97-Cus.(N.T.), dated 2<sup>nd</sup> April, 1997.
- (xxviii) G.S.R.654(E) published in Gazette of India dated 13<sup>th</sup> September, 2019, together with an explanatory memorandum making certain

amendments in the Notification No. 12/97-Cus.(N.T.), dated 2<sup>nd</sup> April, 1997.

- (xxix) The Courier Imports and Exports (Clearance) Second Amendment Regulations, 2019 published in Notification No. G.S.R.763(E) published in Gazette of India dated 9<sup>th</sup> October, 2019 together with an explanatory memorandum.
- (xxx) The Courier Imports and Exports (Electronic Declaration and Processing) Second Amendment Regulations, 2019 published in Notification No. G.S.R.764(E) published in Gazette of India dated 9<sup>th</sup> October, 2019 together with an explanatory memorandum.
- (xxxi) The Sea Cargo Manifest and Transhipment (Second Amendment) Regulations, 2019 published in Notification No. G.S.R.819(E) published in Gazette of India dated 31<sup>st</sup> October, 2019 together with an explanatory memorandum.
- (xxxii) G.S.R.1092(E) published in Gazette of India dated 25<sup>th</sup> November, 2016, together with an explanatory memorandum rescinding Notification No. 128/2004-Cus.(N.T.) dated 19<sup>th</sup> November, 2004.
- (xxxiii) G.S.R.624(E) published in Gazette of India dated 2<sup>nd</sup> September, 2019, together with an explanatory memorandum making certain amendments in the Notification No. 57/2000-Cus., dated 8<sup>th</sup> May, 2000.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxxii) of (24) above.

(26) A copy of the Notification No. S.O.3743(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> October, 2019, declaring a contract for the purchase or sale of a right to buy or sell or a right to buy and sell in future such underlying goods as notified as a derivative for the purposes of the

Securities Contracts (Regulation) Act, 1956 under sub-section (3) of Section 31 of the said Act.

(27) A copy of the Sabka Vishwas (Legacy Dispute Resolution) Scheme Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.588(E) in Gazette of India dated 21<sup>st</sup> August, 2019 under Finance Act, 2019, together with an explanatory memorandum.

(28) A copy of the Notification No. G.S.R.851(E) (Hindi and English versions) published in Gazette of India dated 15<sup>th</sup> November, 2019 together with an explanatory memorandum making certain amendments in the Notification No. 95/2018-Cus.(N.T.), dated 6<sup>th</sup> December, 2018 under Section 159 of the Customs Act, 1962 and Section 38 of the Central Excise Act, 1944.

(29) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

- G.S.R.846(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, together with an explanatory memorandum making certain amendments in Notification No. 27/2019-Central Tax, dated 28<sup>th</sup> June, 2019.
- G.S.R.847(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, together with an explanatory memorandum making certain amendments in Notification No. 28/2019-Central Tax, dated 28<sup>th</sup> June, 2019.
- (iii) G.S.R.848(E) published in Gazette of India dated 14<sup>th</sup> November, 2019, together with an explanatory memorandum making certain amendments in Notification No. 29/2019-Central Tax, dated 28<sup>th</sup> June, 2019.
- (iv) G.S.R.849(E) published in Gazette of India dated 14<sup>th</sup> November,
   2019, together with an explanatory memorandum making certain

amendments in Notification No. 26/2019-Central Tax, dated 28<sup>th</sup> June, 2019.

- (v) The Central Goods and Service Tax (Seventh Amendment) Rules,
   2019 published in Notification No. G.S.R.845(E) in Gazette of India dated 14<sup>th</sup> November, 2019.
- (vi) The Central Goods and Service Tax (Eight Removal of Difficulties) Order, 2019 published in Notification No. S.O.4105(E) in Gazette of India dated 14<sup>th</sup> November, 2019.

(30) A copy of the Notification No. G.S.R.781(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> October, 2019 together with an explanatory memorandum seeking to notify amendment in Constitution of Authority for Advance Ruling in the Union Territories (without legislature) under Section 166 of the Central Goods and Service Tax Act, 2017 and under Section 24 of the Union Territory Goods and Service Tax Act, 2017.

(31) A copy of the Notification No. G.S.R.505(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> July, 2019 notifying the subscriptions made to the fund on or after the 1<sup>st</sup> day of July, 2019 and the balances at the credit of the subscriber shall bear interest at the rate of 8.4 per cent per annum under Sukanya Samriddhi Account Rules, 2016.

(32) A copy of the 33<sup>rd</sup> Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto, December, 2019.

The Minister of State in the Ministry of Tribal Affairs (Shrimati Renuka Singh Saruta) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2018-2019.

### 4. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 264<sup>th</sup> Report of the Standing Committee on Transport, Tourism and Culture on Action taken by the Government on the recommendations contained in 258<sup>th</sup> Report of the Committee on Demands for Grants (2018-19) pertaining to the Ministry of Culture.

### <sup>#</sup>12.07 P.M.

### 5. Submission by Members

The following members made submission regarding recent incidents of gang rape and brutal killings of girls:-

- 1. Shri Uttam Kumar Nalamada Reddy
- 2. Shri T.R. Baalu
- 3. Prof. Saugata Roy
- 4. Shri Sanjay Kumar Bandi
- 5. Shri Pinaki Misra
- 6. Smt. Supriya Sule
- 7. Smt. Kavitha Malothu
- 8. Smt. Anupriya Patel
- 9. Ms. S. Jothi Mani
- 10. Shri Vinayak Bhaurao Raut
- 11. Smt. Geetha Vishwanath Vanga
- 12. Kunwar Danish Ali
- 13. Smt. Locket Chatterjee
- 14. Shri Kinjarapu Ram Mohan Naidu
- 15. \*Shri Anumula Reventh Reddy
- 16. \*Smt. Jaskaur Meena

Shri Malook Nagar, Shri Ajay Misra Teni, Shri Manickam Tagore, Shri Gopal Chinayya Shetty, Shri Kamlesh Paswan and Kunwar Pushpendra Singh Chandel and Shri Sudheer Gupta associated.

<sup>@</sup>Shri Raj Nath Singh responded.

<sup>%</sup>Shri G. Kishan Reddy also responded.

(Lok Sabha adjourned at 1.19 P.M. and re-assembled at 2.20 P.M.)

#From 12.07 P.M. to 1.19 P.M., Members raised matters of urgent public importance.

\*They made submission after the response of the Minister of Defence.

<sup>®</sup>Minister of Defence

<sup>%</sup> Minister of State in the Ministry of Home Affairs

### <sup>&</sup>2.21 P.M.

#### 6. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Tapir Gao regarding making operational land customs station in Nampong in Arunachal Pradesh.
- (2) Shri Vivek Narayan Shejwalkar regarding need to ensure participation of elected public representatives in the implementation of smart city project.
- (3) Shri Anurag Sharma regarding need to set up Veterinary hospitals in Jhansi parliamentary constituency, Uttar Pradesh.
- (4) Shri Sushil Kumar Singh regarding need to allocate funds for construction of Bihta Aurangabad Railway line project.
- (5) Shri Bhagirath Chaudhary regarding need to install escalators and lift in Foot-over Bridge at Kishangarh Railway Station, Ajmer, Rajasthan.
- (6) Shri Chunni Lal Sahu regarding need to extend the benefit of Pradhan Mantri Kisan Samman Nidhi scheme to all the eligible farmers in Chhattisgarh.
- (7) Shri Chhatar Singh Darbar regarding need to bring back ancient statue of 'Vagdevi' from Britain.
- (8) Dr. Bharati Dhirubhai Shyal regarding need to introduce a morning flight from Bhavnagar to Mumbai.

<sup>&</sup>From 2.21 P.M. to 2.31 P.M., Members raised matters of urgent public importance.

- (9) Shri Kaushal Kishore regarding need to facilitate issuance of caste certificate to people belonging to 'passi' scheduled caste community in the country particularly in Uttar Pradesh.
- (10) Shri Mohan Mandavi regarding iron ore mining flouting environment norms in Kanker parliamentary constituency, Chhattisgarh.
- (11) Shri Gopal Jee Thakur regarding need to find out a solution for annual floods in Bihar caused by rivers originating in Nepal.
- (12) Smt. Darshana Vikram Jardosh regarding need to promote talented science students in the country.
- (13) Shri Hibi Eden regarding Ayushman Bharat Yojana.
- (14) Shri H. Vasantha Kumar regarding coconut root-wilt disease affecting coconut farmers in Tamil Nadu.
- (15) Shri Kodikunnil Suresh regarding need to reconstruct K C Bridge in Alappuzha district of Kerala.
- (16) Shri S. Jagathrakshakan regarding setting up of Farmers facility centre in every village.
- (17) Smt. Sajda Ahmed regarding need to construct a new National Highway from Bagnan to Pursura in West Bengal.
- (18) Dr. B.V. Satyavathi regarding setting up of food processing industries in Anakapalle Parliamentary constituency of Andhra Pradesh.
- (19) Shri Vinayak Raut regarding progress of work on Sindhudurg Circuit in Maharashtra under PRASAD Scheme.
- (20) Shri Rajiv Ranjan Singh regarding need to review the decision to shut down Jamalpur diesel shed in Munger parliamentary constituency, Bihar.
- (21) Shri Bhartruhari Mahtab regarding improvement of mobile connectivity in Odisha.
- (22) Shri Malook Nagar regarding need to establish a Kendriya Vidyalaya in Bijnor parliamentary constituency, Uttar Pradesh.

(23) Shri Kotha Prabhakar Reddy regarding problems faced by farmers due to excess paddy production in Medak Parliamentary constituency of Telangana.

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- (24) Smt. Supriya Sule regarding issue of over-crowding in Dombivali local train in Mumbai.
- (25) Shri Shafiqur Rahman Barq regarding need to establish a Kendriya Vidyalaya in Sambhal parliamentary constituency, Uttar Pradesh.

### 2.32 P.M.

### <sup>#</sup>7. Statutory Resolution – Negatived

Time Taken: 4 Hrs. 54 Mts.

Shri Adhir Ranjan Chowdhury moved the following resolution: -

"That this House disapproves of the Taxation Laws (Amendment) Ordinance, 2019 (No.15 of 2019) promulgated by the President on 20 September, 2019."

After combined discussion, the Resolution was put to vote and negatived.

## <sup>#</sup>8. Government Bill – Passed

The Taxation Laws (Amendment) Bill, 2019

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

Shri Adhir Ranjan Chowdhury spoke on Statutory Resolution and Bill.

The following members took part in the combined debate:-

- 1. Dr. Nishikant Dubey
- 2. Shri A. Raja

- 3. Ms. Mahua Moitra
- 4. Shri Magunta Sreenivasulu Reddy
- 5. Shri Arvind Ganpat Sawant
- 6. Shri Kaushalendra Kumar
- 7. Shri Bhartruhari Mahtab
- 8. Shri Girish Chandra
- 9. Dr. Gaddam Ranjith Reddy
- 10. Smt. Supriya Sule
- 11. Shri Jayadev Galla
- 12. Shri Ajay Misra Teni
- 13. Shri Gaurav Gogoi
- 14. Adv. A.M. Ariff
- 15. Shri E.T. Mohammad Basheer
- 16. Shri Manoj Kishorbhai Kotak
- 17. Shri N.K. Premachandran
- 18. Shri Asaduddin Owaisi
- 19. Shri K. Subbarayan
- 20. Shri Thomas Chazhikadan
- 21. Shri P. Raveendranath Kumar
- 22. Shri Benny Behanan
- 23. Shri Thiru Dayanidhi Maran

Smt. Nirmala Sitharaman replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted.

Clause 6 was adopted, as amended.

Clause 7 was adopted, as amended.

Clause 8 was adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill, as amended, was passed.

## <sup>%</sup>9. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Tenth Report of the Business Advisory Committee.

### <sup>&</sup>8.02 P.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 3<sup>rd</sup> December, 2019.)

### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

## **BULLETIN – PART I**

### (Brief Record of Proceedings)

### Tuesday, December 3, 2019/Agrahayana 12, 1941(Saka)

### No. 49

### 11.00 A.M.

### **1.** Starred Questions

Starred Question Nos. 201–206 and 207 (clubbed with 219) were orally answered. Replies to Starred Question Nos. 208–218 and 220 were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

### 12.03 P.M.

### 3. Papers laid on the Table

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) on behalf of the Minister of Home Affairs (Shri Amit Shah) laid on the Table:-

(1) A copy of the Foreigners (Tribunals) (Second Amendment) Order, 2019 (Hindi and English versions) published in Notification No. G.S.R.623(E) in Gazette of India dated 2<sup>nd</sup> September, 2019 under sub-section (2) of Section 3 of the Foreigners Act, 1946.

(2) A copy of the Foreign Contribution (Regulation) (Second Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.659(E) in Gazette of India dated 16<sup>th</sup> September, 2019 under Section 49 of the Foreign Contribution (Regulation) Act, 2010.

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the the HIL (India) Limited (formerly Hindustan Insecticides Limited), New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research,

Raebareli, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Raebareli, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Mohali, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Mohali, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Hajipur, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Pharmaceutical Education and Research, Kolkata, for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following papers (Hindi and English versions) under Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2018-2019.
  - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Braithwaite Burn and Jessop Construction Company Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) Statement regarding Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) Review by the Government of the working of the Bharat Heavy

Electricals Limited, New Delhi, for the year 2018-2019.

(ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Narayan Seva Sansthan, Udaipur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narayan Seva Sansthan, Udaipur, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Parents Association for the Welfare of the Mentally Handicapped Persons, Hyderabad, for the years 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Parents Association for the Welfare of the Mentally Handicapped Persons, Hyderabad, for the years 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mook Badhir Vidyalay, Allahabad, for the years 2011-2012, 2012-2013, 2013-2014 and 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mook Badhir Vidyalay, Allahabad, for the years 2011-2012, 2012-2013, 2013-2014 and 2015-2016.
- (4) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2015-2016, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Durgabai Deshmukh Vocational Training and Rehabilitation Centre for Handicapped, Andhra Mahila Sabha, Hyderabad, for the year 2015-2016.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Priyadarsini Service Organisation, Visakhapatnam, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Priyadarsini Service Organisation, Visakhapatnam, for the year 2017-2018.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekar Rehabilitation Institute for Handicapped, Secunderabad, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sweekar Rehabilitation Institute for Handicapped, Secunderabad, for the year 2010-2011.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Sweekar Academy of Rehabilitation Sciences, Secunderabad, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Sweekar Academy of Rehabilitation Sciences, Secunderabad, for the year 2011-2012.

- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, for the years 2012-2013, 2015-2016 and 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, for the years 2012-2013, 2015-2016 and 2016-2017.
- (14) Three statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the VELUGU, Madanapalle, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VELUGU, Madanapalle, for the year 2018-2019.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Siri Institute for Mentally Handicapped, Samalkot, for the year 2010-2011, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Siri Institute for Mentally Handicapped, Samalkot, for the year 2010-2011.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Pragathi Charities, Nellore, for the years 2011-2012 and 2014-

2015, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pragathi Charities, Nellore, for the years 2011-2012 and 2014-2015.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Parivarthan, Paschim Godavari, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Parivarthan, Paschim Godavari, for the year 2018-2019.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2018-2019.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Anuraag Human Services, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Anuraag Human Services, Hyderabad, for the year 2018-2019.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Association for the Blind, Mumbai, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Association for the Blind, Mumbai, for the year 2017-2018.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Thakur Hari Prasad Institute of Research and Rehabilitation for the Mentally Handicapped, Hyderabad, for the year 2014-2015.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Society of Khrist Jyoti, Varanasi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society of Khrist Jyoti, Varanasi, for the year 2018-2019.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the District Disabled School, Jharsuguda, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the District Disabled School, Jharsuguda, for the year 2018-2019.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the KSJ High School, Sambhal, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the KSJ High School, Sambhal, for the year 2018-2019.

- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sadhana Society for the Mentally Handicapped, Hyderabad, for the year 2018-2019.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children Macherla, Guntur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Surya Kiran Parents Association for the Welfare of the Mentally Handicapped Children Macherla, Guntur, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ramakrishna Mission Blind Boys' Academy, Kolkata, for the year 2017-2018.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Spastic Society of Tamil Nadu, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the Spastic Society of Tamil Nadu, Chennai, for the year 2018-2019.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Women's Community Management Group, Khordha, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Women's Community Management Group, Khordha, for the year 2018-2019.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2011-2012, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shanthiniketan-Residential Institution for the Mentally Handicapped, Vanasthalipuram, for the year 2011-2012.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

(1) A copy of the Legal Metrology (Approval of Models) (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.823(E) in Gazette of India dated 6<sup>th</sup> November, 2019 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

(2) A copy of the Notification No. S.O.3443(E) (Hindi and English versions) published in Gazette of India dated 24<sup>th</sup> September, 2019 making certain amendments in the Notification No. S.O.371(E) dated 8<sup>th</sup> February, 2017 under Section 55 of the Aadhaar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016.

The Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2017-2018.
- Memorandum of Action Taken on the recommendations contained in the Annual Report of the National Human Rights Commission, India, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification Nos. S.O.3193(E) to S.O.3196(E) (Hindi and English versions) published in Gazette of India dated 4<sup>th</sup> September, 2019 adding the name of "Maulana Masood Azhar, Hafiz Muhammad Saeed, Zaki-ur-Rehman Lakhvi and Dawood Ibrahim Kaskar" in the Fourth Schedule of the Unlawful Activities (Prevention) Act, 1967 at Serial No. 1, 2, 3 and 4 respectively under sub-section (5) of Section 35 of the Unlawful Activities (Prevention) Act, 1967.

(4) A copy of the Chandigarh Anand Marriage Registration Rules, 2018 (in Hindi version only) published in Notification No. 526/HIII(3)-2018/11264 in Chandigarh Administration Gazette dated 25<sup>th</sup> June, 2019 under sub-section (4) of Section 6 of the Anand Marriage Act, 1909.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of the Companies Act, 2013:-

 Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2018-2019.

- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2018-2019.

(3) A copy of the Fertilizer (Inorganic, Organic or Mixed Control) Amendment
Order, 2019 (Hindi and English versions) published in Notification No.
S.O.3447(E) in Gazette of India dated 25<sup>th</sup> September, 2019 under sub-section
(6) of Section 3 of the Essential Commodities Act, 1955.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 36 of the Insecticides Act, 1968:-

- (i) The Insecticides (Second Amendment) Rules, 2019 published in Notification No. G.S.R.535(E) in Gazette of India dated 30<sup>th</sup> July, 2019.
- (ii) The Insecticides (Third Amendment) Rules, 2019 published in Notification No. G.S.R.782(E) in Gazette of India dated 14<sup>th</sup> October, 2019.

(5) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects and Pests Act, 1914:-

 (i) The Plant Quarantine (Regulation of Import into India) (Seventh Amendment) Order, 2019 published in Notification No. S.O.3141(E) in Gazette of India dated 29<sup>th</sup> August, 2019.

- (ii) The Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2019 published in Notification No. S.O.3357(E) in Gazette of India dated 18<sup>th</sup> September, 2019.
- (iii) The Plant Quarantine (Regulation of Import into India) (Ninth Amendment) Order, 2019 published in Notification No. S.O.3594(E) in Gazette of India dated 1<sup>st</sup> October, 2019.
- (iv) The Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2019 published in Notification No. S.O.3845(E) in Gazette of India dated 24<sup>th</sup> October, 2019.
- (v) The Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2019 published in Notification No. S.O.4083(E) in Gazette of India dated 13<sup>th</sup> November, 2019.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Disaster Management Authority, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Disaster Management Authority, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Disaster Management, New Delhi, for the year 2018-2019.

(3) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution of India:-

(i) The Ministry of Home Affairs, National Fire Service College, Nagpur (Laboratory Assistant Grade-I) Recruitment Rules, 2019 published in Notification No. G.S.R.186 in weekly Gazette of India dated 29<sup>th</sup> June, 2019.

(ii) The Ministry of Home Affairs, Central Reserve Police Force, Matron and Assistant Matron, Group 'A' post Recruitment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.198 in weekly Gazette of India dated 13<sup>th</sup> July, 2019.

(4) A copy of the Assam Rifles Havildar (Clerk) Recruitment (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.185 in weekly Gazette of India dated 23<sup>rd</sup> June, 2019 under Section 167 of the Assam Rifles Act, 2006.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Report (Hindi and English versions) of the National Commission for Scheduled Castes on the plight of Safai Karamcharis and the recommendations/proposals to improve their plight, March, 2012.
  - (ii) A copy of the Explanatory Memorandum (Hindi and English versions) on the Report of the National Commission for Scheduled Castes on the plight of Safai Karamcharis and the recommendations/proposals to improve their plight, March, 2012.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) National Scheduled Castes Finance and Development Corporation and the Ministry of Social Justice and Empowerment for the year 2019-2020.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Micro, Small and Medium Enterprises; Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table:- (1) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon under sub-section (1) of Section 394 of the Companies Act, 2013.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National Academy of Agricultural Sciences, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2017-2018.
- (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

# 4. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (17<sup>th</sup> Lok Sabha) of Standing Committee on Agriculture:-

- 1<sup>st</sup> Report on 'The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2019' of the Ministry of Food Processing Industries.
- (2) 2<sup>nd</sup> Report on the Action Taken by the Government on the Observations / Recommendations contained in the 64<sup>th</sup> Report (16<sup>th</sup> Lok Sabha) on the

Subject 'ICAR-National Dairy Research Institute, Karnal - A Performance Review' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).

- (3) 3<sup>rd</sup> Report on 'Demands for Grants (2019-20)' of the Ministry of Agriculture and Farmers Welfare (Department of Agricultural Research and Education).
- (4) 4<sup>th</sup> Report on 'Demands for Grants (2019-20)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Animal Husbandry and Dairying).

#### 5. Statement of Standing Committee on Agriculture

Shri P.C. Gaddigoudar laid the Statement (Hindi and English versions) showing further action taken by the Government on Observations / Recommendations contained in the 31<sup>st</sup> Report on action taken by the Government on the observations / recommendations contained in the 23<sup>rd</sup> Report (Sixteenth Lok Sabha) on 'Demands for Grants (2016-17)' of the Ministry of Food Processing Industries.

#### 6. Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the First Report (Hindi and English versions) of the Standing Committee on Railways (2019-20) on action taken by the Government on the Recommendations/Observations contained in their Twenty-third Report (16<sup>th</sup> Lok Sabha) on 'Maintenance of Bridges in Indian Railways: A Review'.

#### 7. Statement by Minister

The Minister of State in the Ministry Rural Development (Sadhvi Niranjan Jyoti) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26<sup>th</sup> Report of the Standing Committee on Rural Development on Pradhan Mantri Awaas Yojana-

Gramin PMAY (G) previously Indira Awaas Yojana (IAY)(2015-16) pertaining to the Department of Rural Development, Ministry of Rural Development.

# 12.07 P.M.

# 8. Motion

Shri Pralhad Joshi moved the following motion :-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on 2<sup>nd</sup> December, 2019."

The motion was adopted.

# \*12.21 P.M.

# 9. Submissions by Members

- (i)<sup>\$</sup> Shri Ravneet Singh made submission regarding reported commutation of death sentence of a prisoner to life imprisonment involved in the assassination of a Chief Minister of Punjab.
   <sup>%</sup>Shri Amit Shah responded.
- (ii) Shri Mohan S. Delkar made submission regarding need to supply food items under PDS to the tribals of Dadra and Nagar Haveli.

Shri Arvind Ganpat Sawant, Shri Vinayak Bhaurao Raut, Shri Srirang appa Barne, Kunwar Pushpendra Singh Chandel and Shri Kuldeep Rai Sharma associated.

<sup>#</sup>Shri G. Kishan Reddy responded.

(Lok Sabha adjourned at 1.35 P.M. and re-assembled at 2.32 P.M.)

<sup>\*</sup>From 12.08 P.M. to 1.35 P.M., Members raised matters of urgent public importance. \*At 11.24 A.M.

<sup>&</sup>lt;sup>%</sup>Minister of Home Affairs

<sup>&</sup>lt;sup>#</sup>Minister of State in the Ministry of Home Affairs

#### 2.32 P.M.

#### 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Rameshbhai Lavjibhai Dhaduk regarding repair and reconstruction of bridge over river Bhadar on National Highway between Rajkot and Porbandar in Gujarat.
- 2) Shri Sumedhanand Saraswati regarding need to establish breeding centres for indigenous cow breeds in Sikar parliamentary constituency, Rajasthan.
- 3) Dr. (Prof.) Kirit P. Solanki regarding setting up of VC fund for SC.
- 4) Shri Nitesh Ganga Deb regarding granting of GI tag to Sambalpuri Saree.
- 5) Shri Ravindra Kushawaha regarding need to run Rajdhani Express/Vande Bharat/Shatabdi train on Delhi-Lucknow-Gorakhpur-Barauni and Lucknow-Gorakhpur-Varanasi Sections.
- 6) Smt. Shardaben Anilbhai Patel regarding need to expedite gauge conversion of Bahucharaji to Patan railway line in Gujarat.
- 7) Dr. Manoj Rajoria regarding need to start construction of Dholpur-*S*armathura-Karauli -Gangapur city railway project and allocate adequate funds for the purpose.
- 8) Shri Vinod Chavda regarding need to introduce a new train service between Kachchh in Gujarat and Delhi.
- 9) Shri Ashok Kumar Rawat regarding need to undertake beautification of 'Nanamau Ghat' on the banks of river Ganga in Misrikh parliamentary constituency, Uttar Pradesh.
- Shri Janardan Mishra regarding need to impress upon Government of Madhya Pradesh to waive bank loan of farmers and defray outstanding electricity bill of farmers.

- 11) Smt. Riti Pathak regarding need to expedite construction of stretch of NH-39 between Sidhi and Singrauli in Madhya Pradesh.
- 12) Shri Brijendra Singh regarding need to provide support to 'Jal hi Jeevan hai' scheme of Haryana.
- 13) Shri Durga Das Uikey regarding need to conserve and develop historical forts in Betul parliamentary constituency, Madhya Pradesh as a tourist place.
- 14) Shri Gurjeet Singh Aujla regarding setting up of a Central University in Punjab.
- 15) Shri Saptagiri Sankar Ulaka regarding conferring Bharat Ratna on tribal leader of Odisha.
- 16) Shri Komati Reddy Venkat Reddy regarding need to make River Musi in Telangana pollution-free.
- 17) Dr. (Smt.) T. Sumathy Thamizhachi Thangapandian regarding approval of DPR of phase-11 of Chennai Metro Rail projects.
- 18) Shri K. Raghu Rama Krishna Raju regarding funds for Polavaram project.
- 19) Shri Rahul Ramesh Shewale regarding need to facilitate online submission of life-certificate for retired employees of MTNL.
- 20) Shri Anubhav Mohanty regarding levying of multiple cesses.
- 21) Shri P. R. Natarajan regarding fixing minimum pension under EPS-95 Scheme.
- 22) Shri Jayadev Galla regarding compensation to construction workers.
- 23) Shri Mohanbhai Delkar regarding need to provide salary to *ad hoc* employees in government departments at par with permanent employees in Dadar & Nagar Haveli and Daman & Diu.

# **11.** Government Bill – Passed

The Recycling of Ships Bill, 2019

Time Taken:-3 Hrs. 53 Mts.

The motion for consideration of the Bill was moved by Shri Mansukh Mandaviya.

The following members took part in the debate:-

- 1. Shri Hibi Eden
- 2. Dr. Bharatiben Dhirubhai Shyal
- 3. Smt. Pratima Mondal
- 4. Shri Shrirang Appa Barne
- 5. Shri Achyutananda Samanta
- 6. Smt. Supriya Sule
- 7. Shri Kaushalendra Kumar
- 8. Shri Talari Rangaiah
- 9. Shri Kotha Prabhakar Reddy
- 10. Kunwar Danish Ali
- 11. Adv. Dean Kuriakose
- 12. Smt. Poonamben Hematbhai Maadam
- 13. Shri Arvind Ganpat Sawant
- 14. Smt. Sarmistha Sethi
- 15. Dr. V. Kalanidhi
- 16. Shri Manoj Kishorbhai Kotak
- 17. Shri S. Venkatesan
- 18. Shri Kinjarapu Ram Mohan Naidu
- 19. Shri Hanuman Beniwal
- 20. Shri N.K. Premachandran
- 21. Shri Jagdambika Pal
- 22. Shri Ritesh Pandey
- 23. Dr.(Prof.) Kirit Premjibhai Solanki
- 24. Shri Adhir Ranjan Chowdhury

Shri Mansukh Mandaviya replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 9 was adopted.

Clauses 10 and 11 were adopted.

Clause 12 was adopted.

Clauses 13 to 15 were adopted.

Clause 16 was adopted.

Clause 17 was adopted.

Clauses 18 to 38 were adopted.

Clauses 39 and 40 were adopted.

Clauses 41 to 44 were adopted.

Clauses 45 and 46 were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mansukh Mandaviya.

The motion was adopted and the Bill was passed.

# <sup>&</sup>7.33 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 4<sup>th</sup> December, 2019.)

# SNEHLATA SHRIVASTAVA Secretary General

<sup>&</sup>From 6.26 P.M. to 7.33 P.M., Members raised matters of urgent public importance.

# LOK SABHA

# **BULLETIN – PART I**

(Brief Record of Proceedings)

#### Wednesday, December 4, 2019/Agrahayana 13, 1941(Saka)

# No. 50

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 221–227 were orally answered. Replies to Starred Question Nos. 228–240 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

# 12.01 P.M.

# 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) on behalf of the Minister of Defence (Shri Raj Nath Singh) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2018-2019, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2018-2019.

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the

Table a copy of the Report of the Law Commission of India No. 277 – Wrongful Prosecution (Miscarriage of Justice) : Legal Remedies– August, 2018 (Hindi and English versions).

The Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines (Shri Pralhad Joshi) laid on the Table:-

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Mines for the year 2019-2020.

(2) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2018-2019.
  - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2018-2019.
  - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khamman, for the year 2018-2019.

- (ii) Annual Report of the Singareni Collieries Company Limited, Khamman, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the NLC India Limited, Neyveli, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2018-2019.
  - (ii) Annual Report of the NLC India Limited, Neyveli, and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Bharat Gold MinesLimited, Kolar Gold Fields, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Fields, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Bengaluru, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Kolar Gold Fields, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the

Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2018-2019, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning (Shri Rao Inderjit Singh) laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2018-2019.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2018-2019, together with Audit Report thereon.
- (3) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Ayurved Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table a co each of the following papers (Hindi and English versions) under sub-section (1) Section 394 of the Companies Act, 2013:-

- (1) (i) Review by the Government of the working of the Bharat Electronic Limited, Bengaluru, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Electronic Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) Review by the Government of the working of the BEL Optronic Devices Limited, Pune, for the year 2018-2019.

(ii) Annual Report of the BEL Optronic Devices Limited, Pune, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2018-2019.
  - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2018-2019.
  - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the IREL (India) Limited (erstwhile Indian Rare Earths Limited), Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the years 2016-2017 and 2017-2018.
- (5) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2018-2019, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. Nagar, for the year 2018-2019.

(7) A copy of the All India Services (Performance Appraisal Report) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.519(E) in Gazette of India dated 23<sup>rd</sup> July, 2019 under sub-section (2) of Section 3 of the All India Services Act, 1951.

The Minister of State in the ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy of the Tea Waste (Control) Amendment Order, 2019 (Hindi and English versions) published in Notification No. S.O.3954(E) in Gazette of India dated 31<sup>st</sup> October, 2019 under sub-section (3) of Section 49 of the Tea Act, 1953.

The Minister of State in the Ministry of External Affairs; Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2018-2019.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the India International Convention and Exhibition Centre Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of India International Convention and Exhibition Centre Limited, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2018-2019.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Delhi Mumbai

Industrial Corridor Development Corporation Limited, New Delhi, for the year 2018-2019.

(ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy of the Notification No. G.S.R.410(E) (Hindi and English versions) published in Gazette of India dated 6<sup>th</sup> June, 2019, appointing the 6<sup>th</sup> June, 2019 as the date on which Section 2 of the Patents (Amendment) Act, 2002 in so far as it amends section 71 of the Patents Act, 1970 shall come into force, issued under Section 160 of the said Act.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

#### 4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 2nd December, 2019, Rajya Sabha agreed without any amendment to the Prohibition of Electronic Cigarettes (Production, Manufacture, Import, Export, Transport, Sale, Distribution, Storage and Advertisement) Bill, 2019, as passed by the Lok Sabha.

# 5. Amendments to Directions by the Speaker, Lok Sabha (Directions 27 and 42) under the Rules of Procedure and Conduct of Business in Lok Sabha

Secretary General laid on the Table a copy of the amendments to Directions (Hindi and English versions) issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha. 6. Final Action Taken Statements of Standing Committee on Chemicals and Fertilizers

Dr. Manoj Rajoria laid on the table the following Final Action Taken Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Final Action Statement on the Fifty-second Action Taken Report (16<sup>th</sup> Lok Sabha) on the observations/ recommendations contained in the Forty-fourth Report (16<sup>th</sup> Lok Sabha) on the subject 'Demand for Grants 2018-19' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Final Action Statement on the Fifty-third Action Taken Report (16<sup>th</sup> Lok Sabha) on the observations/ recommendations contained in the Fortyninth Report (16<sup>th</sup> Lok Sabha) on the subject 'Assam Gas Cracker Project' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (3) Final Action Statement on the Fifty-fifth Action Taken Report (16<sup>th</sup> Lok Sabha) on the observations/recommendations contained in the Forty-sixth Report (16<sup>th</sup> Lok Sabha) on the subject 'Promotion and Coordination of Basic, Applied and Other Research in Areas Related to the Pharmaceuticals Sector' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

# 7. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

(1) First Report on action taken by the Government on the observations/ recommendations contained in the Forty-eighth Report (Sixteenth Lok Sabha) of the Standing Committee on Coal and Steel on the Subject, 'CSR Activities in Steel PSUs' relating to Ministry of Steel. (2) Second Report on action taken by the Government on the observations/ recommendations contained in the Forty-ninth Report (Sixteenth Lok Sabha) of the Standing Committee on Coal and Steel on the Subject, 'CSR Activities by PSUs under Ministry of Mines'.

# 8. Statement by Minister

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 143<sup>rd</sup> Report of the Standing Committee on Commerce on Action taken by the Government on the recommendations/observations contained in 137<sup>th</sup> Report of the Committee on 'Trade with Association of South East Asian Nations (ASEAN)' pertaining to the Department of Commerce, Ministry of Commerce & Industry.

# \*12.05 P.M.

# 9. Submission by Member

Shri Adhir Ranjan Chowdhury made submission regarding reported Chinese incursion into the territory of India.

<sup>\$</sup>Shri Raj Nath Singh responded.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.05 P.M.)

<sup>\*</sup> From 12.05 P.M. to 1.04 P.M., Members raised matters of urgent public importance. \$ Minister of Defence

#### 2.05 P.M.

#### 10. Matters Under Rule 377

- 1) Shri Rahul Gandhi raised a matter regarding need to start construction work on Nanjangud-Wayanad-Nilambur rail line.
- 2) Smt. Kanimozhi Karunanidhi raised a matter regarding need to make maternity Benefit Scheme more beneficiary friendly.
- 3) Shri Ravi Kishan raised a matter regarding need to make Gorakhpur a Centre for UPSC examinations.
- 4) Smt. Locket Chatterjee raised a matter regarding need to take steps to revive jute industry in West Bengal.
- 5) Shri Devusinh Jesingbhai Chauhan raised a matter regarding need to provide employment to locals by Public Sector undertakings.
- 6) Shri G. M. Siddeshwara raised a matter regarding establishing two new Indian Reserve Battalion (IRBs) at Davangere in Karnataka.
- 7) Prof. (Dr.) Ram Shankar Katheria raised a matter regarding need to revive the closed cotton mill in Etawah parliamentary constituency, Uttar Pradesh.
- 8) Dr. Sujay Radhakrishna Vikhepatil raised a matter regarding need to take steps to start construction of Pune-Ahmednagar-Jalgaon railway line.
- Shri Ramcharan Bohra raised a matter regarding need to formulate an action plan to weed out 'Vilayati Babul' in the country particularly in Rajasthan.
- 10) Shri Bhanu Pratap Singh Verma raised a matter regarding refund of people's money who invested in PACL Limited , a Pearl Group company.
- 11) Shri Raju Bista raised a matter regarding building multi-specialty Hospital in Siliguri.
- 12) Shri N. K. Premachandran raised a matter regarding eviction of families residing near railway property.

- 13) Dr. Subhas Sarkar raised a matter regarding vaccination for Foot and Mouth Disease (FMD) in West Bengal.
- 14) Dr. Nishikant Dubey raised a matter regarding pending projects of Godda parliamentary constituency, Jharkhand.
- 15) Shri John Barla raised a matter regarding need to develop Jaigaon in Alipurdwars parliamentary constituency, West Bengal as a Smart City.
- 16) Shri Rajesh Verma raised a matter regarding need to undertake repair of New Delhi - Lucknow National Highway-24 and also construct flyovers at various places on the National Highway.
- 17) Shri Rajendra Agrawal raised a matter regarding need to provide salary, allowances and other facilities to wardens of 'Nagrik Suraksha Corps' in Uttar Pradesh.
- 18) Shri Abdul Khaleque raised a matter regarding NRC in Assam.
- 19) Shri Anumala Revanth Reddy raised a matter regarding waste management solutions for Hyderabad.
- 20) Dr. T. R. Paarivendhar raised a matter regarding need to boost Indian textile industry.
- Prof. Saugata Roy raised a matter regarding need to redress grievances of Fair Price shop dealers.
- 22) Shri Lavu Sri Krishna Devarayalu raised a matter regarding withdrawing MEIS benefits for spices.
- 23) Shri Sambhajirao Mane Dhairyasheel raised a matter regarding need to provide compensation to farmers who suffered loss of sugarcane due to flood and unseasonal rains in Maharashtra.
- 24) Dr. Gaddam Ranjith Reddy raised a matter regarding vacancies in Maulana Azad National Urdu University at Gachibowli, Telangana.
- 25) Shri K. Navaskani raised a matter regarding setting up an airport at Rameswaram.

- 26) Shri Indra Hang Subba raised a matter regarding need to include 11 communities of Sikkim in the list of Scheduled Tribes.
- 27) Smt. Poonam Mahajan raised a matter regarding producing artificial meat.
- 28) Shri Harish Dwivedi raised a matter regarding need to develop Sant Ravi Das Van Vihar in Basti parliamentary constituency, Uttar Pradesh.
- 29) Shri Prataprao Patil Chikhlikar raised a matter regarding need to set up an industrial unit in Nanded parliamentary constituency, Maharashtra.

#### 2.53 P.M.

#### 11. Supplementary Demands for Grants (General) – 2019-2020

Time taken: 5 hrs. 05 Mts.

Discussion on the Supplementary Demands for Grants Nos. 1 to 4, 7, 8, 10, 11, 14 to 17, 19, 20, 22 to 27, 29, 32 to 34, 38, 40 to 44, 46 to 49, 51, 53, 56 to 58, 60 to 62, 64, 68, 69, 71, 72, 74, 75, 79, 82 to 84, 86, 89 to 91, 93, 94 and 96 to 100 in respect of Supplementary Demands for Grants-First Batch for 2019-20 commenced.

The Chair made the following observation:-

"The House will now take up discussion and voting on Supplementary Demands for Grants for the year 2019-2020.

Prof. Saugata Roy has tabled 7 cut motions to the Supplementary Demands for Grants. If the Hon'ble Member wants to move his cut motions, he may send a slip at the Table within 15 minutes indicating the serial numbers of the cut motions he would like to move.

A list showing the serial numbers of cut motions treated as moved will be put up on the Notice Board shortly thereafter. In case the member finds any discrepancy in the list, he may kindly bring it to the notice of the Officer at the Table immediately."

Seven cut motions (1 to 7) were moved.

The following members took part in the debate:-

- 1. Dr. Shashi Tharoor
- 2. Shri Rajiv Pratap Rudy
- 3. Dr. DNV Senthilkumar S.
- 4. Prof. Saugata Roy
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri P.V. Midhun Reddy
- 7. Shri Bhartruhari Mahtab

- 9. Smt. Supriya Sule
- 10. Shri Nihal Chand Chauhan
- 11. Shri Su Thirunavukkarasar
- 12. Shri P.K. Kunhalikutty
- 13. Adv. A.V. Ariff
- 14. Kunwar Danish Ali
- 15. Shri Hasnain Masoodi
- 16. <sup>#</sup>Dr. Jitendra Singh
- 17. Shri Asaduddin Owaisi
- 18. Dr. Manoj Rajoria
- 19. Shri Kinjarapu Ram Mohan Naidu
- 20. Shri Kuldeep Rai Sharma
- 21. Shri N.K. Premachandran
- 22. Shri Adhir Ranjan Chowdhury
- 23\* Dr. Shrikant Eknath Shinde
- 24\* Shri H. Vasanthakumar
- 25\* Shri Saptagiri Sarkar Ulaka
- 26\* Shri Ritesh Pandey
- 27\* Shri Jagdambika Pal

Smt. Nirmala Sitharaman replied to the debate.

All the cut motions moved, were put to vote and negatived.

All the Supplementary Demands for Grants Nos. 1 to 4, 7, 8, 10, 11, 14 to 17, 19, 20, 22 to 27, 29, 32 to 34, 38, 40 to 44, 46 to 49, 51, 53, 56 to 58, 60 to 62, 64, 68, 69, 71, 72, 74, 75, 79, 82 to 84, 86, 89 to 91, 93, 94 and 96 to 100 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants – First Batch for 2019-2020 were voted in full.

<sup>#</sup>Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; Minister of State in the Department of Space

\*Written speeches were laid on the Table.

7.54 P.M.

#### 12. Government Bill – Introduced

The Appropriation (No. 3) Bill, 2019

#### 13. Government Bill – Passed

The Appropriation (No. 3) Bill, 2019

The motion for consideration moved by Smt. Nirmala Sitharaman was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman.

The motion was adopted and the Bill was passed.

#### 7.58 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 5<sup>th</sup> December, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

# **BULLETIN – PART I**

(Brief Record of Proceedings)

#### Thursday, December 5, 2019/Agrahayana 14, 1941(Saka)

# No. 51

#### 11.00 A.M.

#### **1.** Starred Questions

Starred Question Nos. 241, 243, 244, 250, 253, 255, 257 and 258 were orally answered. Members in whose names Starred Question Nos. 242 (clubbed with 244, 247, 249, 250, 253, 254, 255, 257 and 258), 247, 249 and 254 were listed, were absent. However, Minister concerned laid the replies on the Table. Replies to Starred Question Nos. 245, 246, 248, 251, 252, 256, 259 and 260 were laid on the Table.

# 2. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

#### 12.01 P.M.

#### 3. Papers laid on the Table

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State (Independent Charge) of the Ministry Youth Affairs and Sports; Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dadra and Nagar Haveli Waqf Board, Silvassa, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2018-2019, alongwith Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Waqf Board Andaman and Nicobar Island, Port Blair, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Anti Doping Agency, New Delhi, for the years 2009-2010 to 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Anti Doping Agency, New Delhi, for the years 2009-2010 to 2017-2018.
- (4) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the

year 2018-2019.

- (ii) Annual Report of the REC Limited (formerly Rural Electrification Corporation Limited), New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2018-2019.
  - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2018-2019.
  - (ii) Annual Report of the DNH Power Distribution Corporation Limited, Silvassa, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Wind Energy, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Wind Energy, Chennai, for the year 2018-2019.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

 (i) The Central Electricity Regulatory Commission (Cross Border Trade of Electricity) Regulations, 2019 published in Notification No. L-113/2/7/2015-PM/CERC in Gazette of India dated 14<sup>th</sup> May, 2019.

- (ii) Notification No. L-1/153/2019-CERC published in Gazette of India dated 29<sup>th</sup> July, 2019, containing corrigendum to the Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019.
- (iii) Notification No. L-1(3)/2009-CERC published in Gazette of India dated 29<sup>th</sup> July, 2019, containing corrigendum to the Notification No. L-1(3)/2009-CERC dated 9<sup>th</sup> January, 2019.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Bio-Energy, Kapurthala, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Solar Energy, Gurugram, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Solar Energy,

Gurugram, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy of the Airports Authority of India (Ground Handling Services) Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. AAI/OPS/707/GHR-2018 in Gazette of India dated 24<sup>th</sup> September, 2019 under Section 43 of the Airports Authority of India Act, 1994, together with an explanatory note.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2018-2019.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O.2503(E) published in Gazette of India dated the 12<sup>th</sup> July, 2019, regarding fee notification for the Project of Delhi-Hapur Section of six lane from design Km. 0.000 to Km. 50.934 (Existing Chainage from Km. 0.000 to Km. 50.000) on NH-9 (Old NH-24) in the State of Uttar Pradesh on Hybrid Annuity Mode.
- (ii) S.O.2504(E) published in Gazette of India dated the 12<sup>th</sup> July, 2019, regarding fee notification for the Project of Aligarh-Moradabad

Section of two lane from design Km. 85.650 to Km. 232.020 (excluding the structure from Km. 108.264 to Km. 108.382 of NH-93 (New NH-509) in the State of Uttar Pradesh on EPC mode.

- (iii) S.O.2505(E) published in Gazette of India dated the 12<sup>th</sup> July, 2019, regarding fee notification for the Project of Rewa-Katni-Jabalpur Section of four lane from design Km. 311.585 to Km. 360.468 and from Km. 379.465 to Km. 399.657 (existing Km. 311.000 to Km. 359.500 and Km. 378.500 to Km. 397.000) on NH-7 in the State of Madhya Pradesh on EPC basis.
- (iv) S.O.2611(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2019, regarding fee notification for the Project of Bedma-Dahikonga Section of two lane from design chainage Km. 179.400 to Km. 240.570 (existing chainage from Km. 180.000 to Km. 241.000) on NH-43 (New NH-30) in the State of Chattisgarh under NHDP-IV on EPC mode.
- (v) S.O.2612(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2019, regarding fee notification for the Project of Dhamtari-Kanker Section of two lane from design chainage km. 81.500 to Km. 129.912 (existing chainage from Km. 81.500 to Km. 130.000) on NH-43 (New NH-30) in the State of Chattigarh under NHDP-IV on EPC mode.
- (vi) S.O.2613(E) published in Gazette of India dated the 22<sup>nd</sup> July, 2019, regarding fee notification for the Project of Dahikonga-Jagdalpur Section of two lane from design chainage Km. 240.570 to Km. 297.470 (existing chainage from km. 241.000 to Km. 298.000) on NH-43 (New NH-30) in the State of Chattisgarh under NHDP-IV on EPC.

- (vii) S.O.2741(E) published in Gazette of India dated the 31<sup>st</sup> July, 2019, regarding fee notification for the Project of Punjab/Haryana Border-Jind Section of four lane from design Km. 238.725 to Km. 307.000 (existing Km. 238.695 to Km. 307.000) on NH-71 (New NH-352) in the State of Haryana under NHDP-IVB on EPC mode.
- (viii) S.O.2742(E) published in Gazette of India dated the 31<sup>st</sup> July, 2019, regarding fee notification for the Project of Dausa-Lalsot-Kathoon Section of two lane & four lane from design chainage from Km.
   0.000 to Km. 83.453 on NH-11A in the State of Rajasthan under NHDP-IVA on Hybrid Annuity Mode.
- (ix) S.O.2847(E) published in Gazette of India dated the 7<sup>th</sup> August, 2019, regarding fee notification for the Project of Agra Road and Ajmer Road Section of six lane from Km. 0.300 to Km. 46.700 design chainage (Jaipur Ring Road between Agra Road and Ajmer Road) on NH-148C in the State of Rajasthan on EPC Mode.
- (x) S.O.3020(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2019, regarding fee notification for the Project of Jabalpur-Mandla-Chilpi Section of two lane from design Km. 0.000 to Km. 21.850 (existing chainage Km. 477.600 of NH-7 to Km. 22.800 of NH-12A) (New NH-30) in the State of Madhya Pradesh under NHDP-IV (Package-01).
- (xi) S.O.3021(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2019, regarding fee notification for the Project of Ambala-Kaithal Section of four lane from Km. 0.000 to Km. 50.860 on NH-65 in the State of Haryana Under NHDP Phase-III on EPC mode (Package-I).
- (xii) S.O.3022(E) published in Gazette of India dated the 22<sup>nd</sup> August,
   2019, regarding fee notification for the Project of Kanaktora to

Jharsugada Section fo four lane from 0.000 to Km. 68.000 on NH-200 in the State of Odisha on EPC.

- (xiii) S.O.3133(E) published in Gazette of India dated the 29<sup>th</sup> August, 2019, regarding fee notification for the project of Four lane of Wardha-Butibori Section from design chainage Km. 465.500 to Km. 524.690 (existing chainage Km. 85.374 to Km. 29.000) of NH-361 in the State of Maharashtra on Hybrid Annuity Mode.
- (xiv) S.O.3299(E) published in Gazette of India dated the 16<sup>th</sup> September, 2019, regarding fee notification for the Project of two laning with paved Shoulder of Rudhauli to Basti side of Ghaghra Bridge section from design Km. 65.870 to Km. 122.300 of NH-233 in the State of Uttar Pradesh under NHDP-IV on EPC mode.
- (xv) S.O.3300(E) published in Gazette of India dated the 16<sup>th</sup> September, 2019, regarding fee notification for the Project of 4 laning of Ambala-Kaithal Section from design Km. 50.860 to Km. 95.418 (existing Km. 46.980 to Km. 88.135) of NH-65 in the State of Haryana under NHDP Phase-III (Package-II) on EPC mode.
- (xvi) S.O.3301(E) published in Gazette of India dated the 16<sup>th</sup> September, 2019, regarding fee notification for the Project of Four laning of Bijapur-Gulbarga-Homnabad section from design Km. 195.000 to Km. 415.010 of NH-218 (New NH-50) in the State of Karnataka under NHDP Phase-IV on EPC.
- (xvii) S.O.3302(E) published in Gazette of India dated the 16<sup>th</sup> September, 2019, regarding fee notification for the Project of Two laning of Bhopal-Sanchi Section from design Km. 0.000 to Km. 53.775 of NH-86 in the State of Madhya Pradesh under NHDP-III on EPC mode.

- (xviii) S.O.3303(E) published in Gazette of India dated the 16<sup>th</sup> September, 2019, regarding fee notification for the Project of Four laning of Kullu-Manali Section from design Km. 272.000 to Km. 309.345 of NH-21 (New NH-3) in the State of Himachal Pradesh under NHDP Phase-IVB on EPC mode.
- (xix) S.O.3433(E) published in Gazette of India dated the 23<sup>rd</sup> September, 2019, regarding fee notification for the Project of Four laning of Kota Darah Section from design chaiange Km. 256.550 to Km. 290.880 (New chainage Km. 263.160 to Km. 297.490) of NH-12 in the State of Rajasthan on EPC mode.
- (xx) S.O.3606(E) published in Gazette of India dated the 4<sup>th</sup> October, 2019, regarding rates of fees to be recovered from the users of National Highway No. 354 (old NH 21)(Khemkaran Town to Amritsar Bypass Section) in the State of Punjab on EPC mode.
- (xxi) S.O.3745(E) published in Gazette of India dated the 18<sup>th</sup> October, 2019, regarding fee notification for the project of Two laning of Eepuripalem-Ongole Section from Km. 195.000 to Km. 254.500 (Design Chainage from Km. 184.910 to Km.242.784) of NH-214A (New NH-216) in the State of Andhra Pradesh under NHDP-IV on EPC mode.
- (xxii) S.O.3746(E) published in Gazette of India dated the 18<sup>th</sup> October, 2019, regarding fee notification for the project of Four laning of Yavatmal-Wardha Section from design chainage Km. 400.575 to Km. 465.500 of NH-361 in the State of Maharashtra on Hybrid Annuity Mode.
- (xxiii) S.O.3747(E) published in Gazette of India dated the 18<sup>th</sup> October, 2019, regarding fee notification for the project of 4/6 laning of

UP/Haryana Border – Yamunanagar-Saha-Barwala-Panchkula Section from Km. 119.022 to Km. 176.400 (existing Km. 118.754 to Km. 179.249) of NH-73 (new NH-7 & 344) in the State of Haryana on EPC mode.

- (xxiv) S.O.3748(E) published in Gazette of India dated the 18<sup>th</sup> October, 2019, regarding fee notification for the project of Four laning of Rewa-Katni-Jabalpur Section from design Ch. 242.400 to Km. 311.585 (existing Ch. Km. 242.600 to 311.000) of NH-7 (New NH-30) in the State of Madhya Pradesh under NHDP Phase-IV on EPC mode (Package-I).
- (xxv) S.O.3749(E) published in Gazette of India dated the 18<sup>th</sup> October, 2019, regarding fee notification for the project of Four laning of Raipur-Bilaspur Section from Design Chainage Km. 48.580 to Km. 126.525 (existing chainage Km. 45.860 to Km. 124.650) of NH-200 (New NH-130 & 49) in the State of Chhattisgarh under NHDP-IV on EPC mode.
- (xxvi) S.O.3839(E) published in Gazette of India dated the 24<sup>th</sup> October, 2019, regarding fee notification for the project of Four laning of Borkhedi-Yerla-Maharashtra/Telengana Border Section from Km. 36.600 to Km. 174.750 of NH-7 in the State of Maharashtra on EPC.
  (xxvii)S.O.3840(E) published in Gazette of India dated the 24<sup>th</sup> October, 2019, regarding fee notification for the Project of Four laning of Mahulia-Bahragora-JH/WB Border Section from existing Km. 277.500 to Km. 333.500 of NH-33 (New NH-18) and Bahragora-Kharagpur Section of NH-6 (New NH-49) from existing Km. 199.200 to Km. 13.587 in the State of Jharkhand on EPC mode.

- (xxviii) S.O.3980(E) published in Gazette of India dated the 4<sup>th</sup> November, 2019, regarding fee notification for the Project of Two laning of Chhapra Gopalganj Section from design Km. 0.000 to design Km. 94.258 (existing chainage Km. 0.000 to Km. 93.500) of NH-85 in the State of Bihar Under NHDP-III on EPC.
- (xxix) S.O.3981(E) published in Gazette of India dated the 4<sup>th</sup> November, 2019, regarding fee notification for the Project of Four laning of Rewa-Katni-Jablapur Section from design Km. 399.657 to Km. 467.916 (existing Km. 397.000 to Km. 465.500) of NH-7 (New NH-30) in the State of Madhya Pradesh under NHDP Phase-IV (Package-IV) on EPC mode.

(2) A copy of the Highway Administration (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.658(E) in Gazette of India dated 16<sup>th</sup> September, 2019 under sub-section (3) of Section 50 of the Control of National Highways (Land and Traffic) Act, 2002.

(3) A copy each of the following Notifications (Hindi and English versions) issued under Section 3 of the Control of National Highways (Land and Traffic) Act, 2002:-

- S.O.3292(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding establishment of Highway Administration under sub-section
   (2) of Section 3 of the said Act.
- S.O.3293(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding establishment of Highway Administration under sub-section
   (2) of Section 3 of the said Act.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:- (1) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2013-2014.
- (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Mission for Clean Ganga, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) on the Audited Accounts of the National Mission for Clean Ganga, New Delhi, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro,

Small and Medium Enterprises, Hyderabad, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Indo German Tool Room), Aurangabad, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process Cum Product Development Centre), Meerut, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the

year 2018-2019, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Tool Room), Ludhiana, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Centre (Central Institute of Hand Tools), Jalandhar, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 2018-2019.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2018-2019.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2018-2019.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Nainital, for the year 2018-2019.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the

MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2018-2019, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2018-2019.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2018-2019.

# 4. Messages from Rajya Sabha

Secretary-General reported the following messages from the Rajya Sabha:-

- (i) That at its sitting held on the 3rd December, 2019, Rajya Sabha agreed without any amendment to the Special Protection Group (Amendment) Bill, 2019, as passed by the Lok Sabha.
- (ii) That at its sitting held on the 3rd December, 2019, Rajya Sabha agreed without any amendment to the Dadra and Nagar Haveli and Daman and Diu (Merger of Union Territories) Bill, 2019, as passed by the Lok Sabha.

# 5. Reports of Standing Committee on Water Resources

Dr. Sanjay Jaiswal presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2019-2020):-

 First Report (Hindi and English versions) on 'Demands for Grants' (2019-20) of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation. (2) Second Report (Hindi and English versions) on 'Demands for Grants' (2019-20) of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

# 6. Action Taken Report of the Standing Committee on Chemicals and Fertilizers

Smt. Kanimozhi Karunanidhi presented the First Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Action taken by the Government on the recommendations contained in the Fifty-fourth Report of the Committee (2018-19) on 'Pricing of Drugs with Special Reference to Drugs (Prices Control) Order, 2013' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

# 7. Report of Standing Committee on Rural Development

Shri Prataprao Jadhav presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- First Report on 'Demands for Grants (2019-20)' of the Ministry of Rural Development (Department of Rural Development).
- (2) Second Report on 'Demands for Grants (2019-20)' of the Ministry of Panchayati Raj.
- (3) Third Report on 'Demands for Grants (2019-20)' of the Ministry of Rural Development (Department of Land Resources).

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.03 P.M.)

\*From 12.06 P.M. to 1.06 P.M., Members raised matters of urgent public importance.

#### 2.03 P.M.

#### 8. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Gopal Chinayya Shetty regarding need to strengthen safety measures for women in trains and give preferential treatment to women passengers in railway ticket counters in Mumbai.
- Shri Rajdeep Roy regarding need to operationalise CGHS dispensary at Silchar, Assam.
- Shri Rebati Tripura regarding need to bestow more powers to Tripura Tribal Area Autonomous District Council.
- Shri Arun Kumar Sagar regarding need to install bronze statutes of freedom fighters in Shahjahanpur parliamentary constituency, Uttar Pradesh.
- 5) Shri Janardan Singh Sigriwal regarding need to repair Jaya Prabha Setu road in Maharajganj parliamentary constituency, Bihar.
- 6) Shri Dharambir Singh regarding need to provide life insurance cover to farmers under Kisan Credit Card Scheme.
- 7) Smt. Rekha Arun Verma regarding promotion of Sanskrit language in the country.
- 8) Smt. Ranjeeta Koli regarding need to provide water to Bharatpur parliamentary constituency, Rajasthan for drinking and irrigation purposes as per Yamuna pact.
- Shri Sangam Lal Gupta regarding need to review the location of proposed bye-pass connecting NH 96 to NH 231 in Pratapgarh parliamentary constituency, Uttar Pradesh.

- 10) Shri Mohanbhai Kalyanji Kundariya regarding need to establish a Kendriya Vidyalaya in Morbi in Rajkot parliamentary constituency, Gujarat.
- 11) Smt. Meenakashi Lekhi regarding problems of contract workers.
- 12) Dr. Virendra Kumar regarding need to run link express train from Khajuraho to Delhi.
- 13) Shri Kapil Moreshwar Patil regarding need to ban sale of junk food in school premises.
- 14) Ms. Ramya Haridas regarding setting up of National Investment and Manufacturing Zone in Palakkad district of Kerala.
- 15) Shri Deepak Baij regarding need to establish Eklavya Adarsh Awasiya Vidyalaya in each block of Bastar parliamentary constituency, Chhattisgarh.
- 16) Shri Gautham Sigamani Pon regarding need to resolve the long pending issue of patta land of farmers in Kallakurichi Parliamentary constituency, Tamil Nadu.
- 17) Shri Pocha Brahmananda Reddy regarding manufacturing and marketing of fertilizers and allied products by KRIBHCO.
- 18) Shri Durga Balli Prasad Rao regarding construction of bridges in Nellore district, Andhra Pradesh.
- 19) Smt. Pratima Mondal regarding need to make Chandkhali Halt Station on Sealdah-Canning railway line in West Bengal functional.
- 20) Dr. Shrikant Eknath Shinde regarding proposed inland water transport project between Thane, Kalyan and Vasai.
- 21) Shri M. Selvaraj regarding downgrading of Tiruvarur Sorting office.
- 22) Shri Naba Kumar Sarania regarding peace talks of ULFA and other outfits with Government of India.

#### 2.06 P.M.

#### 9. Discussion Under Rule 193

Time Taken: 5 Hrs. 52 Mts.

Shri Suresh Kodikunnil raised a discussion on crop loss due to various reasons and its impact on farmers.

The following members took part in the debate:-

- 1. Shri Virendra Singh
- 2. Shri S.S. Palanimanickam
- 3. Shri Kalyan Banerjee
- 4. Shri Pocha Brahmananda Reddy
- 5. Shri Vinayak Bhaurao Raut
- 6. Shri Kaushalendra Kumar
- 7. Shri Bhartruhari Mahtab
- 8. Kunwar Danish Ali
- 9. Adv. A.M. Ariff
- 10. Shri Nama Nageswar Rao
- 11. Shri Sunil Dattatray Tatkare
- 12. Shri Sushil Kumar Singh
- 13. Shri Francisco Cosme Sardinha
- 14. Shri Jayadev Galla
- 15. Shri M. Selvaraj
- 16. Dr.(Smt.) Pritam Munde
- 17. Shri Hanuman Beniwal
- 18. Smt. Anupriya Patel
- 19. Smt. Navneet Ravi Rana
- 20. Shri Dushyant Singh
- 21. Shri Thomas Chazhikadan
- 22. Shri N.K. Premachandran
- 23. Shri Nand Kumar Singh Chauhan
- 24. Shri Abu Taher Khan
- 25. Shri Raghu Ramakrishna Raju Kanumuru
- 26. Shri Dharambir Singh
- 27. Shri Gajanan Chandrakant Kirtikar
- 28. Shri Ritesh Pandey
- 29. Shri Ramulu Pothuganti
- 30. Shri Devusinh Jesingbhai Chauhan
- 31. Smt. Supriya Sule
- 32. Dr. Sujay Radhakrishna Vikhepatil

- 33. Adv. Dean Kuriakose
- 34. Shri Prataprao Jadhav
- 35. Shri Devji M. Patil
- 36. Dr. Beesetti Venkata Satyavathi
- 37. Shri Parbatbhai Savabhai Patel
- 38. Shri Shriniwas Dadasaheb Patil
- 39. Shri Bhagwant Mann
- 40. Shri Bhagirath Chaudhary
- 41. Shri Jasbir Singh Gill
- 42. Shri Anil Firojiya
- 43. Shri Dhairyasheel Sambhajirao Mane
- 44. Shri Ajay Bhatt
- 45. Shri Amar Singh
- 46. Shri Saumitra Khan
- 47. Shri Unmesh Bhaiyyasaheb Patil
- 48. Shri Ravindra Kushawaha
- 49. Shri Ramesh Bidhuri
- 50. Shri E.T. Mohammed Basheer

The discussion was not concluded.

# <sup>%</sup>10. Report of Business Advisory Committee

Shri Arjun Ram Meghwal presented the Eleventh Report of Business Advisory Committee.

# 7.58 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 6<sup>th</sup> December, 2019.)

## SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

# **BULLETIN – PART I**

(Brief Record of Proceedings)

# Friday, December 6, 2019/Agrahayana 15, 1941(Saka)

# No. 52

#### 11.00 A.M.

## **1.** Starred Questions

Members in whose names Starred Question Nos. 261, 262, 267, 269, 270 and 273 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Starred Question Nos. 269, and 270 were asked by the Members. Starred Question Nos. 263–266, 268, 271, 272, 274 and 275 were orally answered. Replies to Starred Question Nos. 276–280 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

## 12.02 P.M.

#### 3. Papers laid on the Table

The Minister of Women and Child Development; Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, New Delhi, for the year 2018-2019.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2018-2019.

The Minister of Health and Family Welfare; Minister of Science and Technology; Minister of Earth Sciences (Dr. Harsh Vardhan) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Agharkar Research Institute, Pune, for the year 2018-2019.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Nano and Soft Matter Sciences, Bengaluru, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, Gurugram, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, Gurugram, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the

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Government of the working of the Raman Research Institute, Bengaluru, for the year 2018-2019.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-National Centre for Polar and Ocean Research, Vasco-Da-Gama, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-National Centre for Polar

and Ocean Research, Vasco-Da-Gama, for the year 2018-2019.

- (12) (i) A copy of the Annual Accounts (Hindi and English versions) of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2018-2019, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the ESSO-National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2018-2019.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2018-2019.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

The Minister of Environment and Forest and Climate Change; Minister of Information and Broadcasting (Shri Prakash Javadekar) laid on the Table a copy of the Prasar Bharati (Broadcasting Corporation of India) Director General (Akashvani) and Director General (Doordarshan) Recruitment Regulations, 2019 (Hindi and English versions) published in Notification No. N-10/001(6)/2015-PBRB in Gazette of India dated 2<sup>nd</sup> September, 2019 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the National

Institute of Naturopathy, Pune, for the year 2018-2019, alongwith Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2018-2019.

'The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

(1) A copy each of the following Annual Reports (Hindi and English versions) for the year 2018-2019 alongwith Audited Accounts in respect of the following centers:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
- (ii) Population Research Centre (Panjab University), Chandigarh.
- (iii) Population Research Centre (Institute of Economic Growth), Delhi
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences (India), New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences (India), New Delhi, for the year 2018-2019.

(9) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- (i) The Food Safety and Standards (Food Products Standards and Food Additives) Fourth Amendment Regulations, 2019 published in Notification No. F. No. Stds/SP (Water & Beverages)/Notification(5)FSSAI-2018 published in Gazette of India dated 30<sup>th</sup> October, 2019.
- (ii) The Food Safety and Standards (Recovery and Distribution of Surplus Food) Regulations, 2019 published in Notification No.
   F. No. REG/11/27/Surplus Food/FSSAI-2017 published in Gazette of India dated 30<sup>th</sup> July, 2019.

(10) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- The Drugs and Cosmetics (Eleventh Amendment) Rules, 2019 published in Notification No. G.S.R.499(E) in Gazette of India dated 17<sup>th</sup> July, 2019.
- (ii) The Medical Devices (Fifth Amendment) Rules, 2019 published in Notification No. G.S.R.787(E) in Gazette of India dated 16<sup>th</sup> October, 2019.
- (iii) The Medical Devices (Fourth Amendment) Rules, 2019 published in Notification No. G.S.R.652(E) in Gazette of India dated 13<sup>th</sup> September, 2019.
- (iv) The Drugs and Cosmetics (Eighth Amendment) Rules, 2019 published in Notification No. G.S.R.223(E) in Gazette of India dated 19<sup>th</sup> March, 2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 15 of 2019) (Defence Services)- Ordnance Factories for the year ended March, 2018 under Article 151(1) of the Constitution.

#### 4. Message from Rajya Sabha

Secretary General reported a message from Rajya that at its sitting held on the 4th December, 2019 Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Bill, 2019, as passed by the Lok Sabha.

#### 5. Reports of Public Accounts Committee

Shri Adhir Ranjan Chowdhury presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2019-20):-

- (1) 1<sup>st</sup> Report on 'Revision of ceilings for Exception Reporting in Appropriation Accounts'.
- (2) 2<sup>nd</sup> Report on Action taken by the Government on the Observations/Recommendations of the Committee contained in their 95<sup>th</sup> Report (16th Lok Sabha) on 'Health and Family Welfare'.
- (3) 3<sup>rd</sup> Report on Action taken by the Government on the Observations /Recommendations of the Committee contained in their 103<sup>rd</sup> Report (16th Lok Sabha) on 'Assessment of Entities Engaged in Health & Allied Sector'.

## 6. Reports of Standing Committee on Energy

Smt. Anupriya Patel presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2019-20):-

- 1<sup>st</sup> Report on Demands for Grants relating to the Ministry of New and Renewable Energy for the year 2019-20.
- (2) 2<sup>nd</sup> Report on Demands for Grants relating to the Ministry of Power for the year 2019-20.

# 7. Reports of Standing Committee on Coal and Steel

Shri Balubhau Dhanorkar Alias Suresh Narayan presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Third Report on 'Demands for Grants(2019-20)' pertaining to the Ministry of Coal.
- (2) Fourth Report on 'Demands for Grants(2019-20)' pertaining to the Ministry of Mines.
- (3) Fifth Report on 'Demands for Grants(2019-20)' pertaining to the Ministry of Steel.

# 8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business during the remaining part of the  $2^{nd}$  session of  $17^{th}$  Lok Sabha.

## 12.12 P.M.

## 9. Motion

Shri Arjun Ram Meghwal moved the following motion :-

"That this House do agree with the Eleventh Report of the Business Advisory Committee presented to the House on 5<sup>th</sup> December, 2019."

The motion was adopted.

# \*12.14 P.M.

# **10.** Submission by Members

The following Members made submission regarding brutal atrocities against women folk across the country:-

- 1. Shri Adhir Ranjan Chowdhury
- 2. Smt. Meenakashi Lekhi
- 3. Kunwar Danish Ali
- 4. Shri Anubhav Mohanty
- 5. Prof. Saugata Roy
- 6. Shri Arvind Ganpat Sawant
- 7. Shri Rajiv Ranjan (Lalan) Singh
- 8. Smt. Anupriya Patel
- 9. Shri Sukhbir Singh Jaunpuria
- 10. <sup>&</sup>Shri Gaurav Gogoi

Shri Rajendra Agrawal, Shri Dushyant Singh, Shri Sudheer Gupta and Smt. Supriya Sule associated.

<sup>#</sup>Smt. Smriti Zubin Irani responded.

(Due to interruptions, Lok Sabha adjourned at 12.50 P.M. and re-assembled at 1.32 P.M.)

# 1.32 P.M.

(Lok Sabha adjourned at 1.38 P.M. and re-assembled at 2.32 P.M.)

## 2.46 P.M.

(Lok Sabha adjourned till 11.00 A.M., Monday, the 9<sup>th</sup> December, 2019.)

# SNEHLATA SHRIVASTAVA Secretary General

<sup>\*</sup>From 12.12 P.M. to 12.50 P.M., Members raised matters of urgent public importance. \*At 12.45 P.M.

<sup>&</sup>lt;sup>#</sup>Minister of Women and Child Development and Minister of Textiles.

# LOK SABHA

# **BULLETIN – PART I**

## (Brief Record of Proceedings)

# Monday, December 9, 2019/Agrahayana 18, 1941(Saka)

# No. 53

# 11.00 A.M.

## **1.** Announcement by the Speaker

The Speaker made an announcement welcoming H.E. Mr. Mohamed Nasheed, Speaker of the People's Majlis of Maldives and members of the Parliamentary Delegation who were on a visit to India as honoured guests.

# 2. Starred Questions

Starred Question Nos. 281–286, 288, 289 and 291 were orally answered. Members in whose names Starred Question No. 287 and 290 were listed, were absent. However, Minister concerned laid replies on the Table. Supplementary Questions to Starred Question No. 287 were asked by the Members. Replies to Starred Question Nos. 292–300 were laid on the Table.

## 3. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

# 12.00 Noon

## 4. Papers laid on the Table

The Minister of Human Resource Development (Shri Ramesh Pokhriyal 'Nishank') laid on the Table:-

(1) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2018-2019.

(2) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2018-2019.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) on behalf of the Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) laid on the Table a copy of the Status Report (Hindi and English versions) on post-budget announcements made by the Finance Minister to boost the Economy, Exports and Housing Sector on 23.08.2019, 30.08.2019 and 14.09.2019.

The Minister of Petroleum and Natural Gas; Minister of Steel (Shri Dharmendra Pradhan) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Petroleum and Energy, Visakhapatnam, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Abul Kalam Azad Institute of Asian Studies, Kolkata, for the year 2017-2018.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2017-2018.
  - (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
  - (7) (i) A copy of the Annual Report (Hindi and English versions) of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2017-2018, alongwith Audited Accounts.
    - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gaden Rabgyeling Monastic School, Bomdila, for the year 2017-2018.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
  - (9) (i) A copy of the Annual Report (Hindi and English versions) of The Asiatic Society of Mumbai, Mumbai, for the years 2017-2018,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of The Asiatic Society of Mumbai, Mumbai, for the years 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Buddhist Cultural Studies, Tawang, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Buddhist Cultural Studies, Tawang, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the years 2015-2016 to 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the years 2015-2016 to 2017-2018.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Apprenticeship (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.686(E) in Gazette of India dated 25<sup>th</sup> September, 2019 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

The Minister of State in the Ministry of Steel (Shri Faggansingh Kulaste) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2018-2019.
  - (ii) Annual Report of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2018-2019.
  - (ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Secondary Steel Technology, Mandi Gobindgarh, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Secondary Steel Technology, Mandi Gobindgarh, for the year 2018-2019.

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dohtre Sanjay Shamrao) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the

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year 2017-2018, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2017-2018.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Raipur, Raipur, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Raipur, Raipur, for the year 2017-2018.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Sambalpur, Sambalpur, for the years 2015-2016, 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Sambalpur, Sambalpur, for the years 2015-2016, 2016-2017 and 2017-2018.
- (12) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of

Technology, Calicut, for the year 2017-2018.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Annual Accounts (Hindi and English versions) of the Mahatma Gandhi Central University Bihar, Motihari, for the year 2017-2018, together with Audit Report thereon.

- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2018-2019.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Guru Ghasidas Vishwavidyalaya, Bilaspur, for the year 2018-2019.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, S.A.S. Nagar, for the years 2016-2017 and 2017-2018.
- (20) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh,

Vijayawada, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamika Shiksha Abhiyan Andhra Pradesh, Vijayawada, for the year 2017-2018.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2017-2018.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2017-2018.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Madhyamik Shiksha Abhiyan Uttar Pradesh, Lucknow, for the year 2016-2017.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan UT of Lakshadweep, Kavarrati, for the years 2014-2015 and 2015-2016, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan UT of Lakshadweep, Kavarrati, for the years 2014-2015 and 2015-2016.
- (30) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Panchkula, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Panchkula, for the year 2017-2018.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the U.P. Education for all Project Board (Sarva Shiksha Abhiyan), Lucknow, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.P. Education for all Project

Board (Sarva Shiksha Abhiyan), Lucknow, for the years 2016-2017 and 2017-2018.

- (34) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for all (Samagra Shiksha), Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for all (Samagra Shiksha), Chennai, for the year 2018-2019.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Paschim Banga Sarva Siksha Mission, Kolkata, for the year 2016-2017.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the years 2014-2015, 2015-2016 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the West Bengal Society for Rashtriya Madhyamika Shiksha Mission, Kolkata, for the years 2014-2015, 2015-2016 and 2017-2018.

- (39) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Goa, Alto Porvorim, for the year 2017-2018.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Maharashtra, Mumbai, for the years 2016-2017 and 2017-2018.
- (43) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the years 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Puducherry, Puducherry, for the year 2017-2018.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the

Sarva Shiksha Abhiyan Telangana, Hyderabad, for the year 2017-2018, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Telangana, Hyderabad, for the year 2017-2018.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2017-2018, together with Audit Report thereon.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts of the Navodaya Vidyalaya Samiti, Noida, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2018-2019.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the years 2015-2016 to 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the years 2015-2016 to 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the years 2015-2016 to 2017-2018.

- (52) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2018-2019.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the years 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Puducherry, Puducherry, for the year 2017-2018.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Goa, Goa, for the year 2017-2018.
- (57) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Jammu, Jammu, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Goa, Goa, for the year 2017-2018, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Jammu, Jammu, for the year 2017-2018.
- (59) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2017-2018.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Tirupati, Tirupati, for the year 2017-2018, together with Audit Report thereon.
  - (iii A copy of the Review (Hindi and English versions) by the
     ) Government of the working of the Indian Institute of Technology Tirupati, Tirupati, for the year 2017-2018.
- (61) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(62) A copy of the University Grants Commission (Open and Distance Learning) Fourth Amendment Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. 1-8/2019 (DEB-I) published in Gazette of India dated 6<sup>th</sup> June, 2019 under Section 28 of the University Grants Commission Act, 1956.

(63) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 43 of the Central Universities Act, 2009:-

- The Guru Ghasidas Vishwavidyalaya (Amendment) Statutes, 2019 published in Notification No. S. No. 309/Academic/2019 in Gazette of India dated 7<sup>th</sup> November, 2019.
- (ii) Notification No. CUSB/Admin/2<sup>nd</sup> Court/01/2018-19 published in Gazette of India dated 30<sup>th</sup> August, 2019, relating to amendment to Statute 10(5) of the Central Universities Act, 2009.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2018-2019.

(4) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2019 together with Auditor's Report thereon:-

- (i) Allahabad UP Gramin Bank, Banda
- (ii) Andhra Pradesh Grameena Vikas Bank, Warangal
- (iii) Andhra Pragathi Grameena Bank, Kadapa

- (iv) Arunachal Pradesh Rural Bank, Papum Pare
- (v) Assam Gramin Vikash Bank, Guwahati
- (vi) Bangiya Gramin Vikash Bank, Berhampore
- (vii) Baroda Gujarat Gramin Bank, Vadodra
- (viii) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (ix) Baroda Uttar Pradesh Gramin Bank, Raebareli
- (x) Central Madhya Pradesh Gramin Bank, Chhindwara
- (xi) Chaitanya Godavari Grameena Bank, Guntur
- (xii) Chhattisgarh Rajya Gramin Bank, Ballari
- (xiii) Dakshin Bihar Gramin Bank, Patna
- (xiv) Dena Gujarat Gramin Bank, Gandhinagar
- (xv) Ellaquai Dehati Bank, Srinagar
- (xvi) Gramin Bank of Aryavart, Lucknow
- (xvii) Himachal Pradesh Gramin Bank, Mandi
- (xviii) J&K Grameen Bank, Jammu
- (xix) Jharkhand Gramin Bank, Ranchi
- (xx) Karnataka Vikas Grameena Bank, Dharwad
- (xxi) Kashi Gomti Samyut Gramin Bank, Varanasi
- (xxii) Kaveri Grammena Bank, Mysore
- (xxiii) Kerala Gramin Bank, Mallappuram
- (xxiv) Langpi Dehangi Rural Bank, Diphu
- (xxv) Madhyanchal Gramin Bank, Sagar
- (xxvi) Maharashtra Gramin Bank, Aurangabad
- (xxvii) Manipur Rural Bank, Imphal
- (xxviii) Meghalaya Rural Bank, Shillong
- (xxix) Mizoram Rural Bank, Aizawl
- (xxx) Narmada Jhabua Gramin Bank, Indore
- (xxxi) Odisha Gramya Bank, Bhubaneswar

- (xxxii) Pallavan Grama Bank, Salem
- (xxxiii) Pandyan Grama Bank, Virudhunagar
- (xxxiv) Paschim Banga Gramin Bank, Howrah
- (xxxv) Pragathi Krishna Gramin Bank, Ballari
- (xxxvi) Prathama Bank, Moradabad
- (xxxvii) Puduvai Bharthiar Grama Bank, Puducherry
- (xxxviii) Punjab Gramin Bank, Kapurthala
- (xxxix) Purvanchal Bank, Gorakhpur
  - (xl) Rajasthan Marudhara Gramin Bank, Jodhpur
  - (xli) Saptagiri Grameena Bank, Chittoor
  - (xlii) Sarva Haryana Gramin Bank, Rohtak
  - (xliii) Sarva U.P. Gramin Bank, Meerut
  - (xliv) Saurashtra Gramin Bank, Rajkot
  - (xlv) Telangana Grameena Bank, Hyderabad
  - (xlvi) Tripura Gramin Bank, Agartala
  - (xlvii) Utkal Grameen Bank, Bolangir
  - (xlviii) Uttar Banga Kshetriya Gramin Bank, Cooch Behar
  - (xlix) Uttar Bihar Gramin Bank, Muzaffarpur
    - (I) Uttarakhand Gramin Bank, Dehradun
    - (li) Vananchal Gramin Bank, Dumka
    - (lii) Vidharbha Konkan Gramin Bank, Nagpur
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority of India, Hyderabad, for the year 2018-2019.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Financial Reporting Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Financial Reporting Authority, New Delhi, for the year 2018-2019.

A copy of the Annual Report (Hindi and English versions) on the working and Administration of the Companies Act, 2013 for the year ended 31<sup>st</sup> March, 2019.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 241 of the Insolvency and Bankruptcy Code, 2016:-

- (i) The Insolvency and Bankruptcy Board of India (Engagement of Research Associates and Consultants) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG041 in Gazette of India dated 23<sup>rd</sup> July, 2019.
- (ii) The Insolvency and Bankruptcy Board of India (Procedure for Governing Board Meetings) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG042 in Gazette of India dated 23<sup>rd</sup> July, 2019.
- (iii) The Insolvency and Bankruptcy Board of India (Model Bye-Laws and Governing Board of Insolvency Professional Agencies) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG043 in Gazette of India dated 23<sup>rd</sup> July, 2019.
- (iv) The Insolvency and Bankruptcy Board of India (Insolvency Professional Agencies) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG044 in Gazette of India dated 23<sup>rd</sup> July, 2019.

- (v) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG045 in Gazette of India dated 23<sup>rd</sup> July, 2019.
- (vi) The Insolvency and Bankruptcy Board of India (Information Utilities) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG046 in Gazette of India dated 25<sup>th</sup> July, 2019.
- (vii) The Insolvency and Bankruptcy Board of India (Liquidation Process) (Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG047 in Gazette of India dated 25<sup>th</sup> July, 2019.
- (viii) The Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) (Second Amendment)
   Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG048 in Gazette of India dated 25<sup>th</sup> July, 2019.
- (ix) The Insolvency and Bankruptcy Board of India (Insolvency Professionals) (Second Amendment) Regulations, 2019 published in Notification No. IBBI/2019-20/GN/REG049 in Gazette of India dated 25<sup>th</sup> October, 2019.
- (x) The Insolvency and Bankruptcy Board of India (Medical Facility to Chairperson and Whole-time Members) Scheme Rules, 2019 published in Notification No. G.S.R.553(E) in Gazette of India dated 5<sup>th</sup> August, 2019.
- (xi) The Insolvency and Bankruptcy (Insolvency and Liquidation Proceedings of Financial Service Providers and Application to Adjudicating Authority) Rules, 2019 published in Notification No. G.S.R.852(E) in Gazette of India dated 15<sup>th</sup> November, 2019.

- (xii) The Insolvency and Bankruptcy (Application to Adjudicating Authority for Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Rules, 2019 published in Notification No. G.S.R.854(E) in Gazette of India dated 15<sup>th</sup> November, 2019.
- (xiii) S.O.4126(E) published in Gazette of India dated 15<sup>th</sup> November, 2019, appointing the 1<sup>st</sup> day of December, 2019 as the date on which the provisions, mentioned therein, of the said Code only in so far a they relate to personal guarantors to corporate debtors, shall come into force.
- (xiv) S.O.3458(E) published in Gazette of India dated 25<sup>th</sup> September,
   2019, appointing Shri Krishnamurthy Subramanian, Chief Economic Advisor, Government of India and Shri B. Sriram, former Managing Director and Chief Executive Officer, Industrial Development Bank of India Limited as part time members.
- (xv) S.O.2953(E) published in Gazette of India dated 16<sup>th</sup> August, 2019, appointing the date of publication of this notification as the date on which the provisions of the Insolvency and Bankruptcy Code, 2016 shall come into force.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- The Companies (Incorporation) Sixth Amendment Rules, 2019 published in Notification No. G.S.R.411(E) in Gazette of India dated 7<sup>th</sup> June, 2019.
- (ii) The Companies (Significant Beneficial Owners) Second Amendment Rules, 2019 published in Notification No. G.S.R.466(E) in Gazette of India dated 1<sup>st</sup> July, 2019.

- (iii) The Nidhi (Amendment) Rules, 2019 published in Notification No.
   G.S.R.467(E) in Gazette of India dated 1<sup>st</sup> July, 2019.
- (iv) The Companies (Registration offices and Fees) Fourth Amendment Rules, 2019 published in Notification No. G.S.R.527(E) in Gazette of India dated 25<sup>th</sup> July, 2019.
- (v) The Companies (Appointment and Qualification of Directors) Third Amendment Rules, 2019 published in Notification No. G.S.R.528(E) in Gazette of India dated 25<sup>th</sup> July, 2019.
- (vi) The Companies (Share Capital and Debenture) Amendment Rules,
   2019 published in Notification No. G.S.R.574(E) in Gazette of India dated 16<sup>th</sup> August, 2019.
- (vii) The Companies (Incorporation) Seventh Amendment Rules, 2019 published in Notification No. G.S.R.603(E) in Gazette of India dated 28<sup>th</sup> August, 2019.
- (viii) The National Financial Reporting Authority Amendment Rules, 2019 published in Notification No. G.S.R.636(E) in Gazette of India dated 5<sup>th</sup> September, 2019.
- (ix) The Companies (Registration Offices and Fees) Fifth Amendment Rules, 2019 published in Notification No. G.S.R.749(E) in Gazette of India dated 1<sup>st</sup> October, 2019.
- (x) The Companies (Appointment and Qualification of Director) Fourth Amendment Rules, 2019 published in Notification No. G.S.R.750(E) in Gazette of India dated 1<sup>st</sup> October, 2019.
- (xi) The Companies (Meetings of Board and its Powers) Amendment Rules, 2019 published in Notification No. G.S.R.777(E) in Gazette of India dated 11<sup>th</sup> October, 2019.

- (xii) The Companies (Cost Records and Audit) Amendment Rules, 2019 published in Notification No. G.S.R.792(E) in Gazette of India dated 16<sup>th</sup> October, 2019.
- (xiii) The Companies (Filing of Documents and Forms in Extensible Business Reporting Language) Amendment Rules, 2019 published in Notification No. G.S.R.794(E) in Gazette of India dated 16<sup>th</sup> October, 2019.
- (xiv) The Companies (Incorporation) Eighth Amendment Rules, 2019 published in Notification No. G.S.R.793(E) in Gazette of India dated 16<sup>th</sup> October, 2019.
- (xv) The Companies (Accounts) Amendment Rules, 2019 published in Notification No. G.S.R.803(E) in Gazette of India dated 22<sup>nd</sup> October, 2019.
- (xvi) The Companies (Appointment and Qualification of Directors) Fifth Amendment Rules, 2019 published in Notification No. G.S.R.804(E) in Gazette of India dated 22<sup>nd</sup> October, 2019.
- (xvii) The Companies (Creation and Maintenance of Databank of Independent Directors) Rules, 2019 published in Notification No.
   G.S.R.805(E) in Gazette of India dated 22<sup>nd</sup> October, 2019.
- (10) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (iii) of (9) above.

(11) A copy of the Securities and Exchange Board of India (Foreign Portfolio Investors) Regulations, 2019 (Hindi and English versions) published in Notification No. SEBI/LAD-NRO/GN/2019/36 in Gazette of India dated 23<sup>rd</sup> September, 2019 under Section 31 of the Securities and Exchange Board of India Act, 1992.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-

- The Foreign Exchange Management (Deposit) (Amendment) Regulations, 2019 published in Notification No. G.S.R.498(E) in Gazette of India dated 16<sup>th</sup> July, 2019.
- (ii) The Foreign Exchange Management (Mode of Payment and Reporting of Non-Debt Instruments) Regulations, 2019 published in Notification No. G.S.R.795(E) in Gazette of India dated 17<sup>th</sup> October, 2019.
- (iii) The Foreign Exchange Management (Debt Instruments) Regulations, 2019 published in Notification No. G.S.R.796(E) in Gazette of India dated 17<sup>th</sup> October, 2019.
- (iv) The Depository Receipts (Amendment) Scheme, 2019 published in Notification No. F. No. 9/1/2013-ECB(Pt-2) in Gazette of India dated 7<sup>th</sup> October, 2019.
- The Foreign Exchange Management (Non-debt Instruments) Rules, 2019 published in Notification No. S.O.3732(E) in Gazette of India dated 17<sup>th</sup> October, 2019.
- (vi) S.O.3715(E) published in Gazette of India dated 15<sup>th</sup> October, 2019, appointing the 15<sup>th</sup> day of October, 2019 as the date on which the provisions of Section 139, clause (i) of Section 143 and Section 144 of the said Act shall come into force.
- (vii) S.O.3722(E) published in Gazette of India dated 16<sup>th</sup> October,
   2019, determining the instruments, mentioned therein, as debt instruments.

(13) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

 (i) The Income-tax (5<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.614(E) in Gazette of India dated 30<sup>th</sup> August, 2019, together with an explanatory memorandum.

- (ii) The Income-tax (6<sup>th</sup> Amendment) Rules, 2019 published in Notification No. S.O.3215(E) in Gazette of India dated 5<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (iii) The E-assessment Scheme, 2019 published in Notification No.
   S.O.3264(E) in Gazette of India dated 12<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (iv) S.O.3266(E) published in Gazette of India dated 12<sup>th</sup> September, 2019, together with an explanatory memorandum making certain amendments in the Notification No. S.O.2413(E) dated 13<sup>th</sup> June, 2018.
- (v) The Income-tax (7<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.661(E) in Gazette of India dated 16<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (vi) The Income-tax (9<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.679(E) in Gazette of India dated 20<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (vii) The Income-tax (10<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.694(E) in Gazette of India dated 27<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (viii) The Income-tax (11<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.701(E) in Gazette of India dated 30<sup>th</sup> September, 2019, together with an explanatory memorandum.
- (ix) The Income-tax (12<sup>th</sup> Amendment) Rules, 2019 published in Notification No. G.S.R.825(E) in Gazette of India dated 6<sup>th</sup> November, 2019, together with an explanatory memorandum.

(14) A copy of the Insurance Regulatory and Development Authority of India (Health Insurance)(Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. IRDAI/Reg./14/165/2019 in Gazette of India

dated 21<sup>st</sup> November, 2019 under Section 114A of the Insurance Act, 1938 and under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980:-

- (i) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2019 published in Notification No. S.O.3350(E) in Gazette of India dated 18<sup>th</sup> September, 2019.
- (ii) The Nationalised Banks (Management and Miscellaneous Provisions) Amendment Scheme, 2019 published in Notification No.
   S.O.3351(E) in Gazette of India dated 18<sup>th</sup> September, 2019.
- (iii) The Nationalised Banks (Management and Miscellaneous Provisions)
   (Second Amendment) Scheme, 2019 published in Notification No.
   S.O.4159(E) in Gazette of India dated 20<sup>th</sup> November, 2019.
- (iv) The Nationalised Banks (Management and Miscellaneous Provisions)
   (Second Amendment) Scheme, 2019 published in Notification No.
   S.O.4160(E) in Gazette of India dated 20<sup>th</sup> November, 2019.

(16) A copy of the Narcotic Drugs and Psychotropic Substances (Regulation of Controlled Substances) Amendment Order, 2019 (Hindi and English versions) published in Notification No. G.S.R.779(E) in Gazette of India dated 14<sup>th</sup> October, 2019 under Section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 166 of the Central Goods and Service Tax Act, 2017:-

G.S.R.874(E) published in Gazette of India dated 26<sup>th</sup> November,
 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for registered

persons in Jammu and Kashmir having aggregate turnover of more than 1.5 crore rupees for the months of July, 2019 to September, 2019.

- (ii) G.S.R.875(E) published in Gazette of India dated 26<sup>th</sup> November, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-1 for registered persons in Jammu and Kashmir having aggregate turnover of more than 1.5 crore rupees for the months of October, 2019.
- (iii) G.S.R.876(E) published in Gazette of India dated 26<sup>th</sup> November, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-7 for registered persons in Jammu and Kashmir for the months of July, 2019 to October, 2019.
- (iv) G.S.R.877(E) published in Gazette of India dated 26<sup>th</sup> November, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for registered persons in Jammu and Kashmir for the months of July, 2019 to September, 2019.
- (v) G.S.R.878(E) published in Gazette of India dated 26<sup>th</sup> November, 2019, together with an explanatory memorandum seeking to extend the due date for furnishing FORM GSTR-3B for registered persons in Jammu and Kashmir for the month of October, 2019.
- (vi) G.S.R.879(E) published in Gazette of India dated 26th November,
   2019, together with an explanatory memorandum seeking to notify
   the transition plan with respect to J&K reorganization *w.e.f.* 31.10.2019.
- (vii) G.S.R.870(E) published in Gazette of India dated 22<sup>nd</sup> November,
   2019, together with an explanatory memorandum making certain

amendments in Notification No. 11/2017-Central Tax (Rate), dated 28<sup>th</sup> June, 2017.

(18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2018-2019.

(20) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-

- G.S.R.776(E) published in Gazette of India dated 11<sup>th</sup> October, 2019, making certain amendments to Schedule VII of the Companies Act, 2013.
- (ii) G.S.R.859(E) published in Gazette of India dated 19<sup>th</sup> October, 2019, containing corrigendum to the amendments to Schedule VII of the Companies Act, 2013.

(21) A copy of the National Financial Reporting Authority (Recruitment, Salary, Allowances and other Terms and Conditions of Service of Secretary, Officers and other Employees of Authority) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.526(E) in Gazette of India dated 25<sup>th</sup> July, 2019 under Section 132 read with Section 469 of the Companies Act, 2013.

(22) A copy each of the following Notifications (Hindi and English versions) under Section 64 of the Competition Act, 2002:-

- The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Amendment Regulations, 2019 published in Notification No. F. No. CCI/CD/Amend/Comb. Regl./2019 in Gazette of India dated 13<sup>th</sup> August, 2019.
- (ii) The Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Second Amendment Regulations, 2019 published in Notification No. F. No. CCI/CD/Amend/Comb. Regl./2019(2) in Gazette of India dated 30<sup>th</sup> October, 2019.

(23) A copy of Notification No. S.O.3705(E) (Hindi and English versions) published in Gazette of India dated 14<sup>th</sup> October, 2019 delegating powers to Tribunal-Section 458 read with Section 418 of the Companies Act, 2013 under sub-section (2) of Section 458 of the said Act.

(24) A copy of Notification No. S.O.4024(E) (Hindi and English versions) published in Gazette of India dated 7<sup>th</sup> November, 2019, together with an explanatory memorandum specifying M/s Go Airlines (India) Ltd. And TATA SIA Airlines Limited (Vistara) as "Designated Indian Carrier" for the purpose of subsection (5) of the Central Sales Tax Act, 1956 issued under the said Act..

(25) A copy of the Notification No. G.S.R.871(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> November, 2019, together with an

explanatory memorandum making certain amendments in Notification No. 8/2017-Integrated Tax (Rate), dated 28<sup>th</sup> June, 2017 under Section 24 of the Integrated Goods and Service Tax Act, 2017.

(26) A copy of the Notification No. G.S.R.872(E) (Hindi and English versions) published in Gazette of India dated 22<sup>nd</sup> November, 2019, together with an explanatory memorandum making certain amendments in Notification No. 11/2017-Union Territory Tax (Rate), dated 28<sup>th</sup> June, 2017 under Section 24 of the Union Territory Goods and Service Tax Act, 2017.

#### 5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 5<sup>th</sup> December, 2019, Rajya Sabha had no recommendations to make to Lok Sabha in the Taxation Laws (Amendment) Bill, 2019, as passed by Lok Sabha.

## 6. Reports of Standing Committee on Transport, Tourism and Culture

Shri Kamlesh Paswan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) Two Hundred Seventy-second Report on Action Taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred and Thirty-sixth Report on 'Infrastructure Lending in Road Sector'.
- (2) Two Hundred Seventy-third Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred and Sixty-second Report on 'Development of Buddhist Circuit in India'.

(3) Two Hundred Seventy Fourth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred and Seventy-first Report on 'Fellowships, Scholarships, Grants, Pensions and Schemes administered by the Ministry of Culture'.

#### 7. Statements by Ministers

(1) The Minister of State (Independent Charge) of the Ministry of Culture; Minister of State (Independent Charge) of the Ministry of Tourism (Shri Prahlad Singh Patel) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 271<sup>st</sup> Report of the Standing Committee on Transport, Tourism and Culture on "Fellowships, Grants, Pensions and Schemes administered by the Ministry of Culture" pertaining to the Ministry of Culture.

(2) The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid the following statements (Hindi and English versions) regarding :-

- (i) the status of implementation of the recommendations contained in the 50<sup>th</sup> Report of the Standing Committee on Labour on Action taken by the Government on the observations/ recommendations contained in 36<sup>th</sup> Report of the Committee on 'Demands for Grants 2018-19' pertaining to the Ministry of Skill Development and Entrepreneurship.
- (ii) the status of implementation of the recommendations/observations contained in the 53<sup>rd</sup> Report of the Standing Committee on Labour on Action taken by the Government on the observations /recommendations contained in 41<sup>st</sup> Report of the Committee on 'Jan Shikshan Sansthan Scheme' pertaining to the Ministry of Skill Development and Entrepreneurship.

#### 12.04 P.M.

## 8. Motion regarding Suspension of Members from the service of the House Under Rule 374 – Not moved.

On the above motion, the Speaker made an observation<sup>%</sup> that the matter is under his consideration, he also observed that the dignity of the House should be maintained.

#### 12.12 P.M.

#### 9. Government Bills – Introduced

(i) The Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019

Prof. Saugata Roy opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

#### 12.18 P.M.

#### (ii) The Citizenship (Amendment) Bill, 2019

Shri Adhir Ranjan Chowdhury, Shri T.R. Baalu, Shri N.K. Premachandran, Shri P.K. Kunhalikutty, Prof. Saugata Roy, Shri E.T. Mohammed Basheer, Shri Gaurav Gogaoi, Dr. Shashi Tharoor and Shri Asaduddin Owaisi opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Home Affairs (Shri Amit Shah) replied to the clarificatory questions asked by the Members.

On the motion, the House divided: Ayes 306; Noes 105. Accordingly, the motion was adopted and the Bill was introduced.

<sup>&</sup>lt;sup>%</sup>Original in Hindi. For details, please see the debates for the day.

#### \*1.40 P.M.

#### (iii) The Anti-Maritime Piracy Bill, 2019

Dr. Shashi Tharoor opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of External Affairs (Dr. Subrahmanyam Jaishankar) replied to the clarificatory question asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

#### 1.49 P.M .

#### 10. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- 1) Shri Gopal Jee Thakur regarding need to include Sanskrit education under Sarva Shiksha Abhiyan.
- 2) Shri Mukesh Rajput regarding need to set up a Potato Development Board.
- Shri Janardan Mishra regarding need to construct compound wall in government schools in Rewa parliamentary constituency, Madhya Pradesh.
- 4) Smt. Keshari Devi Patel regarding need to introduce daily train service from Prayagraj in Uttar Pradesh to Pune and Bengaluru.
- 5) Shri Rahul Kaswan regarding need to declare a MSP for crops grown in rain-fed regions of Churu parliamentary constituency, Rajasthan.
- 6) Shri Prataprao Patil Chikhalikar regarding need to extend Rayalseema Express (train no. 12793/12794) upto Nanded in Maharashtra.

<sup>\*</sup>From 1.42 P.M. to 1.48 P.M., Members raised matters of urgent public importance.

- Smt. Queen Oja regarding need to address the problem of land depression and land erosion caused by Brahmaputra river flood in Gauhati parliamentary constituency, Assam.
- 8) Shri G. S. Basavaraj regarding need for contingency plans to address the drinking water crisis in Karnataka.
- 9) Smt. Poonam Mahajan regarding proposal for Veer Savarkar Memorial in Marseilles, France.
- 10) Shri Vinod Kumar Sonkar regarding need to set up a Mega Food Park in Kaushambi district, Uttar Pradesh.
- 11) Shri Chunni Lal Sahu regarding need to provide environmental clearance for construction of canal connecting water reservoirs to agriculture fields in Chhattisgarh.
- 12) Dr. Sukanta Majumdar regarding new railway line project from Kaliaganj to Buniadpur in West Bengal.
- 13) Smt. Meenakashi Lekhi regarding childcare responsibilities faced by working women.
- 14) Dr. Nishikant Dubey regarding problems in construction of Railway line between Deogarh and Pirpainti via Godda in Jharkhand.
- 15) Shri Abdul Khaleque regarding need to declare Barpeta town in Assam as a heritage city.
- 16) Shri Adhir Ranjan Chowdhury regarding need to protect mangrove forest of Sunderbans in West Bengal.
- 17) Ms. S. Jothi Mani regarding need to provide funds for payment of wage dues under MGNREGA.
- Dr. Gautham Sigamani Pon regarding need to set up a Medical College in Kallakurichi District, Tamil Nadu.
- 19) Shri Rajendra Gavit regarding need to enhance the pension under Employees Pension Scheme 1995.

- 20) Shri Dulal Chandra Goswami regarding need to construct flyover on level crossings in Katihar parliamentary constituency, Bihar.
- 21) Shri Achyutananda Samanta regarding integration of schemes meant for tackling malnutrition in the country.
- 22) Shri Kunwar Danish Ali regarding need to provide arrears of honorarium due to Madarsa teachers employed under MPQEM and MPEMM schemes of Government of India.
- 23) Shri Pothuganti Ramulu regarding need for construction of flyover at Yerravally cross roads on N.H. 44 in Nagarkurnool parliamentary constituency, Telangana.
- 24) Shri Chandan Singh regarding need to construct a barrage on Sakri river in Bihar.
- 25) Smt. Supriya Sule regarding students strike in Jawahar Lal Nehru University due to hike in hostel fee.

#### 1.50 P.M.

#### 11. Government Bill – Passed

The Arms (Amendment) Bill, 2019

Time Taken: 2 Hrs. 47 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

- 1. Smt. Preneet Kaur
- 2. Dr. Satya Pal Singh
- 3. Shri A. Raja
- 4. Shri Kalyan Banerjee
- 5. Shri Kuruva Gorantla Madhav
- 6. Shri Achyutananda Samanta
- 7. Shri Arvind Ganpat Sawant
- 8. Shri Mahabali Singh

- 9. Shri Shyam Singh Yadav
- 10. Shri Kotha Prabhakar Reddy
- 11. Shri Shriniwas Dadasaheb Patil
- 12. Dr. S.T. Hasan
- 13. Col. Rajyavardhan Singh Rathore
- 14. Shri Asaduddin Owaisi
- 15. Shir Jasbir Singh Gill
- 16. Shri S. Jagathrakshakan
- 17. Smt. Mala Roy
- 18. Shri Hemant Patil
- 19. Shri Bhartruhari Mahtab

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted, as amended.

Clauses 4 to 6 were adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clauses 9 & 10 were adopted.

Clause 11 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Amit Shah.

The motion was adopted and the Bill, as amended, was passed.

#### 4.37 P.M.

#### 12. Government Bill – Passed

The Citizenship (Amendment) Bill, 2019

Time Taken: 7 Hrs. 28 Mts.

The motion for consideration of the Bill was moved by Shri Amit Shah.

The following members took part in the debate:-

- 1. Shri Manish Tewari
- 2. Shri Rajendra Agrawal
- 3. Shri Dayanidhi Maran
- 4. Shri Abhishek Banerjee
- 5. Shri P.V. Midhun Reddy
- 6. Shri Vinayak Bhaurao Raut
- 7. Shri Rajiv Ranjan (Lalan) Singh
- 8. Smt. Sarmistha Sethi
- 9. Shri Afzal Ansari
- 10. Smt. Supriya Sule
- 11. Shri Nama Nageswar Rao
- 12. Dr. S.T. Hasan
- 13. Shri Chirag Paswan
- 14. Shri P.K. Kunhalikutty
- 15. Shri S. Venkatesan
- 16. Shri Adhir Ranjan Chowdhury
- 17. Smt. Meenakashi Lekhi
- 18. Shri Asaduddin Owaisi
- 19. Shri Sukhbir Singh Badal
- 20. Shri Gaurav Gogoi
- 21. Shri Dilip Ghosh
- 22. Shri K. Subbarayan
- 23. Shri Badruddin Ajmal
- 24. Smt. Locket Chatterjee

- 25. Shri Hanuman Beniwal
- 26. Shri N.K. Premachandran
- 27. Shri Indra Hang Subba
- 28. Shri Tokheho Yepthomi
- 29. Shri C. Lalrosanga
- 30. Dr. Lorho S. Pfoze
- 31. Shri Naba (Hira) Kumar Sarania
- 32. Ms. Agatha K. Sangma
- 33. Shri Shankar Lalwani
- 34. Shri Pradyut Bordoloi
- 35. Shri Shantanu Thakur
- 36. Shri Thomas Chazhikadan
- 37. Shri Dilip Saikia
- 38. Shri Thirumaavalavan Thol
- 39. Shri Bhagwant Mann
- 40. Shri Pallab Lochan Das
- 41. Shri Bhartruhari Mahtab
- 42. Shri Saumitra Khan
- 43. Adv. A.M. Ariff
- 44. Shri E.T. Mohammed Basheer
- 45. Dr. Rajdeep Roy
- 46. Dr. Rajkumar Ranjan Singh
- 47. Dr. Shashi Tharoor
- 48. Shri Raju Bista

Shri Amit Shah replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

On amendment No. 4 moved by Shri P.K. Kunhalikutty to Clause 2, the House divided and result of Division was: <sup>#</sup>Ayes 94, <sup>#</sup>Noes 304. The amendment was accordingly negatived.

On amendment No. 23 moved by Shri Asaduddin Owaisi to Clause 2, the House divided and result of Division was: <sup>#</sup>Ayes 12, <sup>#</sup>Noes 311. The amendment was accordingly negatived.

Clause 2 was adopted.

On amendment No. 24 moved by Shri Asaduddin Owaisi to Clause 3, the House divided and result of Division was: <sup>#</sup>Ayes 9, <sup>#</sup>Noes 312. The amendment was accordingly negatived.

Clause 3 was adopted.

Clauses 4 and 5 were adopted.

Clause 6 was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah.

On the motion the House divided and result of Division was: #Ayes 311, #Noes 80.

The motion was adopted and the Bill was passed.

#### <sup>%</sup>12.05 A.M.

(Lok Sabha adjourned till 11.00 A.M., Tuesday, the 10<sup>th</sup> December, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

<sup>#</sup>Subject to Correction. <sup>%</sup>House adjourned at 12.05 A.M. on 10.12.2019

# LOK SABHA

### **BULLETIN – PART I**

#### (Brief Record of Proceedings)

#### Tuesday, December 10, 2019/Agrahayana 19, 1941(Saka)

#### No. 54

#### 11.00 A.M.

#### 1. Starred Questions

Starred Question Nos. 301–305 were orally answered. Replies to Starred Question Nos. 306–320 were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

#### 12.00 Noon

#### 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 394 of Companies Act, 2013:-

- Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2018-2019.
- (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of Companies Act, 2013 :-

- (a) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2016-2017.
  - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2016-2017, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2018-2019.
  - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the National Bicycle Corporation of India Limited,

Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2018-2019.
  - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 18 of 2019)(Compliance Audit)-General purpose Financial Reports of Central Public Sector Enterprises for the year ended March, 2018 under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Late Annasao Narayan Patil Bahuudeshiya Sanstha, Jalgaon, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Late Annasao Narayan Patil Bahuudeshiya Sanstha, Jalgaon, for the year 2018-2019.

The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution (Shri Danve Raosaheb Dadarao) laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Warehousing Development and Regulatory Authority, New Delhi, for the year 2018-2019.

(3) A copy of the Sugarcane (Control) Amendment Order, 2019 (Hindi and English versions) published in Notification No. S.O.4149(E)/Ess.Com. /Sugarcane in Gazette of India dated 19<sup>th</sup> November, 2019 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(4) A copy of the Warehousing Development and Regulatory Authority (Conditions of service of the Officers and other Employees) (Amendment) Regulations, 2019 (Hindi and English versions) published in Notification No. G.S.R.627(E) in Gazette of India dated 3<sup>rd</sup> September, 2019 under Section 52 of the Warehousing (Development and Regulation) Act, 2007.

(5) A copy of the Bureau of Indian Standards (Recruitment to Laboratory Technical Posts) Regulations, 2019 (Hindi and English versions) published in Notification No. F. No. BS/11/09/2019 in Gazette of India dated 4<sup>th</sup> October, 2019 under Section 40 of the Bureau of Indian Standards Act, 2016.

(6) A copy of the Notification No. S.O.3546(E) (Hindi and English versions) published in Gazette of India dated 30<sup>th</sup> September, 2019, deciding to continue with the subsidized prices of rupees 3 per kg for rice, rupees 2 per kg for wheat and rupee 1 per kg for coarse grains for all eligible beneficiaries under Section 3

of the National Food Security Act, 2013 beyond 30<sup>th</sup> June, 2019 and until further orders under sub-section (2) of Section 37 of the said Act.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2018-2019.
  - (iv) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2018-2019, together with Audit Report thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2018-2019.

(5) A copy of the Raisins Grading and Marking Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.517(E) in Gazette of India dated 22<sup>nd</sup> July, 2019 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

(6) A copy of the Protection of Plant Varieties and Farmers' Rights (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.863(E) in Gazette of India dated 20<sup>th</sup> November, 2019 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

The Minister of State in the Ministry Rural Development (Sadhvi Niranjan Jyoti) laid on the Table a copy of the Notification No. S.O.4274(E) (Hindi and English versions) published in Gazette of India dated 27<sup>th</sup> November, 2019, making certain amendments in the Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005 including the phrase 'rooftop rain water harvesting structures in Government or Panchayat buildings' in para 4 sub-

paragraph 1 item (I)(i) of Schedule I of the Act under sub-section (2) of Section 29 of the said Act.

The Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Sanjeev Kumar Balyan) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2018-2019, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2018-2019.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table :-

(1) A copy of the Proclamation (Hindi and English versions) dated 23<sup>rd</sup> November, 2019 issued by the President under clause (2) of article 356 of the Constitution revoking earlier Proclamation issued by him on 12<sup>th</sup> day of November, 2019 in relation to the State of Maharashtra published in Notification No. G.S.R.873(E) dated the 23<sup>rd</sup> November, 2019 under article 356(3) of the Constitution of India.

(2) A copy of the Report (Hindi and English versions) of the Governor of Maharashtra dated the 22<sup>nd</sup> November, 2019 to the President.

(3) A copy of the Notification No. G.S.R.3259(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> September, 2019 appointing Foreigners Regional Registration Officers in the Bureau of Immigration consequent upon introduction of e-FRRO issued under Section 3 of the said of the Registration of Foreigners Act, 1939.

(4) A copy of the Notification No. G.S.R. 3260(E) (Hindi and English versions) published in Gazette of India dated 12<sup>th</sup> September, 2019 appointing Foreigners Regional Registration Officers in the Bureau of Immigration consequent upon

introduction of FRRO module issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948.

(5) A copy of the Notification No. S.O.1858(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> May, 2019 declaring Devi Ahilya Bai Holkar Airport, Indore of Madhya Pradesh State as an authorized Immigration Check Post for the purpose of Passport (Entry into India) Rules, 1950 issued under sub-section 2 of Section 3A of the Foreigners Act, 1946.

(6) A copy of the Notification No. S.O.1859(E) (Hindi and English versions) published in Gazette of India dated 28<sup>th</sup> May, 2019 appointing Chief Immigration Officer, Devi Ahilya Bai Holkar Airport, Indore as the Civil Authority *w.e.f.* 28.05.2019 for the purpose of the Foreigners Order, 1948 under sub-section (5) of Section 3 of the Passport (Entry into India) Act, 1920.

The Minister of State in the Ministry of Food Processing Industries (Shri Rameswar Teli) laid on the table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Food Processing Technology, Thanjavur, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2018-2019, alongwith Audited Accounts.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1) (i) A copy of the Annual Accounts (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2016-2017, together with Audit Report thereon.
  - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Central Agricultural University, Imphal, for the year 2016-2017.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

#### 4. Reports of Standing Committee on Information Technology

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2019-20):-

- (1) First Report on Demands for Grants (2019-20) relating to the Ministry of Communications (Department of Telecommunications).
- (2) Second Report on Demands for Grants (2019-20) relating to the Ministry of Information and Broadcasting.
- (3) Third Report on Demands for Grants (2019-20) relating to the Ministry of Communications (Department of Posts).
- (4) Fourth Report on Demands for Grants (2019-20) relating to the Ministry of Electronics and Information Technology.

#### 5. Reports of Standing Committee on Finance

Shri S.S. Ahluwalia presented the following Reports (Hindi and English versions) of the Standing Committee on Finance:-

 First Report on Demands for Grants (2019-20) of the Ministry of Finance (Departments of Economic Affairs, Expenditure, Financial Services and Investment & Public Asset Management).

- (2) Second Report on Demands for Grants (2019-20) of the Ministry of Finance (Department of Revenue).
- (3) Third Report on Demands for Grants (2019-20) of the Ministry of Corporate Affairs.
- (4) Fourth Report on Demands for Grants (2019-20) of the Ministry of Planning.
- (5) Fifth Report on Demands for Grants (2019-20) of the Ministry of Statistics and Programme Implementation.

## 6. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Sudip Bandyopadhyay presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2019-20):-

- First Report on Demands for Grants (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
- (2) Second Report on Demands for Grants (2019-20) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

#### 7. Statement of Standing Committee on Water Resources

Shri Sanjay Kaka Patil laid on the Table the Statement (Hindi and English versions) of the Standing Committee on Water Resources showing Further Action Taken by the Government on the Observations/Recommendations contained in the Twenty-first Report on Action Taken on Observations/ Recommendations contained in the Fourteenth Report on the subject 'Review of Accelerated Irrigation Benefits Programme (AIBP)'.

#### \*12.06 P.M.

#### 8. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) made a Statement (Hindi and English versions) (i) correcting the reply given on 19.11.2019 to Unstarred Question No. 234 by Shri Abdul Khaleque, MP, regarding 'Detention Camp for Foreigners' and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State in the Ministry Rural Development (Sadhvi Niranjan Jyoti) to laid the following statements regarding:-
  - the status of implementation of the recommendations contained in the 25<sup>th</sup> Report of the Standing Committee on Rural Development on 'National Institute of Rural Development & Panchayati Raj' pertaining to the Ministry of Rural Development.
  - (ii) the status of implementation of the recommendations contained in the 36<sup>th</sup> Report of the Standing Committee on Rural Development on 'Pradhan Mantri Gram Sadak Yojana' pertaining to the Ministry of Rural Development.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.02 P.M.)

#### \*2.06 P.M.

#### 9. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Pradeep Kumar Singh regarding augmentation of railway services in Araria district, Bihar.
- (2) Shri Manoj Kotak regarding pilot project for production of electricity and high-speed diesel from plastic waste.
- (3) Shri Ramdas C. Tadas regarding need to enhance the amount provided to beneficiaries under Pradhan Mantri Awas Yojana (Grameen) at par with PMAY (Urban).
- (4) Shri Jagdambika Pal regarding inclusion of Bhojpuri, Bhoti and Rajasthani in the Eighth Schedule to the Constitution.
- (5) Shri Shantanu Thakur regarding need to augment railway services in North 24 Pargana district in West Bengal.
- (6) Shri Shankar Lalwani regarding need to introduce high speed train service from Indore to Mumbai and Delhi.
- (7) Shri Ajay Nishad regarding need to make adequate arrangement for issuance of Golden card under Ayushman Bharat Yojana in Muzaffarpur parliamentary constituency, Bihar.
- (8) Shri Jugal Kishore Sharma regarding need to provide a special package for farmers who suffered loss of their paddy crops due to unseasonal rains and hailstorms in Jammu parliamentary constituency, J&K.
- (9) Shri Ajay Bhatt regarding alleged negligence in construction of NH-74 in Udham Singh Nagar district, Uttarakhand.

<sup>\*</sup>From 2.02 P.M. to 2.31 P.M., Members raised matters of urgent public importance.

- (10) Shri Sudhakar Tukaram Shrangre regarding need to organize armed forces recruitment rallies in Latur parliamentary constituency, Maharashtra.
- (11) Dr. Bharati Dhirubhai Shyal regarding need to expedite doubling of Botad-Sabarmati and Dhasa-Jetalsar- Junagarh railway lines in Gujarat.
- (12) Shri Jamyang Tsering Namgyal regarding problems being faced by residents residing in Leh and Kargil districts of Ladakh.
- (13) Shri Ganesh Singh regarding need to provide employment to all land oustees in railways and make it a policy decision.
- (14) Shri Mohan Mandavi regarding need to set up industries in Kanker and Bastar in Chhattisgarh.
- (15) Shri Ram Kripal Yadav regarding need to remove CSAT paper from Civil Services Examination.
- (16) Smt. Gitaben Rathva regarding need to establish Kendriya Vidyalayas in Chhota Udaipur parliamentary constituency, Gujarat.
- (17) Shri Nitesh Ganga Deb regarding need to provide funds for development of Satkosia wildlife Sanctuary in Odisha.
- (18) Shri T. N. Prathapan regarding need to provide free public education to all.
- (19) Shri H. Vasantha Kumar regarding need to check crime against women and children.
- (20) Shri M. K. Raghavan regarding need to extend visa-on-arrival facility to Kozhikode International Airport in Kerala.
- (21) Dr. T. Sumathy (a) Thamizhachi Thangapandian regarding need to provide funds for construction of houses under Pradhan Mantri Awas Yojana (Urban) in Chennai Metropolitan Area under South Chennai parliamentary constituency, Tamil Nadu.
- (22) Shri S. Gnanathiraviam regarding revival of Nanguneri SEZ in Tirunelveli district of Tamil Nadu.

- (23) Shri Bellana Chandra Sekhar regarding need to repair 50 km stretch of National Highway 26 in Andhra Pradesh.
- (24) Prof. Sougata Ray regarding RBI monetary policy.
- (25) Shri Vinayak Raut regarding the issue of final Eco-sensitive Notification of Western Ghats.
- (26) Dr. Alok Kumar Suman regarding need to construct a permanent building for Kendriya Vidyalaya, Gopalganj, Bihar.
- (27) Shri K. Navas Kani regarding need to set up special centre of Aligarh Muslim University in Ramanathapuram, Tamil Nadu.
- (28) Shri S. Venkatesan regarding need to set up India Institute of Science Education and Research (IISER) in Madurai, Tamil Nadu.
- (29) Shri Hanuman Beniwal regarding expeditious CBI investigation in a murder case in Hanumangarh district, Rajasthan.
- (30) Shri N. K. Premachandran regarding need to review the order of ESIC regarding Super Speciality treatment.

#### 2.31 P.M.

#### **10.** Government Bill – Passed

## The Constitution (One Hundred and Twenty-Sixth Amendment) Bill, 2019

Time Taken:- 4 Hrs. 12 Mts.

The motion for consideration of the Bill was moved by Shri Ravi Shankar Prasad.

The following members took part in the debate:-

- 1. Shri Hibi Eden
- 2. Dr. Heena Vijaykumar Gavit
- 3. Smt. K. Kanimozhi
- 4. Prof. Saugata Roy
- 5. Smt. Goddeti Madhavi
- 6. Shri Krupal Balaji Tumane

- 7. Shri Sunil Kumar Pintu
- 8. Shri Bhartruhari Mahtab
- 9. Shri Girish Chandra
- 10. Shri Nama Nageswar Rao
- 11. Smt. Supriya Sule
- 12. Shri Suresh Kodikunnil
- 13. Dr. (Prof.) Kirit Premjibhai Solanki
- 14. Shri P.R. Natarajan
- 15. Shri M. Selvaraj
- 16. Smt. Anupriya Patel
- 17. Dr. Bharati Pravin Pawar
- 18. Shri N.K. Premachandran
- 19. Shri P. Raveendranath Kumar
- 20. Dr. Sanghamitra Maurya
- 21. Shri D. Ravikumar
- 22. Shri Sunil Kumar Mondal
- 23. Shri Kinjarapu Ram Mohan Naidu
- 24. Smt. Anuradha Chinta
- 25. Smt. Sharmistha Sethi
- 26. Smt. Jaskaur Meena
- 27. Smt. Sangeeta Azad
- 28. Shri Benny Behanan
- 29. Shri Ramulu Pothuganti
- 30. Shri Adhir Ranjan Chowdhury

Shri Ravi Shankar Prasad replied to the debate.

On the motion for consideration of the Bill, the House divided and result of Division was: #Ayes 355 #Noes Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided and result of Division was: <sup>#</sup>Ayes 332, <sup>#</sup>Noes Nil.

Clauses 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Amendment No. 1 to Clause 1 was put to vote and adopted.

On the motion for adoption of Clause 1, as amended, the House divided and result of Division was: <sup>#</sup>Ayes 351, <sup>#</sup>Noes Nil.

Clause 1, as amended, was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ravi Shankar Prasad.

On the motion the House divided and result of Division was: <sup>#</sup>Ayes 352, <sup>#</sup>Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

# 6.43 P.M.

(Lok Sabha adjourned till 11.00 A.M., Wednesday, the 11<sup>th</sup> December, 2019.)

## SNEHLATA SHRIVASTAVA Secretary General

# LOK SABHA

# **BULLETIN – PART I**

(Brief Record of Proceedings)

Wednesday, December 11, 2019/Agrahayana 20, 1941(Saka)

## No. 55

#### 11.00 A.M.

#### **1.** Starred Questions

Starred Question Nos. 321 (clubbed with 331)322, 323 (clubbed with 338) and 324–327 were orally answered. Replies to Starred Question Nos. 328–330, 332–337, 339 and 340 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3783, 3785–3910 were laid on the Table. Unstarred Question No. 3784 was deleted under Rule 47 of 'Rules of Procedure and Conduct of Business in Lok Sabha' (Smt. Ranjanben Dhananjay Bhatt).

## 12.01 P.M.

## 3. Papers laid on the Table

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) laid on the Table:-

(1) A copy of the 14<sup>th</sup> Annual Statement (Hindi and English versions) on Pending Law Commission Reports-(December, 2019).

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the

Telecommunications Consultants India Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the year 2016-2017, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Judicial Academy India, Bhopal, for the year 2016-2017.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authorities Act, 1987:-

- (i) The National Legal Services Authority (Free and Competent Legal Services) Amendment Regulations, 2019 published in Notification No.
   F. No. L/61/10/NALSA in Gazette of India dated 6<sup>th</sup> September, 2019 together with an addendum thereto published in the Notification No.
   L/61/10/NALSA dated 19<sup>th</sup> September, 2019.
- (ii) The National Legal Services Authority (Lok Adalat) Amendment Regulations, 2019 published in Notification No. F. No. L/28/09/NALSA in Gazette of India dated 6<sup>th</sup> September, 2019.
- (iii) The Supreme Court Legal Services Committee (Amendment) Regulations, 2019 published in Notification No. F. No. 6(2)/96-NALSA in Gazette of India dated 24<sup>th</sup> September, 2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises(Shri Arjun Ram Meghwal) on behalf of the Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines (Shri Pralhad Joshi) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 12 of 2019)-Performance Audit on assessment of environmental impact due to mining activities and its mitigation in Coal India Limiting and its subsidiaries, Ministry of Coal, for the year ended March, 2018 under Article 151(1) of the Constitution.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2018-2019.
  - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2018-2019.
  - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bengaluru, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Aeronautics Limited, Bengaluru, for

the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2018-2019.
  - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the BEML Limited and the Department of Defence Production, Ministry of Defence, for the year 2019-2020.

The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; Minister of State in the Department of Space (Dr. Jitendra Singh) laid on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the

Saha Institute of Nuclear Physics, Kolkata, for the year 2018-2019, alongwith Audited Accounts.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2016-2017, alongwith Audited Accounts.
  - Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 2016-2017.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2018-2019.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2018-2019.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Institute of Public Administration, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2018-2019.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the ECGC Limited (Export Credit Guarantee Corporation of India Limited), Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2018-2019.

- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2018-2019.
  - (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2017-2018.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MEPZ Special Economic Zone, Chennai, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the MEPZ Special Economic Zone, Chennai, for the year 2017-2018.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board India, Kolkata, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board India, Kolkata, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bengaluru, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bengaluru, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2018-2019, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2018-2019.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2018-2019.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2018-2019.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board India, Cochin, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board India, Cochin, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Spices Board India, Cochin, for the year 2018-2019.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2018-2019.
- (14) A copy of the Annual Report (Hindi and English versions) of the Kandla SEZ Authority, Ahmedabad, for the year 2017-2018, alongwith Audited Accounts.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table a copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Thirteenth, Fourteenth, Fifteenth, Sixteenth and Seventeenth Lok Sabhas:-

#### THIRTEENTH LOK SABHA

Statement No. 36

Tenth Session, 2002

#### FOURTEENTH LOK SABHA

Statement No. 34 Statement No. 32 Third Session, 2004 Thirteenth Session, 2008

# FIFTEENTH LOK SABHA

Statement No. 36	Second Session, 2009
Statement No. 29	Third Session, 2009
Statement No. 31	Fourth Session, 2010
Statement No. 31	Fifth Session, 2010
Statement No. 29	Sixth Session, 2010
Statement No. 28	Seventh Session, 2011
Statement No. 31	Eighth Session, 2011
Statement No. 28	Ninth Session, 2011
Statement No. 27	Tenth Session, 2012
Statement No. 25	Eleventh Session, 2012
Statement No. 24	Twelfth Session, 2012
Statement No.24	Thirteenth Session, 2013
Statement No. 20	Fifteenth Session, 2013-14

# SIXTEENTH LOK SABHA

Statement No. 19	Second Session, 2014
Statement No. 19	Third Session, 2014
Statement No. 18	Fourth Session, 2015
Statement No. 15	Sixth Session, 2015
Statement No. 13	Seventh Session, 2016
Statement No. 13	Eighth Session, 2016
Statement No. 12	Ninth Session, 2016
Statement No. 10	Tenth Session, 2016
Statement No.10	Eleventh Session, 2017
Statement No. 8	Twelfth Session, 2017
Statement No. 7	Thirteenth Session, 2017-18

Statement No. 6	Fourteenth Session, 2018
Statement No. 5	Fifteenth Session, 2018
Statement No. 3	Sixteenth Session, 2018-19
Statement No. 2	Seventeenth Session, 2019

#### SEVENTEENTH LOK SABHA

Statement No. 1

First Session, 2019

The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid on the Table:-

1)

A copy of the Annual Report (Hindi and English versions) of the

 Telecom Regulatory Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

A copy of the Review (Hindi and English versions) by the

- ii) Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2018-2019.
- A copy of the Annual Report (Hindi and English versions) of the
- i) Centre for Development of Telematics, Bengaluru, for the year 2018-2019, alongwith Audited Accounts.

A copy of the Review (Hindi and English versions) by the

ii) Government of the working of the Centre for Development of Telematics, Bengaluru, for the year 2018-2019.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 55 of the Aadhaar (targeted Delivery of Financial and other Subsidies, Benefits and Services) Act, 2016:-

The Aadhaar (Pricing of Aadhaar Authentication Services) Regulations, 2019 (1 of 2019) published in Notification No. K-110022/632/2019/Auth-UIDAI (No. 1 of 2019) in Gazette of India dated 7<sup>th</sup> March, 2019.

The Aadhaar (Enrolment and Update)(Seventh Amendment) Regulations, 2019 (3 of 2019) published in Notification No. 13012/79/2017/Legal-UIDAI(13)/Vol.II (No. 3 of 2019) in Gazette of India dated 9<sup>th</sup> September, 2019. (4) A copy of the Notification No. 116-6/2017-NSL-II/(Vol.III) (Hindi and English versions) published in Gazette of India dated 11<sup>th</sup> November, 2019 making certain amendment in Telecommunications Mobile Number Portability (Seventh Amendment) Regulations, 2018 (09 of 2018) under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(5) A copy of the Indian Post Office Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.856(E) in Gazette of India dated 16<sup>th</sup> November, 2019 under sub-section (4) of Section 74 of the Indian Post Office Act, 1898.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Corporate Affairs (Shri Anurag Singh Thakur) laid on the Table a copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial)(No. 14 of 2019)–Performance Audit on Pradhan Mandtri Ujjwala Yojana, Ministry of Petroleum and Natural Gas under Article 151(1) of the Constitution.

The Minister of State in the Ministry of Railways (Shri Angadi Suresh Channabasappa) to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of

the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National High Speed Rail Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National High Speed Rail Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of Madhepura Electric Locomotive Private Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the GE Diesel Locomotive Private Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2018-2019,

alongwith Audited Accounts.

- A copy of the Review (Hindi and English versions) by the Government of
- ii) the working of the Indian Railway Welfare Organisation, New Delhi, for the year 2018-2019.

(3) A copy of the Authorisation of Rail Travellers' Service Agents (Amendment)
 Rules, 2019 (Hindi and English versions) published in Notification No.
 S.O.4219(E) in Gazette of India dated 21<sup>st</sup> November, 2019 under Section 199 of
 the Railways Act, 1989.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises(Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of External Affairs; Minister of State in the Ministry of Parliamentary Affairs (Shri V. Muraleedharan) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2018-2019.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2018-2019, together with Audit Report thereon.
  - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council for Cultural Relations, New Delhi,

for the year 2018-2019.

The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2018-2019, alongwith Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2018-2019.

(4) A copy of the Patents (Amendment) Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.663(E) in Gazette of India dated 17<sup>th</sup> September, 2019 under Section 160 of the Patents Act, 1970.

# 4. Message from Rajya Sabha

Secretary–General reported a message from Rajya Sabha that at its sitting held on the 9th December, 2019, Rajya Sabha agreed without any amendment to the Recycling of Ships Bill, 2019, as passed by Lok Sabha.

#### 5. Action Taken Statement of Committee on Empowerment of Women

Smt. Locket Chatterjee laid the Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and V of the 13<sup>th</sup> Report of the Committee on Empowerment of Women (2017-2018) on action taken by the Government on the recommendations contained in the 10<sup>th</sup> Report (Sixteenth Lok Sabha) of the Committee on Empowerment of Women (2016-2017) on the subject 'Women in Detention and Access to Justice'.

#### 6. Report of Standing Committee on Petroleum and Natural Gas

Shri Ramesh Bidhuri presented the First Report on 'Demands for Grants (2019-20)' (Hindi and English versions) of the Ministry of Petroleum and Natural Gas.

#### 7. Reports of Standing Committee on Commerce

Shri Nama Nageshwar Rao laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (i) 150<sup>th</sup> Report on 'Export of Organic Products: Challenges and Opportunities'.
- (ii) 151<sup>st</sup> Report on Action Taken by Government on the Recommendations/ Observations of the Committee contained in its 146<sup>th</sup> Report on 'Impact of Banking Misappropriation on Trade and Industry'.

#### 8. Reports of Standing Committee on Home Affairs

Shri Dayanidhi Maran laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (i) 220<sup>th</sup> Report on 'Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Fifteenth Report on Working Conditions in Non-Border Guarding Central Armed Police Forces (Central Industrial Security Force, Central Reserve Police Force and National Security Guard)'.
- (ii) 221<sup>st</sup> Report on 'Action Taken by Government on the Recommendations/ Observations contained in the Two Hundred Fourteenth Report on Working Condit ions in Border Guarding Forces (Assam Rifles, Sashastra Seema Bal, Indo-Tibetan Border Police and Border Security Force)'.
- (iii) 222<sup>nd</sup> Report on 'The Management of Worsening Traffic Situation in Delhi'.

#### 9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH); Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid the following statements (Hindi and English versions) regarding:-
  - (i) the status of implementation of the recommendations contained in the 28<sup>th</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2017-18 on 'General Defence Budget, BRO, ICG, MES, CSD, DGDE, DPSUs, Welfare of Ex-Servicemen, Defence Pensions and ECHS (demand no. 19 & 22)' pertaining to the Ministry of Defence.
  - (ii) the status of implementation of the recommendations contained in the 43<sup>rd</sup> Report of the Standing Committee on Defence on Demands for Grants of the Ministry of Defence for the year 2018-19 on 'Ordnance Factories, Defence Research & Development

Organisation, Directorate General of Quality Assurance and National Cadet Corps (demand no. 20)' pertaining to the Ministry of Defence.

- (iii) the status of implementation of the recommendations contained in the 50<sup>th</sup> Report of the Standing Committee on Defence on 'Provision of all weather road connectivity under Border Road Organisation (BRO) and other agencies upto International borders as well as the strategic areas including approach road - An Apprisal' pertaining to the Ministry of Defence.
- (2) The Minister of State in the Ministry of Human Resource Development; Minister of State in the Ministry of Communications; Minister of State in the Ministry of Electronics and Information Technology (Shri Dhotre Sanjay Shamrao) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations/ observations contained in the 60<sup>th</sup> Report of the Standing Committee on Information Technology on 'Setting up of post Bank of India as a Payments Bank - Scope, Objectives and Framework' pertaining to the Department of Posts, Ministry of Communications.
- (3) The Minister of State in the Ministry of Commerce and Industry (Shri Som Parkash) laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 149<sup>th</sup> Report of the Standing Committee on Commerce on Action taken by the Government on the Recommendations/Observations contained in 145<sup>th</sup> Report of the Committee on 'Impact of Chinese Goods on Indian Industry' pertaining to the Department for Promotion of Industry and Internal Trade, Ministry of Commerce and Industry.

#### 12.07 P.M.

### **10.** Government Bills – Introduced

# (i) The Central Sanskrit Universities Bill, 2019

## 12.08 P.M.

# (ii) The Personal Data Protection Bill, 2019

Shri Adhir Ranjan Chowdhury, Prof. Saugata Roy and Smt. Mahua Moitra opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Law and Justice; Minister of Communications; Minister of Electronics and Information Technology (Shri Ravi Shankar Prasad) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

# \*12.34 P.M.

# (iii) The Code on Social Security, 2019

Shri N.K. Premachandran and Prof. Saugata Roy opposed the introduction of the Bill and sought clarifications from the Minister.

Minister of State (Independent Charge) of the Ministry of Labour and Employment (Shri Santosh Kumar Gangwar) replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

# (iv) The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019

(Lok Sabha adjourned at 1.01 P.M. and re-assembled at 2.02 P.M.)

\*From 12.42 P.M. to 1.01 P.M., Members raised matters of urgent public importance.

#### \*2.02 P.M.

#### **11.** Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ramesh Bidhuri regarding need to undertake demarcation of submergence area in Delhi.
- (2) Smt. Rekha Verma regarding setting up of a steel factory in Dhaurahra parliamentary constituency, Uttar Pradesh.
- (3) Dr. Manoj Rajoria regarding need to set up a Kendriya Vidyalaya in Karauli-Dholpur parliamentary constituency, Rajasthan.
- (4) Sadhvi Pragya Singh Thakur regarding need to set up a bench of Jabalpur High Court in Bhopal.
- (5) Shri Gajendra Singh Patel regarding need to provide fertilizer to farmers in Madhya Pradesh.
- (6) Smt. Darshana Jardosh regarding need to include persons suffering from colour blindness under PH category.
- (7) Dr. Virendra Kumar regarding need to set up a medical college in Tikamgarh parliamentary constituency, Madhya Pradesh.
- (8) Dr. Sujay Radhakrishna Vikhe Patil regarding upper Pravara (Nilwande-II) project of Maharashtra.
- (9) Shri Rajiv Pratap Rudy regarding water from Western Gandak Canal to Bihar.
- (10) Shri Janardan Singh Sigriwal regarding need to allocate 5% seats in trains for general public under HO/EQ on the recommendation of Members of Parliament.

<sup>\*</sup>From 2.03 P.M. to 3.29 P.M., Members raised matters of urgent public importance.

- (11) Shri John Barla regarding mode of payment of wages to tea garden workers in West Bengal.
- (12) Shri Bhagirath Chaudhary regarding need to reduce the rate of GST on marble and granite.
- (13) Dr. Arvind Kumar Sharma regarding need to set up CGHS dispensaries in Rohtak and Jhajjar districts, Haryana.
- (14) Shri Pradeep Kumar Chaudhary regarding need to construct approach road on both sides of Yamuna river bridge in Kairana parliamentary constituency, Uttar Pradesh.
- (15) Shri Girish Bhal Chandra Bapat regarding need to ensure toilet facilities and their regular cleanliness at petrol pumps across the country.
- (16) Shri Rakesh Singh regarding need to start construction of sanctioned flyover in Jabalpur, Madhya Pradesh.
- (17) Shri Narendra Kumar regarding need to extend Rewari-Sikar train no. 59728/29 upto Jaipur and also run train no. 12955/56 through Reengas, Sikar, Jhunjhunu , Surajgarh and Loharu.
- (18) Shri Balubhau alias Suresh Narayan Dhanorkar regarding issues pertaining to farmers of Chandrapur district of Maharashtra.
- (19) Shri (Adv.) Adoor Prakash regarding problems being faced by fishing community.
- (20) Shri Deepak Baij regarding need to extend the benefit of Pradhan Mantri Kisan Samman Nidhi scheme to forest dwellers and Adivasi people of Chhattisgarh.
- (21) Shri D. Ravikumar regarding proper implementation of E-waste law.
- (22) Smt. Goddeti Madhavi regarding need to remove the condition of number of habitations for construction of roads under PMGSY in Araku parliamentary constituency, Andhra Pradesh.

- (23) Smt. Chinta Anuradha regarding sea erosion along coastline of Andhra Pradesh.
- (24) Smt. Nusrat Jahan Ruhi regarding need to request Government of Bangladesh to start dredging in Icchamati river, flowing from Bangladesh into India.
- (25) Smt. Pratima Mondal regarding need to protect Sundarbans in West Bengal.
- (26) Shri Prataprao Jadhav regarding need to provide specialist doctors and dialysis centre in Buldhana parliamentary constituency, Maharashtra and also provide safe drinking water in the constituency.
- (27) Shri Dinesh Chandra Yadav regarding need to start telecast of programmes from Doordarshan Kendra at Diwari sthan in Saharsa district, Bihar.
- (28) Shri Bhartruhari Mahtab regarding sharing of coal cess between Centre and States.
- (29) Dr. Gaddam Ranjith Reddy regarding setting up of a AYUSH hospital in Vikarabad, Telangana.
- (30) Shri K. Subbarayan regarding Budgetary allocation for Mahatma Gandhi Rural Employment Guarantee Scheme.

#### 3.30 P.M.

#### **12.** Bill for Reference to Joint Committee – Motion adopted.

Shri Ravi Shankar Prasad moved the following motion :-"That the Bill to provide for protection of the privacy of individuals relating to their personal data, specify the flow and usage of personal data, create a relationship of trust between persons and entities processing the personal data, protect the rights of individuals whose personal data are processed, to create a framework for organisational and technical measures in processing of data, laying down norms for social media intermediary, cross-border transfer, accountability of entities processing personal data, remedies for unauthorised and harmful processing, and to establish a Data Protection Authority of India for the said purposes and for matters connected therewith or incidental thereto be referred to a Joint Committee of the Houses consisting of the following 20 Members from this House, namely:-

- 1. Smt. Meenakshi Lekhi
- 2. Shri P.P. Chaudhary
- 3. Shri S. S. Ahluwalia
- 4. Shri Tejasvi Surya
- 5. Shri Ajay Bhatt
- 6. Col. Rajyavardhan Singh Rathore
- 7. Shri Sanjay Jaiswal
- 8. Dr. Kiritbhai Solanki

The Personal

Data

Protection

Bill, 2019

- 9. Shri Arvind Dharmapuri
- 10. Dr. Heena Gavit
- 11. Shri Uday Pratap Singh
- 12. Shri Rajiv Ranjan Singh
- 13. Shri Gaurav Gogoi
- 14. Ms. S. Jothi Mani
- 15. Prof. Saugata Roy
- 16. Smt. Kanimozhi
- 17. Shri P.V. Midhun Reddy
- 18. Dr. Shrikant Eknath Shinde
- 19. Shri Bhartruhari Mahtab
- 20. Shri Ritesh Pandey

and 10 Members from the Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of Members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the last week of the Budget Session, 2020;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committee shall apply with such variations and modifications as the Speaker may make;

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of the Members to be appointed by Rajya Sabha to the Joint Committee; and

that the Speaker shall appoint one of the Members of the Committee to be its Chairperson."

Amendment to the motion moved by Shri N.K. Premachandran was put to vote and negatived.

The motion regarding reference was adopted.

#### 3.44 P.M.

#### 13. Government Bill – Passed

The International Financial Services Centres Authority Bill, 2019

Time Taken: 3 Hrs. 05 Mts.

The motion for consideration of the Bill was moved by Smt. Nirmala Sitharaman.

The following members took part in the debate:-

- 1. Shri Karti P. Chidambaram
- 2. Shri P.P. Chaudhary
- 3. Shri Durai Murugan Kathir Anand
- 4. Prof. Saugata Roy
- 5. Shri Kotagiri Sridhar
- 6. Shri Rahul Ramesh Shewale
- 7. Shri Bheemrao Baswanthrao Patil
- 8. Shri Kaushalendra Kumar
- 9. Shri Pinaki Misra
- 10. Shri Ritesh Pandey
- 11. Smt. Supriya Sule
- 12. Shri Srinivas Kesineni
- 13. Shri S. Venkatesan
- 14. Shri Ajay Misra Teni
- 15. Shri E.T. Mohammed Basheer
- 16. Shri Amar Singh
- 17. Shri Unmesh Bhaiyyasaheb Patil
- 18. Shri Anto Antony
- 19. Shri Adhir Ranjan Chowdhury
- 20. Smt. Mahua Moitra
- 21. Shri N.K. Premachandran

Smt. Nirmala Sitharaman replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clause 5 was adopted.

Clause 6 was adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clauses 9 and 10 were adopted.

Clause 11 was adopted.

Clause 12 was adopted.

Clauses 13 to 15 were adopted.

Clause 16 was adopted.

Clauses 17 and 18 were adopted.

Clauses 19 to 21 were adopted.

Clauses 22 to 26 were adopted.

Clauses 27 to 30 were adopted.

Clause 31 was adopted.

Clauses 32 to 34 were adopted.

First Schedule was adopted.

Second Schedule was adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. Nirmala Sitharaman. The motion was adopted and the Bill was passed.

# <sup>\$</sup>8.34 P.M.

(Lok Sabha adjourned till 11.00 A.M., Thursday, the 12<sup>th</sup> December, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

\*From 6.49 P.M. to 8.34 P.M., Members raised matters of urgent public importance.

# LOK SABHA

# **BULLETIN – PART I**

(Brief Record of Proceedings)

# Thursday, December 12, 2019/Agrahayana 21, 1941(Saka)

# No. 56

#### 11.00 A.M.

## **1.** Starred Questions

Members in whose names Starred Question Nos. 341 and 351 were listed, were absent. However, Ministers concerned laid replies on the Table. Supplementary Questions to Starred Question Nos. 341 and 351 were asked by the Members. Starred Question Nos. 342–344, 345 (clubbed with 351), 346 (clubbed with 348), 347, 349, 350 and 352, were orally answered. Replies to Starred Question Nos. 353–360 were laid on the Table.

## 2. Unstarred Questions

Replies to Unstarred Question Nos. 3911–4140 were laid on the Table.

## 12.00 Noon

## 3. Papers laid on the Table

The Minister of State (Independent Charge) of the Ministry Youth Affairs and Sports; Minister of State in the Ministry of Minority Affairs (Shri Kiren Rijiju) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2018-2019.

- (2) (i) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2018-2019.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai for the year 2018-2019, together with Audit Report thereon.
  - (iii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Haj Committee of India, Mumbai, for the year 2018-2019.

The Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of New and Renewable Energy; Minister of State in the Ministry of Skill Development and Entrepreneurship (Shri Raj Kumar Singh) laid on the Table:-

- (1) A copy of the Annual Accounts (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa & Union Territories), Gurgaon, for the years 2008-2009 and 2009-2010, together with Audit Report thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section(1) of Section 394 of the Companies Act, 2013:-
- (a) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2018-2019.
  - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2018-2019.
  - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Solar Energy Corporation of India Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Solar Energy Corporation of India Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Energy Efficiency, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Energy Efficiency, New Delhi, for the year 2018-2019.

(5) A copy of the Energy Conservation (the form and manner for submission of report on the status of energy consumption by the designated consumers) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.311(E) in Gazette of India dated 18<sup>th</sup> April, 2019 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(6) A copy each of the following Notifications (Hindi and English versions) under Section179 of the Electricity Act, 2003:-

- Notification No. L-1/18/2010-CERC published in Gazette of India dated 19<sup>th</sup> September, 2019, containing erratum to the Central Electricity Regulatory Commission (Indian Electricity Grid Code) (Fifth Amendment) Regulations, 2017.
- Notification No. L-1/44/2010-CERC published in Gazette of India dated 19<sup>th</sup> September, 2019, containing erratum to the Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and Losses) (Fifth Amendment) Regulations, 2017.

(iii) Notification No. L-1/132/2013-CERC published in Gazette of India dated 19<sup>th</sup> September, 2019, containing erratum to the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and Related Matters) (Fourth Amendment) Regulations, 2018.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs; Minister of State (Independent Charge) of the Ministry of Civil Aviation; Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2018-2019.
  - (ii) Annual Report of the Mumbai Metro Rail Corporation Limited, Mumbai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2018-2019.
  - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Maharashtra Metro Rail Limited, Nagpur, for the year 2018-2019.
  - (ii) Annual Report of the Maharashtra Metro Rail Limited, Nagpur, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2018-2019.
  - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2018-2019.
  - (ii) Annual Report of the Gujarat Metro Rail Corporation Limited, Gandhinagar, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2018-2019.
  - (ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2018-2019.
  - (ii) Annual Report of the Lucknow Metro Rail Corporation Limited, Lucknow, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (k) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (I) (i) Statement regarding Review by the Government of the working of the Pawan Hans Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the Pawan Hans Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2018-2019.
  - (ii) Annual Report of the National Capital Region Transport Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Airports

Economic Regulatory Authority of India, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2018-2019.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2018-2019.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2018-2019.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2017-2018.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under Section14A of the Aircraft Act, 1934:-

- (i) The Aircraft (First Amendment) Rules, 2019 published in Notification No.
   G.S.R.468(E) in Gazette of India dated 2<sup>nd</sup> July, 2019, together with an explanatory note.
- (ii) The Aircraft (First Amendment) Rules, 2019 published in Notification No. G.S.R.448(E) in Gazette of India dated 24<sup>th</sup> June, 2019, together with an explanatory note.
- (iii) The Aircraft (Fifth Amendment) Rules, 2018 published in Notification No.
   G.S.R.1066(E) in Gazette of India dated 25<sup>th</sup> October, 2018, together with an explanatory note.

(12) A copy each of the following notifications (Hindi and English versions) under Section 58 of the Delhi Development Act, 1957:-

- (i) The Ministry of Housing and Urban Affairs, Delhi Development Authority (Senior Accounts Officer and Accounts Officer Posts) Recruitment Rules, 2019 published in Notification No. G.S.R.286 in Gazette of India dated 16<sup>th</sup> September, 2019.
- (ii) S.O.2270(E) published in Gazette of India dated 1<sup>st</sup> July, 2019, regarding fixation of use conversion charges for Mixed Use/commercial Use of premises and shopcum residence plots/complexes later designated as LSCs.
- (iii) S.O.2271(E) published in Gazette of India dated 1<sup>st</sup> July, 2019, regarding enhanced FAR for residential properties, Coop. Group Housing, Mixed Use/Commercial streets and commercial properties (excluding hotel and hotel parking) arising out of MPD 2021.
- (iv) S.O.2777(E) published in Gazette of India dated 2<sup>nd</sup> August, 2019, making regulations for enhancing walkability in Delhi.
- (v) S.O.2891(E) published in Gazette of India dated 9<sup>th</sup> September, 2019, regarding rationalization of the use conversion charges for shop-cum-residence plots/complexes/shop plots later designated as LSCs.
- (vi) S.O.2892(E) published in Gazette of India dated 9<sup>th</sup> September, 2019, regarding rationalization of additional FAR charges for CSCs/LSCs and shop-cum-residential complexes/shop-cum-residence plots/shop plots.

- (vii) S.O.2952(E) published in Gazette of India dated 16<sup>th</sup> August, 2019, regarding revision of External Development Charges (EDC) leviable for Godowns/godown clusters in Narela.
- (viii) S.O.3358(E) published in Gazette of India dated 18<sup>th</sup> September, 2019, regarding setting up of fuel stations on privately owned lands in National Capital Territory of Delhi.

(13) A copy each of the following notifications (Hindi and English versions) under Section 32 of the Metro Railways (Construction of Works) Act, 1978:-

- (i) S.O.2065(E) published in Gazette of India dated 25<sup>th</sup> June, 2019, regarding alignment of Pune Metro Line-3 (Hinjewadi-Shivajinagar) Project.
- S.O.3706(E) published in Gazette of India dated 14<sup>th</sup> October, 2019, regarding alignment of Pune Metro Rail Project Corridor 2 (Vanaz-Ramwadi).
- (iii) S.O.2126(E) published in Gazette of India dated 26<sup>th</sup> June, 2019, regarding alignment of Mumbai Metro Rail Project Thane-Bhiwandi-Kalyan (Line-5).
- (iv) S.O.4147(E) published in Gazette of India dated 19<sup>th</sup> November, 2019, regarding alignment of Delhi-Ghaziabad-Meerut RRTS corridor.
- (v) S.O.3295(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding alignment of Delhi Metro Line 9 (Extension from Najafgarh to Dhansa Bus Stand).
- (vi) S.O.3296(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding alignment of Delhi Metro Line 6 (Extension from Escorts Mujesar to Raja Nahar Singh, Ballabhgarh).
- (vii) S.O.3297(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding alignment of Delhi Metro Line 8 (Extension from Kalindi Kunj to Botanical Garden, Noida).
- (viii) S.O.3298(E) published in Gazette of India dated 16<sup>th</sup> September, 2019, regarding alignment of Delhi Metro Line 3 (Extension from Noida City Centre to Noida Electronic City, Noida).

(14) A copy of the Metro Railways (Carriage and Ticket) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.601(E) in Gazette of India dated 27<sup>th</sup> August, 2019 under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002.

The Minister of State (Independent Charge) of the Ministry of Shipping; Minister of State in the Ministry of Chemicals and Fertilizers (Shri Mansukh Mandaviya) laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- (a) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2018-2019.
  - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2018-2019.
  - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2017-2018.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2018-2019.
- (5) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Kolkata Port Trust, Kolkata, for the year 2018-2019.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2018-2019, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2018-2019.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2018-2019.
- (7) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2018-2019.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2018-2019.
  - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2018-2019, together with Audit Report thereon.
  - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2018-2019.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for

the year 2018-2019.

The Minister of State in the Ministry of Road Transport and Highways [General (Retd.) V. K. Singh] laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 394 of the Companies Act, 2013:-

- Review by the Government of the working of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2018-2019.
- (ii) Annual Report of the National Highways and Infrastructure Development Corporation Limited, New Delhi, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under Section10 of the National Highways Act, 1956:-

- (i) S.O.4125(E) published in Gazette of India dated the 15<sup>th</sup> November, 2019, regarding Fee Notification for the Project of Four laning of Kathipudi to Start of Kakinada Bypass Section from Km. 0.000 to Km. 26.150 (Design chainage from Km. 0.000 to Km. 27.500) of NH-214 (New NH-216) in the State of Andhra Pradesh on EPC mode.
- (ii) S.O.4179(E) published in Gazette of India dated the 20<sup>th</sup> November, 2019, regarding fee Notification for the Project of Four laning of Kerala Border to Kollegal Secton from Km. 136.600 to Km. 268.475 including Km. 239.600 to 241.520 (1.920 Km.) of NH-212 (New NH-766) in the State of Karnataka on EPC mode.
- (iii) S.O.4236(E) published in Gazette of India dated the 22<sup>nd</sup> November, 2019, regarding fee Notification for the Project of Four laning from Andhra Pradesh/Tamil Nadu Border to Nalagampalli Village Section from Km. 133.360 to Km. 171.590 (Design Chainage from Km. 134.890 to Km. 172.000) of NH-4 (Pkg.-I) and four lane from Nalagampalli Village to AP/Karnataka Border Section from Km. 172.000 (Existing Chainage Km. 171.590) to Km. 219.687

(existing chainage Km. 216.912) (Pkg.-II) in the State of Andhra Pradesh under NHDP-IV on EPC mode.

- (iv) S.O.4237(E) published in Gazette of India dated the 22<sup>nd</sup> November, 2019, regarding fee Notification for the Project of Four laning of Lakhandon to Mohagon Road Section from design Km. 547.400 to Km. 624.480 (existing Km. 547.400 to Km. 623.318) of NH-7 (New NH-44) in the State of Madhya Pradesh on EPC mode.
- (v) S.O.4238(E) published in Gazette of India dated the 22<sup>nd</sup> November, 2019, regarding fee Notification for the Project of Four laning from Yadgiri to Warangal Section from Km. 54.000 to Km. 150.000 (Design Chainage from Km. 54.000 to Km. 153.103) of NH-163 (New NH-202) in the State of Telangana under NHDP=-IVB on EPC mode.

The Minister of State in the Ministry of Jal Shakti; Minister of State in the Ministry of Social Justice and Empowerment (Shri Rattan Lal Kataria) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 2017-2018, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Hydrology, Roorkee, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Micro, Small and Medium Enterprises; Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries (Shri Pratap Chandra Sarangi) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2018-2019.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2018-2019.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2018-2019.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2018-2019.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2018-2019, alongwith Audited Accounts.
  - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2018-2019.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2018-2019, alongwith

Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, Mumbai, for the year 2018-2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) on behalf of the Minister of State in the Ministry of Home Affairs (Shri G. Kishan Reddy) laid on the Table a copy of the Adaptation of Laws (Amendment) Order, 2019 (Hindi and English versions) published in Notification No. S.O.4433(E) in Gazette of India dated 11<sup>th</sup> December, 2019 issued under clause (2) of Article 372 of the Constitution of India.

#### 4. Message from Rajya Sabha

Secretary General reported a message from Rajya Sabha that at its sitting held on the 10th December, 2019, Rajya Sabha agreed without any amendment to the Arms (Amendment) Bill, 2019, as passed by Lok Sabha.

#### 5. Statement of Public Accounts Committee

Shri T. R. Baalu laid on the Table the Statement (Hindi and English versions) showing Action Taken by Government on the Observations/ Recommendations contained in the One Hundred and Twenty first Action Taken Report (16<sup>th</sup> Lok Sabha) on 'Working of Central Board of Film Certification (CBFC) and Academic Activities of Satyajit Ray Films and Television Institute (SRFTI).'

#### 6. Report of Committee on Welfare of Other Backward Classes

Shri Ganesh Singh presented the First Report (Hindi and English versions) of the Committee on Welfare of Other Backward Classes on the subject 'Measures undertaken to secure representation of OBCs in employment and for their welfare in NHPC Ltd.' pertaining to the Ministry of Power.

#### 7. Reports of Standing Committee on Agriculture

Shri P.C. Gaddigoudar presented the following Reports (Hindi and English versions) (Seventeenth Lok Sabha) of Standing Committee on Agriculture:-

- 5<sup>th</sup> Report on 'Demands for Grants (2019-20)' of the Ministry of Fisheries, Animal Husbandry and Dairying (Department of Fisheries).
- (2) 6<sup>th</sup> Report on 'Demands for Grants (2019-20)' of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).
- (3) 7<sup>th</sup> Report on 'Demands for Grants (2019-20)' of the Ministry of Food Processing Industries.
- (4) 8<sup>th</sup> Report on the Action Taken by the Government on the Observations / Recommendations contained in the 62<sup>nd</sup> Report (16<sup>th</sup> Lok Sabha) on the Subject "Agriculture Marketing and Role of Weekly Gramin Haats" of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture, Cooperation and Farmers Welfare).

#### 8. Report of Committee on External Affairs

Shri P.P Chaudhary presented the First Report (English and Hindi versions) of the Committee on External Affairs on Demands for Grants of the Ministry of External Affairs for the year 2019-20.

#### 9. Statement of Committee on External Affairs

Shri P.P.Chaudhary laid on the table Statement showing action taken by the Government on the Observations/ Recommendations contained in the Eighteenth Report (16<sup>th</sup> Lok Sabha) of the Committee on External Affairs on Observations/ Recommendations contained in the Thirteenth Report on the subject 'India's Soft Power Diplomacy including role of Indian Council of Cultural Relations (ICCR) and Indian Diaspora'.

#### **10.** Report of Standing Committee on Railways

Shri Radha Mohan Singh presented the Second Report (Hindi and English version) of the Standing Committee on Railways (2019-20) on 'Demands for Grants (2019-20) of the Ministry of Railways'.

#### **11.** Report of Standing Committee on Urban Development

Smt. Aparajita Sarangi presented the First Report (Hindi and English versions) of the Standing Committee on Urban Development on 'Demands for Grants (2019-20) of Ministry of Housing and Urban Affairs'.

#### 12. Reports of Standing Committee on Chemicals and Fertilizers

Dr. M K Vishnu Prasad presented the following Reports (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Second Report on 'Demands for Grants (2019-20)' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Third Report on 'Demands for Grants (2019-20)' of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (3) Fourth Report on 'Demands for Grants (2019-20)' of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).

## 13. Reports of Standing Committee on Social Justice and Empowerment

Smt. Rama Devi presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2019-20):-

- First Report on 'Demands for Grants (2019-20)' of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Second Report on 'Demands for Grants (2019-20)' of the Ministry of Social Justice and Empowerment (Department of Empowerment of Persons with Disabilities).
- (3) Third Report on 'Demands for Grants (2019-20)' of the Ministry of Tribal Affairs.
- (4) Fourth Report on 'Demands for Grants (2019-20)' of the Ministry of Minority Affairs.
- (5) Fifth Report on action taken by the Government on the observations/recommendations contained in the Sixty-third Report of the Committee (Sixteenth Lok Sabha) on 'Assessment of the working of Tribal Sub-Plan (TSP)'.

#### 14. Report of Standing Committee on Human Resource Development

Shri Asit Kumar Mal laid on the table the 311<sup>th</sup> Report (Hindi and English versions) on 'Khelo India Scheme' of the Standing Committee on Human Resource Development.

#### \*12.07 P.M.

#### 15. Government Bill – Introduced

The Insolvency and Bankruptcy Code (Second Amendment) Bill, 2019

Shri Adhir Ranjan Chowdhury opposed the introduction of the Bill and sought clarifications from the Minister.

The Minister of Finance and Minister of Corporate Affairs (Smt. Nirmala Sitharaman) replied to the clarificatory questions asked by the Member.

Thereafter, the motion was adopted and the Bill was introduced.

(Lok Sabha adjourned at 1.18 P.M. and re-assembled at 2.16 P.M.)

#### 2.16 P.M.

#### 16. Matters under rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- 1) Shri Rajesh Verma regarding vacant defence land in Sitapur parliamentary constituency, Uttar Pradesh.
- 2) Shri Brijendra Singh regarding need to sanction a railway station in village Sorkhi in Hissar district of Haryana.
- 3) Shri Vivek Narayan Shejwalkar regarding implementation of 74th Constitutional Amendment Act in letter and spirit by State Governments.
- 4) Shri Khagen Murmu regarding need to run a superfast train from Malda to Delhi and Bengaluru.
- 5) Shri Ajay Misra Teni regarding need to connect uncovered villages in Kheri parliamentary constituency, Uttar Pradesh with mobile and internet services.
- Shri Kunar Hembram regarding setting up of an AYUSH Medical College & Hospital in Jhargram, West Bengal.
- 7) Shri Mansukhbhai D. Vasava regarding need to undertake repair of National Highways from Ankleshwar to Maharashtra border and Netrang to Rajpipla.
- Shri Durga Das Ulkey regarding need to extend the benefit of Pradhan Mantri Kisan Samman Nidhi Scheme to farmers living in forest areas in Betul district, Madhya Pradesh.
- 9) Shri Ravi Kishan regarding need to establish a working women hostel in Gorakhpur parliamentary constituency, Uttar Pradesh.
- 10) Smt. Jaskaur Meena regarding need to augment railway services in Dausa parliamentary constituency, Rajasthan.

- 11) Dr. (Prof.) Kirit P. Solanki regarding need to set up common Bio-Medical Waste Treatment Plants.
- 12) Shri Kapil Moreshwar Patil regarding need to utilise the services of homoeopathy doctors for treatment of patients under Ayushman Bharat Yojana.
- 13) Shri Mohanbhai Kalyanji Kundariya regarding need to set up a Medical College in Morbi in Rajkot parliamentary constituency, Gujarat.
- 14) Shri Suresh Kodikunnil regarding development of Sabarimala in Kerala.
- 15) Shri K. Sudhakaran regarding revision of pay of Assistant Accounts officers in Ministry of Defence.
- 16) Shri Rajmohan Unnithan regarding Indo-Nepal diplomatic relations.
- 17) Shri Andimuthu Raja regarding setting up of a Medical College at Udhagamandalam in Tamil Nadu.
- 18) Shri Pocha Brahmananda Reddy regarding Krishna-Godavari river linking project.
- 19) Shri Ram Shiromani regarding need to enhance the amount for construction of toilets under Swachh Bharat Abhiyan.
- 20) Shri Jayadev Galla regarding withdrawal of notification by South Central Railway.

#### 2.17 P.M.

#### **17.** Discussion under Rule 193

Time Taken: 7 Hrs. 23 Mts.

Further discussion on crop loss due to various reasons and its impact on farmers raised by Shri Suresh Kodikunnil on the 5<sup>th</sup> December, 2019, continued.

Shri Adhir Ranjan Chowdhury took part in the debate.

Shri Narendra Singh Tomar replied to the debate.

The discussion was concluded.

#### 3.47 P.M.

#### **18.** Government Bill – Passed

The Central Sanskrit Universities Bill, 2019

Time Taken:- 3 Hrs. 58 Mts.

The motion for consideration of the Bill was moved by Shri Ramesh Pokhriyal 'Nishank'.

The following members took part in the debate:-

- 1. Shri Benny Behanan
- 2. Dr. Satya Pal Singh
- 3. Shri A. Raja
- 4. Prof. Saugata Roy
- 5. Dr. Beesetti Venkata Satyavarthi
- 6. Shri Kaushalendra Kumar
- 7. (Dr.) Smt. Rajashree Mallick
- 8. Shri Hemant Patil
- 9. Kunwar Danish Ali
- 10. Shri N.K. Premachandran
- 11. Shri S. Venkatesan
- 12. Shri K. Subbarayan
- 13. Shri Kinjarapu Ram Mohan Naidu
- 14. Shri Arvind Ganpat Sawant
- 15. Shri E.T. Mohammed Basheer
- 16. Shri Ganesh Singh
- 17. Shri Abdul Khaleque
- 18. Shri Syed Imtiaz Jaleel
- 19. Shri Thirumaa Valavan Thol
- 20. Shri Bhagwant Mann
- 21. Shri P. Raveendranath Kumar

- 22. Dr. Virendra Kumar
- 23. Shri D. Ravikumar
- 24. Shri Pratima Mondal
- 25. Shri Vanga Geetha Viswanath
- 26. <sup>%</sup>Shri Pratap Chandra Sarangi
- 27. Dr. Shrikant Eknath Shinde
- 28. Shri Saptagiri Sankar Ulaka

Shri Ramesh Pokhriyal 'Nishank' replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 47 were adopted.

First Schedule and Second Schedule were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ramesh Pokhriyal 'Nishank'.

The motion was adopted and the Bill was passed.

#### <sup>\$</sup>8.36 P.M.

(Lok Sabha adjourned till 11.00 A.M., Friday, the 13th December, 2019.)

#### SNEHLATA SHRIVASTAVA Secretary General

<sup>%</sup>Minister of State in the Ministry of Micro, Small and Medium Enterprises; Minister of State in the Ministry of Animal Husbandry, Dairying and Fisheries <sup>\$</sup>From 7.46 P.M. to 8.36 P.M., Members raised matters of urgent public importance.

# LOK SABHA

### **BULLETIN – PART I**

(Brief Record of Proceedings)

#### Friday, December 13, 2019/Agrahayana 22, 1941(Saka)

#### No. 57

#### 11.00 A.M.

#### 1. Reference by the Speaker

The Speaker made reference to the Eighteenth anniversary of the terrorist attack on Parliament House on 13<sup>th</sup> December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the martyrs.

#### 2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 361–380 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4141–4370 would be printed in the Official Report for the day.

(Due to interruptions, Lok Sabha adjourned at 11.32 A.M. and re-assembled at 12.01 P.M.)

#### 12.01 P.M.

(Due to interruptions, Lok Sabha adjourned at 12.05 P.M. and re-assembled at 12.15 P.M.)

#### 12.15 P.M.

#### 3. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Second Session of the Seventeenth Lok Sabha.

#### 12.23 P.M.

#### 4. National Song

The National Song was played.

12.24 P.M.

(Lok Sabha adjourned sine-die at 12.24 P.M.)

SNEHLATA SHRIVASTAVA Secretary General